

FORM A
Public Announcement
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
RELIANCE HOME FINANCE LIMITED**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Reliance Home Finance Limited
2.	Date of incorporation of corporate debtor	05-06-2008
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L67190MH2008PLC183216
5.	Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: Trade World, Kamala Mills Compound, 7th Floor, B Wing, Senapati Bapat Marg, Lower Parel (West), Delisle Road, Mumbai, Maharashtra, India, 400013.
6.	Insolvency commencement date in respect of corporate debtor	16-09-2025
7.	Estimated date of closure of insolvency resolution process	15-03-2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Umesh Balaram Sonkar IBBI Reg. No: IBBI/IPA-001/IP-P-02619/2021-2022/14043
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No. 10, Om Shanti CHS, Plot No. 8/10/12, Sector 11, Road No. 4, New Panvel, Navi Mumbai, Maharashtra – 410206. Email id: rosonkar1603@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: Office No. 25, 3 rd floor, at 146 – B, Chikhal House, Princess Street, Kalbadevi, Mumbai, Maharashtra – 400 002 Process Email id: cirp.rhfl@yahoo.com
11.	Last date for submission of claims	30-09-2025
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in Process Email id: cirp.rhfl@yahoo.com Physical Address: Not Applicable

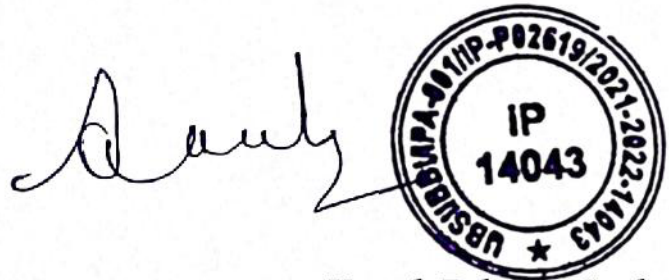
Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Reliance Home Finance Limited on 16-09-2025**.

The creditors of **Reliance Home Finance Limited** are hereby called upon to submit their claims with proof on or before 30-09-2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.
– **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.



Umesh Balam Sonkar

Appointed as Interim Resolution Professional

In the matter of Reliance Home Finance Limited

IBBI Reg. No: IBBI/PA-001/IP-P-02619/2021-2022/14043

AFA Valid upto: December 31, 2026

Email for Correspondence – cirp.rhfl@yahoo.com

Date: 18th September 2025

Place: Mumbai

...continued from previous page.

ASBA * Simple, Safe, Smart way of Application!!!

*Applications Supported by Blocked Amount ("ASBA") is a better way of applying to offers by simply blocking the fund in the bank account. For further details, check section on ASBA.

Mandatory in public issues.
No cheque will be accepted.



UNIFIED PAYMENTS INTERFACE

UPI-Now available in ASBA for Retail Individual Investors and Non Institutional Investor applying in public issues where the application amount is up to ₹ 0.50 million, applying through Registered Brokers, Syndicate, CDPs & RTAs. Retail Individual Investors and Non-Institutional Investors also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CBDT notification dated June 25, 2021 and press release dated September 17, 2021, CBDT Circular No. 3 of 2023, dated March 30, 2022 read with press release dated March 28, 2023 and any subsequent press releases in this regard.

ASBA has to be given by all the investors except Anchor Investors. UPI may be availed by (i) Retail Individual Investors in the Retail Category; (ii) Non-Institutional Investors with an application size of up to ₹ 0.50 million in the Non-Institutional Portion. For details on the ASBA and UPI process, please refer to the details given in the Bid Cum Application Form and abridged prospectus and also please refer to the section "Issue Procedure" on page 428 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("AIBI") and Stock Exchanges and in the General Information Document. The Bid Cum Application Form and the Abridged Prospectus can be downloaded from the websites of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE"), and together with BSE, the "Stock Exchanges" and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=35 and [https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=43](http://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=43), respectively as updated from time to time. For the list of UPI apps and banks live on IPO, please refer to the link: www.sebi.gov.in. UPI Bidders Bidding using the UPI Mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI, as updated from time to time. ICICI Bank Limited, HDFC Bank Limited and Axis Bank Limited have been appointed as the Sponsor Banks for the issue, in accordance with the requirements of SEBI circular dated November 1, 2018 as amended. For issue related queries, please contact the BRLMs on their respective email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and mail id: ipo.upi@npci.org.in.

In case of any revision in the Price Band, the Bid/Issue Period will be extended by at least 3 additional Working Days after such revision in the Price Band, subject to the Bid/Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Issue Period for a minimum of 1 Working Day, subject to the Bid/Issue Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a press release, and also by indicating the change on the website of the BRLMs and at the terminals of the other members of the Syndicate and by intimation to the Designated Intermediaries and the Sponsor Banks, as applicable.

The Issue is being made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations and in accordance with the Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Net Issue shall be available for allocation on a proportionate basis to qualified institutional buyers (QIBs) (such portion referred as QIB Portion), provided that our Company, in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to the Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations (Anchor Investor Portion), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from the domestic Mutual Funds, at or above the price at which allotment is made to the Anchor Investors (Anchor Investor Allocation Price). Further, in the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (Net QIB Portion). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds (Mutual Fund Portion), and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders (other than Anchor Investors), including Mutual Funds, subject to valid Bids being received at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to all QIBs. Further, not less than 15% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Investors out of which (a) one-third of such portion shall be reserved for applicants with application size of more than ₹ 2.00 million and up to ₹ 1.00 million; and (b) two-third of such portion shall be reserved for applicants with application size of more than ₹ 1.00 million, provided that the unsubscribed portion in either of such sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Investors and not less than 35% of the Net Issue shall be available for allocation to Retail Individual Investors in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Issue Price. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids being received at or above the Issue Price. All potential Bidders (except Anchor Investors) are mandatorily required to participate in the Issue through the Application Supported by Blocked Amount (ASBA) process by providing details of their respective ASBA accounts, and UPI ID in case of UPI Bidders using UPI Mechanism, as applicable, pursuant to which their corresponding Bid Amount will be blocked by the Self Certified Syndicate Banks (SCSBs) or by the Sponsor Banks under the UPI Mechanism, as the case may be. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For further details, see "Issue Procedure" on page 428 of the RHP.

Bidders/Applicants should ensure that DP ID, PAN and the Client ID and UPI ID (for UPI Bidders bidding through UPI Mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN, Client ID and UPI ID available (for UPI Bidders bidding through the UPI Mechanism) in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID (for UPI Bidders bidding through the UPI mechanism) as provided in the Bid cum Application Form, the Bidder/Applicant may be deemed to have authorized the Depositories to provide to the Registrar to the Issue, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to the Issue. Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Bidders/Applicants' sole risk.

BOOK RUNNING LEAD MANAGERS		REGISTRAR TO THE ISSUE		COMPANY SECRETARY AND COMPLIANCE OFFICER	
				Chetan Pravinbhai Prajapati	
Nuvama Wealth Management Limited 801 - 804, Wing A, Building No 3, Inspire BKC, G Block, Bandra Kurla Complex, Bandra East, Mumbai, 400051, Maharashtra, Tel: +91 22 40094400 E-mail: arssbl.ipo@nuvama.com Website: www.nuvama.com Investor grievance email: customerservice.mb@nuvama.com Contact Person: Pari Yajal Soumavo Sarkar SEBI Registration Number: INM000013004	DAM Capital Advisors Limited Altimus 2202, Level 22, Pandurang Budhkar Marg Worli, Mumbai - 400018, Maharashtra, India; Tel: +91 22 4202 2500 E-mail: arssbl.ipo@damcapital.in Website: www.damcapital.in Investor grievance email: complaint@damcapital.in Contact person: Chandresh Sharma/Shital Shah SEBI Registration number: MB/INM000011336	Anand Rathi Advisors Limited* 11th Floor, Times Tower, Kamala City, Senapati Bapat Marg, Lower Parel, Mumbai, 400013, Maharashtra, India Tel: +91 22 4047 7120; E-mail: ipo.arssbl@rathi.com Website: www.anandrathiib.com Investor Grievance email: grievance.ecm@rathi.com Contact Person: Nikita Jaju/ Shivani Tapadia SEBI Registration number: MB/INM000010478	MUGF Intime India Private Limited (Formerly Link Intime India Private Limited) C-101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai 400 083, Maharashtra, India; Tel: +91 81081 14949 E-mail: anandrathibrokers.ipo@in.mpmf.com Website: www.in.mpmf.com Investor grievance e-mail: anandrathibrokers.ipo@in.mpmf.com Contact Person: Shanti Gopalakrishnan SEBI Registration number: INM000004058	Express Zone, A Wing, 10th Floor, Western Express Highway Goregaon (E), Mumbai - 400 063, Telephone: +91 22 - 6261 7000 E-mail: secretarial@rathi.com	
Bidders can contact our Company Secretary and Compliance Officer, or the Registrar to the Issue in case of any pre-issue or post-issue related problems, such as non-receipt of letters of Allotment, non-receipt of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode, etc. For all issue-related queries and for redressal of complaints, investors may also write to the Book Running Lead Managers.					

*In compliance with the proviso to Regulation 21A(1) of the Securities and Exchange Board of India (Merchant Bankers) Regulations, 1992, as amended, read with proviso to Regulation 23(3) of the SEBI ICDR Regulations, Anand Rathi Advisors Limited will be involved only in marketing of the Issue.

AVAILABILITY OF THE RHP: Investors are advised to refer to the RHP and the "Risk Factors" beginning on page 35 of the RHP before applying in the Issue. A copy of the RHP will be made available on the website of SEBI at www.sebi.gov.in and is available on the respective websites of the BRLMs, Nuvama Wealth Management Limited at www.nuvama.com, DAM Capital Advisors Limited at www.damcapital.in and Anand Rathi Advisors Limited at www.anandrathiib.com and at the website of the Company, Anand Rathi Share and Stock Brokers Limited at www.anandrathi.com and the websites of the Stock Exchanges, for BSE at www.bseindia.com and for NSE Limited at www.nseindia.com.

AVAILABILITY OF THE ABRIDGED PROSPECTUS: A copy of the Abridged Prospectus shall be available on the website of the Company, the BRLMs and the Registrar to the Issue at: www.anandrathi.com, www.nuvama.com, www.damcapital.in, www.anandrathiib.com and www.in.mpmf.com, respectively.

AVAILABILITY OF BID CUM APPLICATION FORM: Bid cum Application Form can be obtained from the Registered and Corporate Office of our Company, Anand Rathi Share and Stock Brokers Limited, Tel: +91 22 - 6261 7000; BRLMs: Nuvama Wealth Management Limited, Tel: +91 22 40094400, DAM Capital Advisors Limited, Tel: +91 22 4202 2500 and Anand Rathi Advisors Limited, Tel: +91 22 4047 7120. **Syndicate Member:** Nuvama Wealth Management Limited, Telephone: +91 22 40094400, JM Financial Services Limited, Tel: +91 22 6136 3400 and Sharekhan Limited, Telephone: +91 22 6750 2000. Registered Brokers, SCSBs, Designated RTA Locations and Designated CDP Locations for participating in the Issue. Bid cum Application Forms will also be available on the websites of the Stock Exchanges at www.bseindia.com and www.nseindia.com and at all the Designated Branches of SCSBs, the list of which is available on the websites of the Stock Exchanges and SEBI.

SUB-SYNDICATE MEMBERS: Almondz Global Securities Ltd; Asit C Mehta Investment Intermediaries; Axis Capital Ltd; Centrum Broking Ltd; Eureka Stock & Share Brokers Ltd; Globe Capital Markets Ltd; HDFC Securities Ltd; ICICI Securities Ltd; IDBI Capital Markets and Securities Ltd; IIFL Capital Services Ltd (Formerly known as IIFL Securities Ltd); Kantilal

Anand Rathi Share and Stock Brokers Limited is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed a red herring prospectus dated September 17, 2025 with the RoC. The RHP is made available on the website of the SEBI at www.sebi.gov.in as well as on the website of the BRLMs i.e., Nuvama Wealth Management Limited at www.nuvama.com, DAM Capital Advisors Limited at www.damcapital.in and Anand Rathi Advisors Limited at www.anandrathiib.com, the website of the NSE at www.nseindia.com and the website of the BSE at www.bseindia.com and the website of the Company at www.anandrathi.com. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section "Risk Factors" beginning on page 35 of the RHP. Potential investors should not rely on the DRHP for making any investment decision but should only rely on the information included in the RHP filed by the Company with the RoC. This announcement does not constitute an offer of the Equity Shares for sale in any jurisdiction, including the United States, and the Equity Shares may not be offered or sold in the United States absent registration under the US Securities Act of 1933 or an exemption from registration. Any public offering of the Equity Shares to be made in the United States will be made by means of a prospectus that may be obtained from the Company and that will contain detailed information about the Company and management, as well as financial statements. However, the Equity Shares are not being offered or sold in the United States.

Place: Mumbai Date: September 17, 2025

Chhaganlal Securities P. Ltd; KJMC Capital Markets Ltd; Kotak Securities Limited; Keynote Capital Limited; LKP Securities Ltd; Motilal Oswal Financial Services Limited; Prabhudas Lilladhar P. Ltd; Pravin Rattal Share & Stock Brokers Ltd; Religare Broking Ltd; RR Equity Brokers Pvt. Ltd; SBICAP Securities Ltd; Sharekhan Ltd; SMC Global Securities Ltd; Systematix Shares and Stock Brokers Ltd; Tradebulls Securities Limited; YES Securities Ltd.

ESCRROW COLLECTION AND SPONSOR BANK: ICICI Bank Limited

REFUND AND SPONSOR BANK: HDFC Bank Limited

PUBLIC ISSUE AND SPONSOR BANK: Axis Bank Limited

UPI: UPI Bidders can also Bid through UPI Mechanism.

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For Anand Rathi Share and Stock Brokers Limited On behalf of the Board of Directors Sd/- Chetan Pravinbhai Prajapati Company Secretary and Compliance Officer

CONCEPT

TATA TATA POWER
(Corporate Contracts Department)

The Tata Power Company Limited, Smart Center of Procurement Excellence, 3rd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L28292MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tender from eligible vendors for the following tender package (Two-part Bidding) in Mumbai.

(A) SITC of Air Handling Unit (AHU) at Tata Power Transmission RSS (Package Ref: CC26NK027).

(B) EPC of 220KV 1-Core 1200 Sqmm Copper XLPE Lead Sheath cable along with associated accessories for establishment of new 220/33KV GIS substation at Worli location. (Package Ref: CC26NP022)

Interested and eligible bidders to submit Tender Fee and Authorization Letter before 1500 hrs, Friday, 26th September 2025.

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's if any, to the said tender will be published on Tender section of above website (Tata Power → Business Associates → Tender Documents) only.

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RELIANCE HOME FINANCE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Reliance Home Finance Limited
2. Date of incorporation of corporate debtor	05/06/2008
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L67190MH2008PLC183236
5. Address of the registered office and principal office (if any) of corporate debtor	7th Floor, B Wing, Senapati Bapat Marg, Lower Parel (West), Delisle Road, Mumbai, Maharashtra, India, 400013.
6. Insolvency commencement date in respect of corporate debtor	16-09-2025
7. Estimated date of closure of insolvency resolution process	15-03-2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Umesh Balam Sonkar IBR Reg. No. 1059/PA-01/PP-02619/2021-2022/14043
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No. 30, Om Shanti CHS, Plot No. 8/10/12, Sector 11, Road No. 4, New Panel, Navi Mumbai, Maharashtra - 410206. Email ID: sonkar1503@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: Office No. 25, 3rd floor, at 146 - B, Chikhli House, Princess Street, Kolkade, Mumbai, Maharashtra - 400 002 Process Email ID: crp.rhf@rhf.com
11. Last date for submission of claims	30-09-2025
12. Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. a) Relevant Forms and b) Details of authorized representatives are available at:	Web link: www.rhf.gov.in Process Email ID: crp.rhf@rhf.com Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Reliance Home Finance Limited** on **16-09-2025**. The creditors of **Reliance Home Finance Limited** are hereby called upon to submit their claims with proof on or before **30-09-2025** to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No. 13 to act as authorized representative of the class [specify class] in Form CA - Not Applicable. Submission of false or misleading proofs of claim shall attract penalties.

Date: 17th September 2025
Place: Mumbai

Umesh Balam Sonkar
Appointed as Interim Resolution Professional
In the matter of Reliance Home Finance Limited
IBR Reg. No: IBBI/PA-01/PP-02619/2021-2022/14043
AFA Valid upto: December 31, 2026
Email for Correspondence - crp.rhf@rhf.com

TATA TATA POWER
(Corporate Contracts Department)

The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L28292MH1919PLC000567

EXPRESSION OF INTEREST (EOI)

The Tata Power Company Limited invites Expression of Interest (EOI) for empanelment of Vendors for Pan-India services for:

(A) "Professional services for facilitating ROW (Pan India) for Construction of EHV Transmission Lines (220 kV to 765 kV)" for Tata Power Transmission. (EOI Reference No- CC25AA066).

(B) "Services for Pre-Bid Road Survey (Pan India) for Construction of EHV Transmission Lines (220 kV to 765 kV)" for Tata Power Transmission. (EOI Reference No- CC25AA068).

(C) "Services for Soil Investigation (Pan India) for Construction of EHV Transmission Lines (220 kV to 765 kV)" for Tata Power Transmission. (EOI Reference No- CC25AA069).

For details, please visit Tender section on website <https://www.tatapower.com>. Due date for interested vendor to participate in EOI by submitting Tender Fee and Authorization Letter is 1500 Hrs, Friday, 10th October 2025. Also, all future corrigendum's (if any), to the above EOI will be informed in Tender section on website <https://www.tatapower.com> only.

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Growing and Sharing with you

ASHIKA CREDIT CAPITAL LIMITED
CIN: L67120WB1994PLC062159

Registered Office: Trinity, 22/61, A.J.C. Bose Road, 7th Floor, Kolkata-700020
Phone: +91 33 40102500, Website: www.ashikagroup.com
Email: investorservices@ashikagroup.com; secretarial@ashikagroup.com

NOTICE TO SHAREHOLDERS

The Investor Education and Protection Fund Authority (IEPF), Ministry of Corporate Affairs, vide its circular dated 16th July 2025 has launched a '100 days' campaign - "Saksham Niveshak" effective from 28th July, 2025 till 6th November, 2025, targeting all shareholders whose dividends have remained unpaid/unclaimed.

As per the directives of the IEPF Authority, We, ASHIKA CREDIT CAPITAL LIMITED, have initiated the 100 days campaign - "Saksham Niveshak", for all our shareholders whose dividends have remained unpaid/unclaimed. Pursuant to the aforesaid circular, you are requested to update your 'Know Your Customer' (KYC) details such as PAN, Email Address, Contact Number, Address, Bank Details and Nomination etc., in order to ensure timely receipt of the dividends declared by the Company directly to your bank accounts and preventing transfer of such dividends and shares to the IEPF.

In line with this initiative and even prior to the launch of this campaign, in addition to the mandatory requirements as required under various rules and regulations, the Company has been taking various proactive steps voluntarily to assist its shareholders in claiming their unpaid/unclaimed dividends.

You may reach out with requisite documents or any queries to Update of KYC or claim of unclaimed dividend to the company at Maheshwari Datamatics Private Limited, Registrar and Share Transfer Agent (RTA) within the stipulated period, at the details given below:

M/s. Maheshwari Datamatics Private Limited
23, R.N. Mukherjee Road, 5th Floor, Kolkata - 700001
Tel. No.: 033-2248-2248, 2243-5029
Email ID: mdpdc@yahoo.com

Date : 17.09.2025 For, Ashika Credit Capital Limited
Place : Kolkata Sd/-
(Anju Mundhra)
Company Secretary and Compliance Officer
FCS: 6686

GIL Gujarat Informatics Limited
Block No. : 2, 2nd Floor, Karmayogi Bhavan, Sector 10, Gandhinagar-382010 (Gujarat).

NOTICE INVITING BIDS

GIL invites Bids through E-tendering for Tender/RFP for Selection of an agency to develop and establish a website, mobile app and infrastructure for the SOU facility, enabling streamlined Ticket bookings on Design, Build, Finance, Operate and Transfer ("DBFOT") on behalf of SOU-ADTG Authority, Ektanagar (Tender No: GIL/HW/09112025). Tender ID: 223630. Interested parties may visit <http://www.gil.gujarat.gov.in> or <https://tender.nprocure.com> for eligibility criteria & more details about the bid.

- Managing Director

JSW Infrastructure
JSW INFRASTRUCTURE LIMITED

CIN: L45200MH2006PLC161268
Registered Office: JSW Centre, Bandra Kurla Complex, Bandra East, Mumbai 400 051
Phone: 022-4286 1000 Fax: 022-4286 3000 E-mail: infra.secretarial@jsw.in Website: www.jsw.in

NOTICE TO SHAREHOLDERS REGARDING 100 DAYS CAMPAIGN - "SAKSHAM NIVESHAK"

Notice is hereby given to the shareholders of JSW Infrastructure Limited ("the Company"), that the Investor Education and Protection Fund Authority (IEPFA), under the Ministry of Corporate Affairs (MCA), has launched a 100 days nationwide campaign titled "Saksham Niveshak", starting from 28th July, 2025.

The campaign aims to create awareness as well as encourage the shareholders to update their KYC details, bank mandates, contact information and to claim unclaimed dividends, if any lying with the company, before the same is transferred to the Investor Education and Protection Fund ("IEPF") as per the provisions of the Companies Act, 2013.

As per IEPF Rules, shares on which dividend remains unpaid / unclaimed for a period of 7 (seven) consecutive years, are liable to be transferred to the IEPF.

As a part of the campaign and to avoid such transfer of shares to IEPF, the Company requests all its Shareholders, who have yet not claimed their dividend, to claim the same by updating their KYC details at the earliest.

KYC Update Process:

Shares held in Dematerialized mode	Shares held in Physical mode
Update KYC details (PAN, Email Address, Contact Number, Address, Bank details such as account number, IFSC code, MICR as well as Nomination details etc. with your Depository Participant	Submit the following documents to KFin Technologies Limited (KFin), the Registrar and Transfer Agent (RTA) of the Company: • Form ISR-1: Filled and signed, with self-attested KYC documents • Form ISR-2: Filled and signed, with banker's attestation of the shareholder's signature plus original cancelled cheque (with the shareholder's name printed) or self-attested bank passbook / statement • Form SH-13: For opting a nominee • Form ISR-3: For opting out of nomination

Since dividend on shares is payable only in electronic mode, dividend will be credited in shareholders bank account only AFTER updating the above information / documents.

Shareholders can download these forms from <https://ris.kfin.tech/client-services/isco/forms.aspx> or from the Company's website at <https://www.jsw.in/infrastructure/jsw-infrastructure-downloads>.

The details of unpaid / unclaimed dividend are available on the website of the Company at <https://www.jsw.in/infrastructure/unpaid-unclaimed-dividend>.

Shareholders may reach out to RTA of the Company for any queries related to update of KYC or claim of unpaid / unclaimed dividend, at the details given below:

KFin Technologies Limited
Unit: JSW Infrastructure Limited
Seetank Building, Tower-B, Plot Nos. 31 & 32
Financial District, Narokramunda, Serlingampally
Hyderabad - 500032, Telangana
Email: semarad.rtd@kfin.tech
Tel: 1800-309-4001 / 040-67162222

Shareholders may also reach out to the Company at infra.secretarial@jsw.in for any clarification. Shareholders of the Company are requested to take advantage of this initiative.

For JSW Infrastructure Limited Sd/-
Hitesh Sankar
Company Secretary and Compliance Officer
Membership No. F6188

Place: Mumbai Date: 18th September, 2025

RASOYA PROTEINS LIMITED (In Liquidation) Liquidator: CA Anil Goel
Registered Office: Village Wanjari, Taluka Wani, District-Yavatmal, 445004 (MH), India
IBBI Address (IP): AAA House, 64, Okhla Estate, Phase III (Behind Modi Mills), New Delhi-110020
Email ID: assetsale@saainsolvency.com; rasoyaproteins@saainsolvency.com
Contact No: +91 8800865284 (Mr. Wasim, Adv. Harsh Gupta, CA Parth Garg)

E-Auction: Sale of Corporate Debtor as a Going Concern as per IBC, 2016
Date & Time of E-Auction for Sale of Company as a going concern:
17th Oct, 2025
Time: - 03:00PM to 05:00PM (With unlimited extension of 5 minutes each)
Last date of filing Pre-Qualification Questionnaire on Auction Platform:
14th Oct, 2025 till 5.00 P.M.
Last Date of EMD Submission: 15th Oct, 2025 till 3.00 P.M.

Sale Of Corporate Debtor as a Going Concern excluding pending litigations (PUFE & MSEDCL) in view of Regulation 32(e) and 32A of IBBI (Liquidation Process) Regulations 2016, forming part of Liquidation Estate by the liquidator appointed by the Hon'ble National Company Law Tribunal, Mumbai Bench vide order dated 30.10.2018. The sale will be done by the undersigned through E-auction platform <https://ibbi.baanknet.com/eauction-ibbi/home>

Description	Reserve Price (INR)	EMD	Incremental value
Sale Of Corporate Debtor as a Going Concern Excluding Pending Litigations (PUFE & MSEDCL) under section 32(e) read with Regulation 32A of IBBI (Liquidation Process) Regulations 2016.	Rs. 2,80,00,000/- (Rupees Two Crores and Eighty lakhs only)	Rs. 28,00,000/- (Rupees Twenty-Eight Lakhs only)	Rs. 1,00,000/-

Corporate Debtor's Listing suspended vide NSE public notice dated 17th June 2020, & unabsorbed depreciation amounting to Rs. 47.66 crores as per ITR of A.Y. 2017-18

Note-Please note that all the assets of the company have been sold as per law. Hence kindly refer to E-Auction Document bearing no. EAUCION/DOC/GC/2025/01 for clarification on Sale of Corporate Debtor as a going concern as per Regulation 32(e) of IBBI (Liquidation Process) Regulation, 2016.

Terms & Conditions of the sale is as under:

- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS BASIS" AND "WITHOUT RECOURSE BASIS" as such sale is without any kind of warranties and indemnities through approved service provider at IBBI eAuction Portal by BAANKNET at (<https://ibbi.baanknet.com/eauction-ibbi/home>)
- As per Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, Schedule I "Mode of sale" Clause 1(5A), Bidders must declare they aren't disqualified under Section 29A; any EMD will be forfeited if ineligibility is later established.
- Identification of the highest bidder does not guarantee the status of a successful bidder. The Liquidator, in consultation with the Stakeholders' Consultation Committee (SCC), retains the sole authority to declare the successful bidder. The Liquidator and SCC also reserve the right to prioritize any single block and annual offer bids or decide otherwise, with their decision being final and binding on all bidders.

All applicants are mandatorily requested to refer to the terms and conditions from the website of A&A Insolvency Professionals LLP i.e., <https://insolvencyandbankruptcy.com/rasoya-proteins-limited/> or from the portal of IBBI or from the official site of Auction Service Provider, prior to submission of EMD and participation in the process.

Place: New Delhi Date: 18/09/2025
Liquidator of Rasoya Proteins Limited
Registration No. IBBI/PA-001/IP-P00118/2017-2018/12053
E-mail: rasoyaproteins@saainsolvency.com
Contact No. +91 11-46664623, 8800865284

"IMPORTANT"

Whilst care is taken prior to acceptance of advertising copy, it is not possible to verify its contents. The Indian Express (P) Limited cannot be held responsible for such contents, nor for any loss or damage incurred as a result of transactions with companies, associations or individuals advertising in its newspapers or Publications. We therefore recommend that readers make necessary inquiries before sending any monies or entering into any agreements with advertisers or otherwise acting on an advertisement in any manner whatsoever.

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ASBA * Simple, Safe, Smart way of Application!!!

*Applications Supported by Blocked Amount ("ASBA") is a better way of applying to offers by simply blocking the fund in the bank account. For further details, check section on ASBA. Mandatory in public issues. No cheque will be accepted.



UPI-Now available in ASBA for Retail Individual Investors and Non Institutional Investor applying in public issues where the application amount is up to ₹ 0.50 million. Applying through Registered Brokers, Syndicate, CDPs & RTAs. Retail Individual Investors and Non-Institutional Investors also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CDDT notification dated February 13, 2020 and press release dated June 25, 2021 read with press release dated September 17, 2021, CDDT Circular No. 3 of 2023, dated March 30, 2022 read with press release dated March 28, 2023 and any subsequent press releases in this regard.

ASBA has to be availed by all the investors except Anchor Investors. UPI may be availed by (i) Retail Individual Investors in the Retail Category; (ii) Non-Institutional Investors with an application size of up to ₹ 0.50 million in the Non-Institutional Portion. For details on the ASBA and UPI process, please refer to the details given in the Bid Cum Application Form and abridged prospectus and also please refer to the section "Issue Procedure" on page 428 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("AIBI") and Stock Exchanges and in the General Information Document. The Bid Cum Application Form and the Abridged Prospectus can be downloaded from the websites of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE"), and together with BSE, the "Stock Exchanges") and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFp=yes&intmid=43 and https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFp=yes&intmid=43, respectively as updated from time to time. For the list of UPI apps and banks live on IPO, please refer to the link: www.sebi.gov.in. UPI Bidders Bidding using the UPI Mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI, as updated from time to time. ICICI Bank Limited, HDFC Bank Limited and Axis Bank Limited have been appointed as the Sponsor Banks for the Issue, in accordance with the requirements of SEBI circular dated November 1, 2018 as amended. For Issue related queries, please contact the BRLMs for their respective email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and mail id: upi.ipo@npci.org.in.

In case of any revision in the Price Band, the Bid/Issue Period will be extended by at least 3 additional Working Days after such revision in the Price Band, subject to the Bid/Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Issue Period for a minimum of 1 Working Day, subject to the Bid/Issue Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a press release, and also by indicating the change on the website of the BRLMs and at the terminals of the other members of the Syndicate and by intimation to the Designated Intermediaries and the Sponsor Banks, as applicable.

The Issue is being made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations and in accordance with the Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Net Issue shall be available for allocation on a proportionate basis to qualified institutional buyers (QIBs) (such portion referred as QIB Portion), provided that our Company, in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to the Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations (Anchor Investor Portion), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from the domestic Mutual Funds, at or above the price at which allotment is made to the Anchor Investors (Anchor Investor Allocation Price). Further, in the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (Net QIB Portion). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds (Mutual Fund Portion), and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders (other than Anchor Investors), including Mutual Funds, subject to valid Bids being received at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to all QIBs. Further, not less than 15% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Investors out of which (a) one-third of such portion shall be reserved for applicants with application size of more than ₹ 0.20 million and up to ₹ 1.00 million; and (b) two-third of such portion shall be reserved for applicants with application size of more than ₹ 1.00 million, provided that the unsubscribed portion in either of such sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Investors and not less than 35% of the Net Issue shall be available for allocation to Retail Individual Investors in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Issue Price. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids being received at or above the Issue Price. All potential Bidders (except Anchor Investors) are mandatorily required to participate in the Issue through the Application Supported by Blocked Amount (ASBA) process by providing details of their respective ASBA accounts, and UPI ID in case of UPI Bidders using UPI Mechanism, as applicable, pursuant to which their corresponding Bid Amount will be blocked by the Self Certified Syndicate Banks (SCSBs) or by the Sponsor Banks under the UPI Mechanism, as the case may be. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For further details, see "Issue Procedure" on page 428 of the RHP.

Bidders/Applicants should ensure that DP ID, PAN and the Client ID and UPI ID (for UPI Bidders bidding through UPI Mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN, Client ID and UPI ID available (for UPI Bidders bidding through the UPI Mechanism) in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID (for UPI Bidders bidding through the UPI mechanism) as provided in the Bid cum Application Form, the Bidder/Applicant may be deemed to have authorized the Depositories to provide to the Registrar to the Issue, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to the Issue. Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Bidders/Applicants' sole risk.

Investors must ensure that their PAN is linked with Aadhaar and are in compliance with the notification issued by Central Board of Direct Taxes notification dated February 13, 2020 and read with press releases dated June 25, 2021, September 17, 2021 and March 28, 2023 and any subsequent press releases in this regard.

CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF OUR COMPANY AS REGARDS ITS OBJECTS: For information on the main objects of our Company, investors are requested to see "History and Certain Corporate Matters" on page 239 of the RHP. The Memorandum of Association of our Company is a material document for inspection in relation to the Issue. For further details, see "Material Contracts and Documents for Inspection" on page 486 of the RHP.

LIABILITY OF THE MEMBERS OF OUR COMPANY: Limited by shares.

AMOUNT OF SHARE CAPITAL OF OUR COMPANY AND CAPITAL STRUCTURE: As on the date of the RHP, the authorised share capital of our Company is ₹ 27.50 million divided into 65,500,000 Equity Shares of face value of ₹ 5 and ₹ 2.50 million divided into 500,000 Redeemable Preference shares of face value of ₹ 5 each. The issued, subscribed and paid-up Equity share capital of our Company is ₹ 223.57 million divided into 44,714,558 Equity Shares of face value of ₹ 5 each. For details of the capital structure of the Company, see "Capital Structure" beginning on page 104 of the RHP.

NAMES OF THE INITIAL SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM: The initial signatories of the Memorandum of Association of the Company were Pradeep Gupta and Sushiladevi Gupta. For details of the share capital history and capital structure of our Company see "Capital Structure" beginning on page 104 of the RHP.

LISTING: The Equity Shares to be issued through the Red Herring Prospectus are proposed to be listed on the Stock Exchanges. Our Company has received "in-principle" approvals from BSE and NSE for listing of the Equity Shares pursuant to their letters both dated July 15, 2025. For the purposes of the Issue, the Designated Stock Exchange shall be NSE. A copy of the Red Herring Prospectus and the Prospectus shall be filed with the RoC in accordance with Sections 26(4) and 32 of the Companies Act. For details of the material contracts and documents available for inspection from the date of the Red Herring Prospectus until the Bid/Issue Closing Date, see "Material Contracts and Documents for Inspection" on page 486 of the RHP.

DISCLAIMER CLAUSE OF SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI"): SEBI only gives its observations on the Issue documents and this does not constitute approval of either the Issue or the specified securities stated in the Issue Document. The investors are advised to refer to page 404 of the RHP for the full text of the disclaimer clause of SEBI.

DISCLAIMER CLAUSE OF BSE: It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the RHP has been cleared or approved by BSE Limited nor does it certify the correctness or completeness of any of the contents of the RHP. The investors are advised to refer to the page 406 of the RHP for the full text of the disclaimer clause of BSE.

DISCLAIMER CLAUSE OF NSE (the Designated Stock Exchange): It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Issue Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Issue Document. The investors are advised to refer to page 406 of the RHP for the full text of the disclaimer clause of NSE.

GENERAL RISKS: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Issue unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue, including the risks involved. The Equity Shares in the Issue have not been recommended or approved by the SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" beginning on page 35 of the RHP.

Table with 4 columns: BOOK RUNNING LEAD MANAGERS, REGISTRAR TO THE ISSUE, COMPANY SECRETARY AND COMPLIANCE OFFICER. Includes logos for nuvama, DAM CAPITAL, ANANDRATHI INVESTMENT BANKING, and MUFG Intime.

*In compliance with the proviso to Regulation 21A(1) of the Securities and Exchange Board of India (Merchant Bankers) Regulations, 1992, as amended, read with proviso to Regulation 23(3) of the SEBI ICDR Regulations, Anand Rathi Advisors Limited will be involved only in marketing of the Issue.

AVAILABILITY OF THE RHP: Investors are advised to refer to the RHP and the "Risk Factors" beginning on page 35 of the RHP before applying in the Issue. A copy of the RHP will be made available on the website of SEBI at www.sebi.gov.in and is available on the respective websites of the BRLMs, Nuvama Wealth Management Limited at www.nuvama.com, DAM Capital Advisors Limited at www.damcapital.in and Anand Rathi Advisors Limited at www.anandrathi.com and at the website of the Company, Anand Rathi Share and Stock Brokers Limited at www.anandrathi.com and the websites of the Stock Exchanges, for BSE at www.bseindia.com and for NSE Limited at www.nseindia.com.

AVAILABILITY OF THE ABRIDGED PROSPECTUS: A copy of the Abridged Prospectus shall be available on the website of the Company, the BRLMs and the Registrar to the Issue at: www.anandrathi.com, www.nuvama.com, www.damcapital.in, www.anandrathiib.com and www.in.mpmis.mufg.com, respectively.

AVAILABILITY OF BID CUM APPLICATION FORM: Bid cum Application Form can be obtained from the Registered and Corporate Office of our Company, Anand Rathi Share and Stock Brokers Limited, Tel: +91 22 - 6281 7000; BRLMs: Nuvama Wealth Management Limited, Tel: +91 22 40094400, DAM Capital Advisors Limited, Tel: +91 22 4202 2500 and Anand Rathi Advisors Limited, Tel: +91 22 4047 7120. Syndicate Member: Nuvama Wealth Management Limited, Telephone: +91 22 40094400, JM Financial Services Limited, Tel: +91 22 6136 3400 and Sharekhan Limited, Telephone: +91 22 6750 2000. Registered Brokers, SCSBs, Designated RTA Locations and Designated CDP Locations for participating in the Issue. Bid cum Application Forms will also be available on the websites of the Stock Exchanges at www.bseindia.com and www.nseindia.com and at all the Designated Branches of SCSBs, the list of which is available on the websites of the Stock Exchanges and SEBI.

SUB-SYNDICATE MEMBERS: Almondz Global Securities Ltd; Asit C Mehta Investment Intermediaries; Axis Capital Ltd; Centrum Broking Ltd; Eureka Stock & Share Brokers Ltd; Globe Capital Markets Ltd; HDFC Securities Ltd; ICICI Securities Ltd; IDBI Capital Markets and Securities Ltd; IIFL Capital Services Ltd (Formerly known as IIFL Securities Ltd); Kantilal

Chhaganlal Securities P. Ltd; KJMC Capital Markets Ltd; Kotak Securities Limited; Keynote Capital Limited; LKP Securities Ltd; Motilal Oswal Financial Services Limited; Prabhudas Lilladhar P. Ltd; Pravin Ratilal Share & Stock Brokers Ltd; Religare Broking Ltd; RR Equity Brokers Pvt. Ltd; SBICAP Securities Ltd; Sharekhan Ltd; SMC Global Securities Ltd; Systemax Shares and Stock Brokers Ltd; Tradebulls Securities Limited; YES Securities Ltd.

ESCRROW COLLECTION AND SPONSOR BANK: ICICI Bank Limited

REFUND AND SPONSOR BANK: HDFC Bank Limited

PUBLIC ISSUE AND SPONSOR BANK: Axis Bank Limited

UPI: UPI Bidders can also Bid through UPI Mechanism.

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For Anand Rathi Share and Stock Brokers Limited On behalf of the Board of Directors

Sd/- Chetan Pravinbhai Prajapati

Company Secretary and Compliance Officer

Place: Mumbai

Date: September 17, 2025

Anand Rathi Share and Stock Brokers Limited is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed a red herring prospectus dated September 17, 2025 with the RoC. The RHP is made available on the website of the SEBI at www.sebi.gov.in as well as on the website of the BRLMs i.e., Nuvama Wealth Management Limited at www.nuvama.com, DAM Capital Advisors Limited at www.damcapital.in and Anand Rathi Advisors Limited at www.anandrathi.com, the website of the NSE at www.nseindia.com and the website of the BSE at www.bseindia.com and the website of the Company at www.anandrathi.com. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section "Risk Factors" beginning on page 35 of the RHP. Potential investors should not rely on the DRHP for making any investment decision but should only rely on the information included in the RHP filed by the Company with the RoC. This announcement does not constitute an offer of the Equity Shares for sale in any jurisdiction, including the United States, and the Equity Shares may not be offered or sold in the United States absent registration under the US Securities Act of 1933 or an exemption from registration. Any public offering of the Equity Shares to be made in the United States will be made by means of a prospectus that may be obtained from the Company and that will contain detailed information about the Company and management, as well as financial statements. However, the Equity Shares are not being offered or sold in the United States.

CONCEPT

TATA POWER (Corporate Contracts Department) NOTICE INVITING TENDER (NIT) for 220kV 1-core 1200 Sqmm Copper XLPE Lead Sheath cable along with associated accessories for establishment of new 220/33kV GIS substation at Worli location.

TATA POWER (Corporate Contracts Department) EXPRESSION OF INTEREST (EOI) for Professional services for facilitating ROW (Pan India) for Construction of EHV Transmission Lines (220 kV to 765 kV) for Tata Power Transmission.

Gujarat Informatics Limited NOTICE INVITING BIDS for Selection of an agency to develop and establish a website, mobile app and infrastructure for the SOU facility, enabling streamlined Ticket bookings on Design, Build, Finance, Operate and Transfer ("DBFOT") on behalf of SOU-ADTG Authority.

RASOYA PROTEINS LIMITED (In Liquidation) E-Auction-Sale of Corporate Debtor as a Going Concern on per IBC, 2016 Date & Time of E-Auction for Sale of Company as a going concern: 17th Oct, 2025

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Code of India) FOR THE ATTENTION OF THE CREDITORS OF RELIANCE HOME FINANCE LIMITED

ashika Growing and Sharing with you ASHIKA CREDIT CAPITAL LIMITED CIN: L67120WB1994PLC062159 Registered Office: Trinity, 226/1, A.J.C. Bose Road, 7th Floor, Kolkatta-700020

JSW Infrastructure LIMITED NOTICE TO SHAREHOLDERS REGARDING 100 DAYS CAMPAIGN - "SAKSHAM NIVESHAK" The campaign aims to create awareness as well as encourage the shareholders to update their KYC details, bank mandates, contact information and to claim unclaimed dividends.

RASOYA PROTEINS LIMITED (In Liquidation) E-Auction for Sale of Corporate Debtor as a Going Concern on per IBC, 2016. Includes table with Description, Reserve Price (INR), EMD, and Incremental value.

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ASBA has to be availed by all the investors except Anchor Investors. UPI will be availed by (i) Retail Individual Investors in the Retail Category; (ii) Non-Institutional Investors with an application size of up to ₹ 0.50 million in the Non-Institutional Portion. For details on the ASBA and UPI process, please refer to the details given in the Bid Cum Application Form and also please refer to the section "Issue Procedure" on page 428 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("AIBI") and Stock Exchanges and in the General Information Document. The Bid Cum Application Form and the Abridged Prospectus can be downloaded from the websites of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE"), and together with BSE, the "Stock Exchanges" and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=43, respectively as updated from time to time. For the list of UPI apps and banks live on IPO, please refer to the link: www.sebi.gov.in. UPI Bidders Bidding using the UPI Mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI, as updated from time to time. ICICI Bank Limited, HDFC Bank Limited and Axis Bank Limited have been appointed as the Sponsor Banks for the issue, in accordance with the requirements of SEBI circular dated November 1, 2018 as amended. For Issue related queries, please contact the BRLMs on their respective email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and mail id: ipo.upi@npci.org.in.

In case of any revision in the Price Band, the Bid/Issue Period will be extended by at least 3 additional Working Days after such revision in the Price Band, subject to the Bid/Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Issue Period for a minimum of 1 Working Day, subject to the Bid/Issue Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a press release, and also by indicating the change on the website of the BRLMs and at the terminals of the other members of the Syndicate and by intimation to the Designated Intermediaries and the Sponsor Banks, as applicable.

The Issue is being made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations and in accordance with the Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Net Issue shall be available for allocation on a proportionate basis to qualified institutional buyers (QIBs) (such portion referred as QIB Portion), provided that our Company, in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to the Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations (Anchor Investor Portion), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from the domestic Mutual Funds, at or above the price at which allotment is made to the Anchor Investors (Anchor Investor Allocation Price). Further, in the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (Net QIB Portion). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds (Mutual Fund Portion), and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders (other than Anchor Investors), including Mutual Funds, subject to valid Bids being received at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to all QIBs. Further, not less than 15% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Investors out of which (a) one-third of such portion shall be reserved for applicants with application size of more than ₹ 0.20 million and up to ₹ 1.00 million; and (b) two-third of such portion shall be reserved for applicants with application size of more than ₹ 1.00 million, provided that the unsubscribed portion in either of such sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Investors and not less than 35% of the Net Issue shall be available for allocation to Retail Individual Investors in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Issue Price. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids being received at or above the Issue Price. All potential Bidders (except Anchor Investors) are mandatorily required to participate in the Issue through the Application Supported by Blocked Amount (ASBA) process by providing details of their respective ASBA accounts, and UPI ID in case of UPI Bidders using UPI Mechanism, as applicable, pursuant to which their corresponding Bid Amount will be blocked by the Self Certified Syndicate Banks (SCSBs) or by the Sponsor Banks under the UPI Mechanism, as the case may be. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For further details, see "Issue Procedure" on page 428 of the RHP.

Bidders/Applicants should ensure that DP ID, PAN and the Client ID and UPI ID (for UPI Bidders bidding through UPI Mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN, Client ID and UPI ID available (for UPI Bidders bidding through the UPI Mechanism) in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID (for UPI Bidders bidding through the UPI Mechanism) as provided in the Bid cum Application Form, the Bidder/Applicant may be deemed to have authorized the Depositories to provide to the Registrar to the Issue, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to the Issue. Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Bidders/Applicants' sole risk.

BOOK RUNNING LEAD MANAGERS		REGISTRAR TO THE ISSUE		COMPANY SECRETARY AND COMPLIANCE OFFICER	
<p>nuvama Nuvama Wealth Management Limited 801 - 804, Wing A, Building No. 3, Inspire BKC, G Block, Bandra Kurla Complex, Bandra East, Mumbai, 400011, Maharashtra, Tel: +91 22 40094400 E-mail: arssbi ipo@nuvama.com Website: www.nuvama.com Investor grievance email: customerservice.mb@nuvama.com Contact Person: Pari Vajal/ Soumavo Sarkar SEBI Registration Number: INM000013004</p>	<p>DAM CAPITAL DAM Capital Advisors Limited Altium 2202, Level 22, Pandurang Budhkar Marg Wofr, Mumbai - 400018, Maharashtra, India, Tel: +91 22 4202 2500 E-mail: arssbi ipo@damcapital.in Website: www.damcapital.in Investor grievance email: complaint@damcapital.in Contact Person: Chandresh Sharma/Shital Shah SEBI Registration number: MB/INM000011336</p>	<p>ANANDRATHI INVESTMENT BANKING Anand Rathi Advisors Limited* 11th Floor, Times Tower, Kamala City, Senapati Bapat Marg, Lower Panel, Mumbai, 400013, Maharashtra, India Tel: +91 22 4047 7120; E-mail: ipo.arssbi@rathi.com Website: www.anandrathiib.com Investor Grievance email: grievance.ecm@rathi.com Contact Person: Nikita Jaju/ Shivani Tapadia SEBI Registration number: INM000010478</p>	<p>MUFG Intime MUFG Intime India Private Limited (Formerly Link Intime India Private Limited) C-101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai 400 083, Maharashtra, India; Tel: +91 81081 14949 E-mail: anandratibrokers.ipo@in.mpms.mufg.com Website: www.in.mpms.mufg.com Investor grievance e-mail: anandratibrokers.ipo@in.mpms.mufg.com Contact Person: Shanti Gopalkishan SEBI Registration Number: INR000004058</p>	<p>Chetan Pravinbhai Prajapati Express Zone, A Wing, 10th Floor, Western Express Highway Goregaon (E), Mumbai - 400 063, Telephone: +91 22 - 6281 7000 E-mail: secretarial@rathi.com</p> <p>Bidders can contact our Company Secretary and Compliance Officer, or the Registrar to the Issue in case of any pre-issue or post-issue related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode, etc. For all Issue-related queries and for redressal of complaints, investors may also write to the Book Running Lead Managers.</p>	

*In compliance with the proviso to Regulation 21A(1) of the Securities and Exchange Board of India (Merchant Bankers) Regulations, 1992, as amended, read with proviso to Regulation 23(3) of the SEBI ICDR Regulations, Anand Rathi Advisors Limited will be involved only in marketing of the Issue.

AVAILABILITY OF THE RHP: Investors are advised to refer to the RHP and the "Risk Factors" beginning on page 35 of the RHP before applying in the Issue. A copy of the RHP will be made available on the website of SEBI at www.sebi.gov.in and is available on the respective websites of the BRLMs, Nuvama Wealth Management Limited at www.nuvama.com, DAM Capital Advisors Limited at www.damcapital.in and Anand Rathi Advisors Limited at www.anandrathiib.com and at the website of the Company, Anand Rathi Share and Stock Brokers Limited at www.anandrathi.com and the websites of the Stock Exchanges, for BSE at www.bseindia.com and for NSE Limited at www.nseindia.com.

AVAILABILITY OF THE ABRIDGED PROSPECTUS: A copy of the Abridged Prospectus shall be available on the website of the Company, the BRLMs and the Registrar to the Issue at: www.anandrathi.com, www.nuvama.com, www.damcapital.in, www.anandrathiib.com and www.in.mpms.mufg.com, respectively.

AVAILABILITY OF BID CUM APPLICATION FORM: Bid cum Application Form can be obtained from the Registered and Corporate Office of our Company, Anand Rathi Share and Stock Brokers Limited, Tel: +91 22 - 6281 7000; BRLMs: Nuvama Wealth Management Limited, Tel: +91 22 40094400, DAM Capital Advisors Limited, Tel: +91 22 4202 2500 and Anand Rathi Advisors Limited, Tel: +91 22 4047 7120. **Syndicate Member:** Nuvama Wealth Management Limited, Telephone: +91 22 40094400. JM Financial Services Limited, Tel: +91 22 6136 3400 and Sharekhan Limited, Telephone: +91 22 6750 2000. Registered Brokers, SCSBs, Designated RTA Locations and Designated CDP Locations for participating in the Issue. Bid cum Application Forms will also be available on the websites of the Stock Exchanges at www.bseindia.com and www.nseindia.com and at all the Designated Branches of SCSBs, the list of which is available on the websites of the Stock Exchanges and SEBI.

SUB-SYNDICATE MEMBERS: Almond Global Securities Ltd; Asit C Mehta Investment Intermediaries; Axis Capital Ltd; Centrum Broking Ltd; Eureka Stock & Share Brokers Ltd; Globe Capital Markets Ltd; HDFC Securities Ltd; ICICI Securities Ltd; IDBI Capital Markets and Securities Ltd; IIFL Capital Services Ltd (Formerly known as IIFL Securities Ltd); Kantilal

Anand Rathi Share and Stock Brokers Limited is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed a red herring prospectus dated September 17, 2025 with the RoC. The RHP is made available on the website of the SEBI at www.sebi.gov.in as well as on the website of the BRLMs i.e., Nuvama Wealth Management Limited at www.nuvama.com, DAM Capital Advisors Limited at www.damcapital.in and Anand Rathi Advisors Limited at www.anandrathiib.com, the website of the NSE at www.nseindia.com and the website of the BSE at www.bseindia.com and the website of the Company at www.anandrathi.com. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section "Risk Factors" beginning on page 35 of the RHP. Potential investors should not rely on the DRHP for making any investment decision but should only rely on the information included in the RHP filed by the Company with the RoC. This announcement does not constitute an offer of the Equity Shares for sale in any jurisdiction, including the United States, and the Equity Shares may not be offered or sold in the United States absent registration under the US Securities Act of 1933 or an exemption from registration. Any public offering of the Equity Shares to be made in the United States will be made by means of a prospectus that may be obtained from the Company and that will contain detailed information about the Company and management, as well as financial statements. However, the Equity Shares are not being offered or sold in the United States.

CONCEPT

TATA POWER
(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 3rd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tender from eligible vendors for the following tender package (Two-part Bidding) in Mumbai.

(A) SITC of Air Handling Unit (AHU) at Tata Power Transmission RSS (Package Ref: CC26N027).

(B) EPC of 220KV I-Core 1200 Sqmm Copper XLPE Lead Sheath cable along with associated accessories for establishment of new 220/33KV GIS substation at Worli location. (Package Ref: CC26N022)

Interested and eligible bidders to submit Tender Fee and Authorization Letter before 1500 hrs. Friday, 26th September 2025.

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's (if any), to the said tender will be published on Tender section of above website [Tata Power - Business Associates - Tender Documents](https://www.tatapower.com), only.

TATA POWER
(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L28920MH1919PLC000567

EXPRESSION OF INTEREST (EOI)

The Tata Power Company Limited invites Expression of Interest (EOI) for empanelment of Vendors for Pan-India services for:

(A) "Professional services for facilitating ROW (Pan India) for Construction of EHV Transmission Lines (220 kV to 765 kV) for Tata Power Transmission. (EOI Reference No.- CC25AA066).

(B) "Services for Pre-Bid Route Survey (Pan India) for Construction of EHV Transmission Lines (220 kV to 765 kV) for Tata Power Transmission. (EOI Reference No.- CC25AA066).

(C) "Services for Soil Investigation (Pan India) for Construction of EHV Transmission Lines (220 kV to 765 kV) for Tata Power Transmission. (EOI Reference No.- CC25AA066).

For details, please visit Tender section on website <https://www.tatapower.com>. Due date for interested vendor to participate in EOI by submitting Tender Fee and Authorization Letter is 1500 Hrs. Friday, 10th October 2025. Also, all future corrigendum's (if any), to the above EOI will be informed in Tender section on website <https://www.tatapower.com>, only.

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RELIANCE HOME FINANCE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Reliance Home Finance Limited
2. Date of incorporation of corporate debtor	05-06-2008
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L67190WH2008PLC183216
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: Trade World, Kamala Mills Compound, 7th Floor, B Wing, Senapati Bapat Marg, Lower Panel (West), Delsite Road, Mumbai, Maharashtra, India, 400013.
6. Insolvency commencement date in respect of corporate debtor	16-09-2025
7. Estimated date of closure of insolvency resolution process	15-03-2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Umesh Balaram Sorkar IBBI Reg. No. IBI/PA-001/IP-P-02619/2021-2022/14043
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No. 10, Om Shanti CHS, Plot No. 8/10/12, Sector 11, Road No. 4, New Panel, Navi Mumbai, Maharashtra - 411009. E-mail id: umeshb1603@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: Office No. 25, 3 rd floor, at 146 - B, Chhatra House, Princess Street, Kharadevi, Mumbai, Maharashtra - 400 002. Process Email id: crp.rhfl@yahoo.com 30-09-2025
11. Last date for submission of claims	Not Applicable
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.rhfl.gov.in Process Email id: crp.rhfl@yahoo.com Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Reliance Home Finance Limited on 16-09-2025**.
The creditors of **Reliance Home Finance Limited** are hereby called upon to submit their claims with proof on or before **30-09-2025** to the Interim Resolution Professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. - Not Applicable
Submission of false or misleading proofs of claim shall attract penalties.

Date: 17th September 2025
Place: Mumbai

Umesh Balaram Sorkar
Appointed as Interim Resolution Professional
In the matter of Reliance Home Finance Limited
IBBI Reg. No: IBI/PA-001/IP-P-02619/2021-2022/14043
AFA Valid upto: December 31, 2026
Email for Correspondence - crp.rhfl@yahoo.com

ashika
Growing and Sharing with you

ASHIKA CREDIT CAPITAL LIMITED
CIN: L67120WB1994PLC062159
Registered Office: Trinity, 226/1, A.J.C. Bose Road, 7th Floor, Kolkata-700020
Phone: +91 33 40102500, Website: www.ashikagroup.com
Email: investorservices@ashikagroup.com/secretarial@ashikagroup.com

NOTICE TO SHAREHOLDERS

The Investor Education and Protection Fund Authority (IEPF), Ministry of Corporate Affairs, vide its circular dated 16th July 2025 has launched a "100 days' campaign - "Saksham Niveshak" effective from 28th July, 2025 till 6th November, 2025, targeting all shareholders whose dividends have remained unpaid/unclaimed.

As per the directives of the IEPF Authority, We, ASHIKA CREDIT CAPITAL LIMITED, have initiated the 100 days campaign - "Saksham Niveshak", for all our shareholders whose dividends have remained unpaid/unclaimed. Pursuant to the aforesaid circular, you are requested to update your "Know Your Customer" (KYC) details such as PAN, Email Address, Contact Number, Address, Bank Details and Nomination etc., in order to ensure timely receipt of the dividends declared by the Company directly to your bank accounts and preventing transfer of such dividends and shares to the IEPF.

In line with this initiative and even prior to the launch of this campaign, in addition to the mandatory requirements as required under various rules and regulations, the Company has been taking various proactive steps voluntarily to assist its' shareholders in claiming their unpaid/unclaimed dividends.

You may reach out with requisite documents or any queries to Update of KYC or claim of unclaimed dividend to the company at Maheshwari Datamatics Private Limited, Registrar and Share Transfer Agent (RTA) within the stipulated period, at the details given below:

M/s. Maheshwari Datamatics Private Limited
23, R.N. Mukherjee Road, 5th Floor, Kolkata - 700001
Tel. No.: 033-2248-2248, 2243-5029
Email ID: mdpldc@yahoo.com

Dated: 17.09.2025 For, Ashika Credit Capital Limited
Place: Kolkata Sd/-
(Anju Mundhra)
Company Secretary and Compliance Officer
FCS: 6686

GIL
Enabling e-Governance

Gujarat Informatics Limited
Block No. : 2, 2nd Floor, Karmayogi Bhavan, Sector 10, Gandhinagar-382010 (Gujarat).

NOTICE INVITING BIDS

GIL invites Bids through E-tendering for Tender/RFP for Selection of an agency to develop and establish a website, mobile app and infrastructure for the SOU facility, enabling streamlined Ticket bookings on Design, Build, Finance, Operate and Transfer ("DBFOT") on behalf of SOU-ADTG Authority, Ektanagar (Tender No: GIL/HW/09112025). Tender ID: 223630. Interested parties may visit <http://www.gil.gujarat.gov.in> or <https://tender.nprocure.com> for eligibility criteria & more details about the bid.

- Managing Director

JSW Infrastructure
JWSW INFRASTRUCTURE LIMITED
CIN: L45200MH2008PLC161268
Registered Office: JSW Centre, Bandra Kurla Complex, Bandra East, Mumbai 400 051
Phone: 022-4286 1000 Fax: 022-4286 3000 E-mail: infra.secretarial@jsw.in Website: www.jsw.in

NOTICE TO SHAREHOLDERS REGARDING 100 DAYS CAMPAIGN - "SAKSHAM NIVESHAK"

Notice is hereby given to the shareholders of JSW Infrastructure Limited ("the Company") that the Investor Education and Protection Fund Authority (IEPPA), under the Ministry of Corporate Affairs (MCA), has launched a 100 days nationwide campaign titled "Saksham Niveshak", starting from 28th July, 2025.

The campaign aims to create awareness as well as encourage the shareholders to update their KYC details, bank mandates, contact information and to claim unclaimed dividends, if any, lying with the company before the same is transferred to the Investor Education and Protection Fund ("IEPF") as per the provisions of the Companies Act, 2013.

As per IEPF Rules, shares on which dividend remains unpaid / unclaimed for a period of 7 (seven) consecutive years, are liable to be transferred to the IEPF.

As a part of the campaign and to avoid such transfer of shares to IEPF, the Company requests all its Shareholders, who have yet not claimed their dividend, to claim the same by updating their KYC details at the earliest.

KYC Update Process:

Shares held in Dematerialized mode	Shares held in Physical mode
Update KYC details (PAN, Email Address, Contact Number, Address, Bank details such as account number, IFSC code, MICR as well as Nomination details etc. with your Depository Participant.	Submit the following documents to KFin Technologies Limited (KFin), the Registrar and Transfer Agent (RTA) of the Company: • Form ISR-1: Filled and signed, with self-attested KYC documents • Form ISR-2: Filled and signed, with banker's attestation of the shareholders signature plus original cancelled cheque (with the shareholders name printed) or self-attested bank passbook / statement • Form SH-13: For adding a nominee • Form ISR-3: For opting out of nomination

Since dividend on shares is payable only in electronic mode, dividend will be credited in shareholders bank account only AFTER updating the above information / documents.

Shareholders can download these forms from <https://irs.kfintech.com/clientservices/iscr/forms.aspx> or from the Company's website at <https://www.jsw.in/infrastructure/jsw-infrastructure-downloads>.

The details of unpaid / unclaimed dividend are available on the website of the Company at <https://www.jsw.in/infrastructure/unpaid-unclaimed-dividend>.

Shareholders may reach out to RTA of the Company for any queries related to updation of KYC or claim of unpaid / unclaimed dividend, at the details given below:

KFin Technologies Limited
Unit: JSW Infrastructure Limited
Selenium Building, Tower-B, Plot Nos. 31 & 32, Financial District, Nanakhranga, Serlingampally Hyderabad - 500032, Telangana
Email: enward.ris@kfintech.com
Tel: 1800-309-4001 / 040-67162222

Shareholders, may also reach out to the Company at infra.secretarial@jsw.in for any clarification. Shareholders of the Company are requested to take advantage of this initiative.

Place: Mumbai Date: 18th September, 2025

For JSW Infrastructure Limited Sd/-
Hitesh Kanani
Company Secretary and Compliance Officer
Membership No. F6188

RASOYA PROTEINS LIMITED (In Liquidation) Liquidator: CA Anil Goel
Registered Office: Village Wanjari, Taluka Wani, District Vavhatia, 445004 (MH), India
IBBI Address (IP: AAA House, 64, Okhla Estate, Phase III (Behind Modi Mills), New Delhi-110020
E-mail ID: caanilgoel@raasoyaproteins.in / raasoyaproteins@baainolvency.com
Contact No. : +91 8800865284 (Mr. Wasim, Adv. Harsh Gupta, CA Parth Gang)

E-Auction - Sale of Corporate Debtor as a Going Concern as per IBC, 2016
Date & Time of E-Auction for Sale of Company as a going concern: **17th Oct, 2025**
Time: - 03:00PM to 05:00PM (With unlimited extension of 5 minutes each)
Last date of filing Pre-Qualification Document on Auction Platform: **14th Oct, 2025 till 5.00 PM.**
Last Date of EMD Submission: **15th Oct, 2025 till 3.00 P.M.**

Sale Of Corporate Debtor as a Going Concern excluding pending litigations (PUFE & MSEDCL) in view of Regulation 32(e) and 32A of IBBI (Liquidation Process) Regulations 2016, forming part of Liquidation Estate by the liquidator appointed by the Hon'ble National Company Law Tribunal, Mumbai Bench vide order dated 30.10.2018. The sale will be done by the undersigned through E-auction platform <https://ibbi.baanknet.com/eauction-ibbi/home>

Description	Reserve Price (INR)	EMD	Incremental value
Sale Of Corporate Debtor as a Going Concern Excluding Pending Litigations (PUFE & MSEDCL) under section 32(e) read with Regulation 32A of IBBI (Liquidation Process) Regulations 2016. (CIN: L35143MH1992PLC06662)	Rs. 2,80,000/- (Rupees Two Crores and Eighty lakhs only)	Rs. 28,00,000/- (Rupees Twenty-Eight Lakhs only)	Rs. 1,00,000/-

Corporate Debtor's Listing suspended vide NSE public notice dated 17th June 2020, & unabsorbed depreciation amounting to Rs. 47.66 crores as per ITR of A.Y. 2017-18

Note-Please note that all the assets of the company have been sold as per law. Hence kindly refer to E-Auction Document bearing no. EAUCION/DOC/GC/2025/01 for clarification on Sale of Corporate Debtor as a going concern as per Regulation 32(e) of IBBI (Liquidation Process) Regulation, 2016.

Terms & Conditions of the sale is as under:

- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS BASIS" AND "WITHOUT RECOURSE BASIS" as such sale is without any kind of warranties and indemnities through approved service provider at IBBI eAuction Portal by BAANKNET at (<https://ibbi.baanknet.com/eauction-ibbi/home>)
- As per Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, Schedule I "Mode of sale" Clause 1(5A), Bidders must declare they aren't disqualified under Section 29A; any EMD will be forfeited if ineligibility is later established.
- Identification of the highest bidder does not guarantee the status of a successful bidder. The Liquidator, in consultation with the Stakeholders' Consultation Committee (SCC), retains the sole authority to declare the successful bidder. The Liquidator and SCC also reserve the right to prioritize any single block and annual other bids or decide otherwise, with their decision being final and binding on all bidders.

All applicants are mandatorily requested to refer to the terms and conditions from the website of AAA Insolvency Professionals LLP i.e., <https://insolvencyandbankruptcy.in/raasoya-proteins/limited/> or from the portal of IBBI or from the official site of Auction Service Provider, prior to submission of EMD and participation in the process.

Place: New Delhi
Date: 18/09/2025

CA Anil Goel
Liquidator of Rasoya Proteins Limited
Registration No. IBI/PA-001/IP-P00118/2017-2018/12053
E-mail: raasoyaproteins@baainolvency.com
Contact No. +91 11 46664623, 8800865284

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...continued from previous page.

ASBA * Simple, Safe, Smart way of Application!!!

*Applications Supported by Blocked Amount ("ASBA") is a better way of applying to offers by simply blocking the fund in the bank account. For further details, check section on ASBA.

Mandatory in public issues. No cheque will be accepted.

UPI
UNIFIED PAYMENTS INTERFACE

ASBA has to be availed by all the investors except Anchor Investors. UPI may be availed by (i) Retail Individual Investors in the Retail Category; (ii) Non-Institutional Investors with an application size of up to ₹ 0.50 million in the Non-Institutional Portion. For details on the ASBA and UPI process, please refer to the details given in the Bid Cum Application Form and abridged prospectus and also please refer to the section "Issue Procedure" on page 428 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("AIBI") and Stock Exchanges and in the General Information Document. The Bid Cum Application Form and the Abridged Prospectus can be downloaded from the websites of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE"), and together with BSE, the "Stock Exchanges") and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFp=yes&intmid=43, respectively as updated from time to time. For the list of UPI apps and banks live on IPO, please refer to the link: www.sebi.gov.in. UPI Bidders Bidding using the UPI Mechanism may apply through the SCSSBs and mobile applications whose names appear on the website of SEBI, as updated from time to time. ICICI Bank Limited, HDFC Bank Limited and Axis Bank Limited have been appointed as the Sponsor Banks for the Issue, in accordance with the requirements of SEBI circular dated November 1, 2018 as amended. For Issue related queries, please contact the BRLMs for their respective email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and mail id: upi.ipoi@npci.org.in.

In case of any revision in the Price Band, the Bid/Issue Period will be extended by at least 3 additional Working Days after such revision in the Price Band, subject to the Bid/Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Issue Period for a minimum of 1 Working Day, subject to the Bid/Issue Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a press release, and also by indicating the change on the website of the BRLMs and at the terminals of the other members of the Syndicate and by intimation to the Designated Intermediaries and the Sponsor Banks, as applicable.

The Issue is being made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations and in accordance with the Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Net Issue shall be available for allocation on a proportionate basis to qualified institutional buyers (QIBs) (such portion referred as QIB Portion), provided that our Company, in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to the Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations (Anchor Investor Portion), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from the domestic Mutual Funds, at or above the price at which allotment is made to the Anchor Investors (Anchor Investor Allocation Price). Further, in the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (Net QIB Portion). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds (Mutual Fund Portion), and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders (other than Anchor Investors), including Mutual Funds, subject to valid Bids being received at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to all QIBs. Further, not less than 15% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Investors out of which (a) one-third of such portion shall be reserved for applicants with application size of more than ₹ 0.20 million and up to ₹ 1.00 million; and (b) two-third of such portion shall be reserved for applicants with application size of more than ₹ 1.00 million, provided that the unsubscribed portion in either of such sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Investors and not less than 35% of the Net Issue shall be available for allocation to Retail Individual Investors in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Issue Price. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids being received at or above the Issue Price. All potential Bidders (except Anchor Investors) are mandatorily required to participate in the Issue through the Application Supported by Blocked Amount (ASBA) process by providing details of their respective ASBA accounts, and UPI ID in case of UPI Bidders using UPI Mechanism, as applicable, pursuant to which their corresponding Bid Amount will be blocked by the Self Certified Syndicate Banks (SCSBs) or by the Sponsor Banks under the UPI Mechanism, as the case may be. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For further details, see "Issue Procedure" on page 428 of the RHP.

Bidders/Applicants should ensure that DP ID, PAN and the Client ID and UPI ID (for UPI Bidders bidding through UPI Mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN, Client ID and UPI ID available (for UPI Bidders bidding through the UPI Mechanism) in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID (for UPI Bidders bidding through the UPI mechanism) as provided in the Bid cum Application Form, the Bidder/Applicant may be deemed to have authorized the Depositories to provide to the Registrar to the Issue, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to the Issue. Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Bidders/Applicants' sole risk.

BOOK RUNNING LEAD MANAGERS	
<p>nuvama Nuvama Wealth Management Limited 801 - 804, Wing A, Building No. 3, Inspire BKC, G Block, Bandra Kurla Complex, Bandra East, Mumbai, 400051, Maharashtra, Tel: +91 22 40094400 E-mail: arssbl ipo@nuvama.com Website: www.nuvama.com Investor grievance email: customerservice.mb@nuvama.com Contact Person: Pari Yaya/ Soumavo Sarkar SEBI Registration Number: INM000013004</p>	<p>DAM Capital Advisors Limited Altimus 2202, Level 22, Pandurang Budhkar Marg Worli, Mumbai - 400018, Maharashtra, India; Tel: +91 22 4202 2500 E-mail: arssbl ipo@damcapital.in Website: www.damcapital.in Investor grievance email: complaint@damcapital.in Contact Person: Chandresh Sharma/Shital Shah SEBI Registration number: MB/INM000011336</p>
<p>Anand Rathi Advisors Limited* 11th Floor, Times Tower, Kamala City, Senapati Bapat Marg, Lower Parel, Mumbai, 400013, Maharashtra, India Tel: +91 22 4047 7120; E-mail: ipo.arssbl@rathi.com Website: www.anandrathiib.com Investor Grievance email: grievance.ecm@rathi.com Contact Person: Nikita Jaju/ Shivani Tapadia SEBI Registration number: INM000010478</p>	<p>MUFG Intime India Private Limited (Formerly Link Intime India Private Limited) C-101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai 400 083, Maharashtra, India; Tel: +91 81081 14949 E-mail: anandrathibrokers.ipoi@in.mpmis.mufg.com Website: www.in.mpmis.mufg.com Investor grievance e-mail: anandrathibrokers.ipoi@in.mpmis.mufg.com Contact Person: Shanti Gopalkrishnan SEBI Registration Number: INR000004058</p>

*In compliance with the proviso to Regulation 21A(1) of the Securities and Exchange Board of India (Merchant Bankers) Regulations, 1992, as amended, read with proviso to Regulation 23(3) of the SEBI ICDR Regulations, Anand Rathi Advisors Limited will be involved only in marketing of the Issue.

AVAILABILITY OF THE RHP: Investors are advised to refer to the RHP and the "Risk Factors" beginning on page 35 of the RHP before applying in the Issue. A copy of the RHP will be made available on the website of SEBI at www.sebi.gov.in and is available on the respective websites of the BRLMs, Nuvama Wealth Management Limited at www.nuvama.com, DAM Capital Advisors Limited at www.damcapital.in and Anand Rathi Advisors Limited at www.anandrathiib.com and at the website of the Company, Anand Rathi Share and Stock Brokers Limited at www.anandrathi.com and the websites of the Stock Exchanges, for BSE at www.bseindia.com and for NSE Limited at www.nseindia.com.

AVAILABILITY OF THE ABRIDGED PROSPECTUS: A copy of the Abridged Prospectus shall be available on the website of the Company, the BRLMs and the Registrar to the Issue at: www.anandrathi.com, www.nuvama.com, www.damcapital.in, www.anandrathiib.com and www.in.mpmis.mufg.com, respectively.

AVAILABILITY OF BID CUM APPLICATION FORM: Bid cum Application Form can be obtained from the Registered and Corporate Office of our Company, Anand Rathi Share and Stock Brokers Limited, Tel: +91 22 - 6281 7000; BRLMs: Nuvama Wealth Management Limited, Tel: +91 22 40094400, DAM Capital Advisors Limited, Tel: +91 22 4202 2500 and Anand Rathi Advisors Limited, Tel: +91 22 4047 7120. **Syndicate Member:** Nuvama Wealth Management Limited, Telephone: +91 22 40094400, JM Financial Services Limited, Tel: +91 22 6136 3400 and Sharekhan Limited, Telephone: +91 22 6750 2000. Registered Brokers, SCSSBs, Designated RTA Locations and Designated CDP Locations for participating in the Issue. Bid cum Application Forms will also be available on the websites of the Stock Exchanges at www.bseindia.com and www.nseindia.com and at all the Designated Branches of SCSSBs, the list of which is available on the websites of the Stock Exchanges and SEBI.

SUB-SYNDICATE MEMBERS: Almond Global Securities Ltd; Asit C Mehta Investment Intermediaries; Axis Capital Ltd; Centrum Broking Ltd; Eureka Stock & Share Brokers Ltd; Globe Capital Markets Ltd; HDFC Securities Ltd; ICICI Securities Ltd; IDBI Capital Markets and Securities Ltd; IIFL Capital Services Ltd (Formerly known as IIFL Securities Ltd); Kantilal

Anand Rathi Share and Stock Brokers Limited is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed a red herring prospectus dated September 17, 2025 with the RoC. The RHP is made available on the website of the SEBI at www.sebi.gov.in as well as on the website of the BRLMs i.e., Nuvama Wealth Management Limited at www.nuvama.com, DAM Capital Advisors Limited at www.damcapital.in and Anand Rathi Advisors Limited at www.anandrathiib.com, the website of the NSE at www.nseindia.com and the website of the BSE at www.bseindia.com and the website of the Company at www.anandrathi.com. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section "Risk Factors" beginning on page 35 of the RHP. Potential investors should not rely on the DRHP for making any investment decision but should only rely on the information included in the RHP filed by the Company with the RoC. This announcement does not constitute an offer of the Equity Shares for sale in any jurisdiction, including the United States, and the Equity Shares may not be offered or sold in the United States absent registration under the US Securities Act of 1933 or an exemption from registration. Any public offering of the Equity Shares to be made in the United States will be made by means of a prospectus that may be obtained from the Company and that will contain detailed information about the Company and management, as well as financial statements. However, the Equity Shares are not being offered or sold in the United States.

CONCEPT

Investors must ensure that their PAN is linked with Aadhaar and are in compliance with the notification issued by Central Board of Direct Taxes notification dated February 13, 2020 and read with press releases dated June 25, 2021, September 17, 2021 and March 28, 2023 and any subsequent press releases in this regard.

CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF OUR COMPANY AS REGARDS ITS OBJECTS: For information on the main objects of our Company, investors are requested to see "History and Certain Corporate Matters" on page 239 of the RHP. The Memorandum of Association of our Company is a material document for inspection in relation to the Issue. For further details, see "Material Contracts and Documents for Inspection" on page 486 of the RHP.

LIABILITY OF THE MEMBERS OF OUR COMPANY: Limited by shares.

AMOUNT OF SHARE CAPITAL OF OUR COMPANY AND CAPITAL STRUCTURE: As on the date of the RHP, the authorised share capital of our Company is ₹ 27.50 million divided into 65,500,000 Equity Shares of face value of ₹ 5 and ₹ 2.50 million divided into 500,000 Redeemable Preference shares of face value of ₹ 5 each. The issued, subscribed and paid-up Equity share capital of our Company is ₹ 223.57 million divided into 44,714,558 Equity Shares of face value of ₹ 5 each. For details of the capital structure of the Company, see "Capital Structure" beginning on page 104 of the RHP.

NAMES OF THE INITIAL SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM: The initial signatories of the Memorandum of Association of the Company were Pradeep Gupta and Sushiladevi Gupta. For details of the share capital history and capital structure of our Company see "Capital Structure" beginning on page 104 of the RHP.

LISTING: The Equity Shares to be issued through the Red Herring Prospectus are proposed to be listed on the Stock Exchanges. Our Company has received "in-principle" approvals from BSE and NSE for listing of the Equity Shares pursuant to their letters both dated July 15, 2025. For the purposes of the Issue, the Designated Stock Exchange shall be NSE. A copy of the Red Herring Prospectus and the Prospectus shall be filed with the RoC in accordance with Sections 26(4) and 32 of the Companies Act. For details of the material contracts and documents available for inspection from the date of the Red Herring Prospectus until the Bid/Issue Closing Date, see "Material Contracts and Documents for Inspection" on page 486 of the RHP.

DISCLAIMER CLAUSE OF SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI"): SEBI only gives its observations on the Issue documents and this does not constitute approval of either the Issue or the specified securities stated in the Issue Document. The investors are advised to refer to page 404 of the RHP for the full text of the disclaimer clause of SEBI.

DISCLAIMER CLAUSE OF BSE: It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the RHP has been cleared or approved by BSE Limited nor does it certify the correctness or completeness of any of the contents of the RHP. The investors are advised to refer to the page 406 of the RHP for the full text of the disclaimer clause of BSE.

DISCLAIMER CLAUSE OF NSE (the Designated Stock Exchange): It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Issue Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Issue Document. The investors are advised to refer to page 406 of the RHP for the full text of the disclaimer clause of NSE.

GENERAL RISKS: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Issue unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue, including the risks involved. The Equity Shares in the Issue have not been recommended or approved by the SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" beginning on page 35 of the RHP.

REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
<p>MUFG Intime India Private Limited (Formerly Link Intime India Private Limited) C-101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai 400 083, Maharashtra, India; Tel: +91 81081 14949 E-mail: anandrathibrokers.ipoi@in.mpmis.mufg.com Website: www.in.mpmis.mufg.com Investor grievance e-mail: anandrathibrokers.ipoi@in.mpmis.mufg.com Contact Person: Shanti Gopalkrishnan SEBI Registration Number: INR000004058</p>	<p>Chetan Pravinbhai Prajapati Express Zone, A Wing, 10th Floor, Western Express Highway Goregaon (E), Mumbai - 400 063, Telephone: +91 22 - 6281 7000 E-mail: secretarial@rathi.com</p> <p>Bidders can contact our Company Secretary and Compliance Officer, or the Registrar to the Issue in case of any pre-Issue or post-Issue related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode, etc. For all Issue-related queries and for redressal of complaints, investors may also write to the Book Running Lead Managers.</p>

Chhaganlal Securities P. Ltd; KJMC Capital Markets Ltd; Kotak Securities Limited; Keynote Capital Limited; LKP Securities Ltd; Motilal Oswal Financial Services Limited; Prabhudas Liladhar P. Ltd; Pravin Ratilal Share & Stock Brokers Ltd; Religare Broking Ltd; RR Equity Brokers Pvt. Ltd; SBICAP Securities Ltd; Sharekhan Ltd; SMC Global Securities Ltd; Systemax Shares and Stock Brokers Ltd; Tradebulls Securities Limited; YES Securities Ltd.

ESCRROW COLLECTION AND SPONSOR BANK: ICICI Bank Limited

REFUND AND SPONSOR BANK: HDFC Bank Limited

PUBLIC ISSUE AND SPONSOR BANK: Axis Bank Limited

UPI: UPI Bidders can also Bid through UPI Mechanism.

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For Anand Rathi Share and Stock Brokers Limited
On behalf of the Board of Directors

Sd/-
Chetan Pravinbhai Prajapati
Company Secretary and Compliance Officer

Place: Mumbai
Date: September 17, 2025

TATA POWER
(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 3rd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tender from eligible vendors for the following tender package (Two-part Bidding) in Mumbai.

(A) SITC of Air Handling Unit (AHU) at Tata Power Transmission RSS (Package Ref: CC26NK027).

(B) EPC of 220KV 1-Core 1200 Sqmm Copper XLPE Lead Sheath cable along with associated accessories for establishment of new 220/33KV GIS substation at Worli location. (Package Ref: CC26NP022)

Interested and eligible bidders to submit Tender Fee and Authorization Letter before 1500 Hrs. Friday, 26th September 2025.

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's (if any), to the said tender will be published on Tender section of above website (Tata Power → Business Associates → Tender Documents) only.

TATA POWER
(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L28920MH1919PLC000567

EXPRESSION OF INTEREST (EOI)

The Tata Power Company Limited invites Expression of Interest (EOI) for empanelment of Vendors for Pan-India services for:

(A) "Professional services for facilitating ROW (Pan India) for Construction of EHV Transmission Line (220 kV to 765 kV)" for Tata Power Transmission. (EOI Reference No - CC25AA068).

(B) "Services for Pre-Bid Route Survey (Pan India) for Construction of EHV Transmission Lines (220 kV to 765 kV)" for Tata Power Transmission. (EOI Reference No - CC25AA068).

(C) "Services for Soil Investigation (Pan India) for Construction of EHV Transmission Lines (220 kV to 765 kV)" for Tata Power Transmission. (EOI Reference No - CC25AA069).

For details, please visit Tender section on website <https://www.tatapower.com>. Due date for interested vendor to participate in EOI by submitting Tender Fee and Authorization Letter is 1500 Hrs. Friday, 10th October 2025. Also, all future corrigendum's (if any), to the above EOI will be informed in Tender section on website <https://www.tatapower.com> only.

GIL Gujarat Informatics Limited
Block No. : 2, 2nd Floor, Karmayogi Bhavan, Sector 10, Gandhinagar-382010 (Gujarat).

NOTICE INVITING BIDS

GIL invites Bids through E-tendering for Tender/RFP for Selection of an agency to develop and establish a website, mobile app and infrastructure for the SOU facility, enabling streamlined Ticket bookings on Design, Build, Finance, Operate and Transfer ("DBFOT") on behalf of SOU-ADTG Authority, Ektanagar (Tender No: GIL/HW/09112025). Tender ID: 223630. Interested parties may visit <http://www.gil.gujarat.gov.in> or <https://tender.nprocure.com> for eligibility criteria & more details about the bid.

- Managing Director

RASOYA PROTEINS LIMITED (In Liquidation) Liquidator: CA Anil Goel
Registered Office: Village Wanjari, Taluka Wani, District-Yavatmal, 445004 (MH), India
IBBI Address (IP: AAA House, 64, Okhla Estate, Phase III (Behind Mohi Mills), New Delhi-110020
Email: rasoyaproteins@aaainsoolvency.com; rasoyaproteins@aaainsoolvency.com
Contact No: +91 8800865284 (Mr. Wasim, Adv. Harsh Gupta, CA Parth Gang)

E-Auction- Sale of Corporate Debtor as a Going Concern on per IBC, 2016
Date & Time of E-Auction for Sale of Company as a going concern: **17th Oct, 2025**
Time: - 03:00PM to 05:00PM (With unlimited extension of 5 minutes each)
Last date of filing Pre-Qualification Document on Auction Platform: **14th Oct, 2025 till 5.00 P.M.**
Last Date of EMD Submission: **15th Oct, 2025 till 3.00 P.M.**

Sale Of Corporate Debtor as a Going Concern excluding pending litigations (PUFE & MSEDCL) in view of Regulation 32(e) and 32A of IBBI (Liquidation Process) Regulations 2016, forming part of Liquidation Estate by the liquidator appointed by the Hon'ble National Company Law Tribunal, Mumbai Bench vide order dated 30.10.2018. The sale will be done by the undersigned through E-auction platform <https://ibbi.baanknet.com/eauction-ibbi/home>

Description	Reserve Price (INR)	EMD	Incremental value
Sale of Corporate Debtor as a Going Concern Excluding Pending Litigations (PUFE & MSEDCL) under section 32(e) read with Regulation 32A of IBBI (Liquidation Process) Regulations 2016.	Rs. 2,80,00,000/- (Rupees Two Crores and Eighty lakhs only)	Rs. 28,00,000/- (Rupees Twenty-Eight Lakhs only)	Rs. 1,00,000/-

Corporate Debtor's Listing suspended vide NSE public notice dated 17th June 2020, & unabsorbed depreciation amounting to Rs. 47.66 crores as per ITR of A.Y. 2017-18.

Note-Please note that all the assets of the company have been sold as per law. Hence kindly refer to E-Auction Document bearing no. EAUCION/DOC/GC/2025/01 for clarification on Sale of Corporate Debtor as a going concern as per Regulation 32(e) of IBBI (Liquidation Process) Regulation, 2016.

Terms & Conditions of the sale is as under:

- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS BASIS" AND "WITHOUT RECOURSE BASIS" as such sale is without any kind of warranties and indemnities through approved service provider at IBBI Auction Portal by BAANKNET at (<https://ibbi.baanknet.com/eauction-ibbi/home>)
- As per Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, Schedule I "Mode of sale" Clause 1(5A), Bidders must declare they aren't disqualified under Section 29A; any EMD will be forfeited if ineligibility is later established.
- Identification of the highest bidder does not guarantee the status of a successful bidder. The Liquidator, in consultation with the Stakeholders' Consultation Committee (SCC), retains the sole authority to declare the successful bidder. The Liquidator and SCC also reserve the right to prioritize any single block and annual other bids or decide otherwise, with their decision being final and binding on all bidders.

All applicants are mandatorily requested to refer to the terms and conditions from the website of AAA Insolvency Professionals LLP i.e., <https://insolvencyandbankruptcy.com/rasoya-proteins-limited/> or from the portal of IBBI or from the official site of Auction Service Provider, prior to submission of EMD and participation in the process.

Place: New Delhi
Date: 18/09/2025
Liquidator of Rasoya Proteins Limited
Registration No. IBBI/IPA-001/IP-P00118/2017-2018/10253
E-mail: rasoyaproteins@aaainsoolvency.com
Contact No. +91 11-46664623, 8800865284

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RELIANCE HOME FINANCE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Reliance Home Finance Limited
2. Date of incorporation of corporate debtor	05-06-2008
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited-Liability-Identification No. of corporate debtor	L67190MH2008PLC183216
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: Trade World, Kamala Mills Compound, 7th Floor, B Wing, Senapati Bapat Marg, Lower Parel (West), Dattela Road, Mumbai, Maharashtra, India, 400013. Email: corporate@rhhf.com
6. Insolvency commencement date in respect of corporate debtor	16-09-2025
7. Estimated date of closure of insolvency resolution process	15-03-2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Umesh Balaram Sonkar IBBI Reg. No. IBB/IN/001/IP-P-02619/2021-2022/14043 Address: Flat No. 10, Om Shanti ACS, Plot No. 8/10/12, Sector 11, Road No. 4, New Parvli, Nani Mumbai, Maharashtra - 410206. Email: corporate@rhhf.com
9. Address and e-mail of the interim resolution professional, as registered with the Board	Correspondence Address: Office No. 25, 3rd floor, at 146 - B, Chikhali House, Piroon Street, Kalbodevi, Mumbai, Maharashtra - 400 002. Process Email Id: corp.rhhf@yahoo.com Physical Address: Not Applicable
10. Address and e-mail to be used for correspondence with the interim resolution professional	Web link: www.rhhf.com Process Email Id: corp.rhhf@yahoo.com Physical Address: Not Applicable
11. Last date for submission of claims	30-09-2025
12. Classes of creditors, if any, under clause (b) of subsection (8A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class. (Three names for each class)	Not Applicable
14. (a) Relevant Form and (b) Details of authorized representatives are available at:	Web link: www.rhhf.com Process Email Id: corp.rhhf@yahoo.com Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Reliance Home Finance Limited on 16-09-2025**. The creditors of **Reliance Home Finance Limited** are hereby called upon to submit their claims with proof on or before **30-09-2025** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA - Not Applicable.

Submission of false or misleading proof of claim shall attract penalties.

Date: 17th September 2025
Place: Mumbai

Sd/-
Umesh Balaram Sonkar
Appointed as Interim Resolution Professional
In the matter of Reliance Home Finance Limited
IBBI Reg. No: IBB/IN/001/IP-P-02619/2021-2022/14043
AFA Valid upto: December 31, 2026
Email for Correspondence - corp.rhhf@yahoo.com

ashika
Growing and Sharing with you

ASHIKA CREDIT CAPITAL LIMITED
CIN: L67120WB1994PLC062159
Registered Office: Trinity, 226/1, A.J.C. Bose Road, 7th Floor, Kolkata-700020
Phone: +91 33 40102500, Website: www.ashikagroup.com
Email: investorservices@ashikagroup.com; secretarial@ashikagroup.com

NOTICE TO SHAREHOLDERS

The Investor Education and Protection Fund Authority (IEPF), Ministry of Corporate Affairs, vide its circular dated 16th July 2025 has launched a '100 days' campaign - "Saksham Niveshak" effective from 28th July, 2025 till 6th November, 2025, targeting all shareholders whose dividends have remained unpaid/unclaimed.

As per the directives of the IEPF Authority, We, ASHIKA CREDIT CAPITAL LIMITED, have initiated the 100 days campaign - "Saksham Niveshak", for all our shareholders whose dividends have remained unpaid/unclaimed. Pursuant to the aforesaid circular, you are requested to update your 'Know Your Customer' (KYC) details such as PAN, Email Address, Contact Number, Address, Bank Details and Nomination etc., in order to ensure timely receipt of the dividends declared by the Company directly to your bank accounts and preventing transfer of such dividends and shares to the IEPF.

In line with this initiative and even prior to the launch of this campaign, in addition to the mandatory requirements as required under various rules and regulations, the Company has been taking various proactive steps voluntarily to assist its' shareholders in claiming their unpaid/unclaimed dividends.

You may reach out with requisite documents or any queries to Updation of KYC or claim of unclaimed dividend to the company at Maheshwari Datamatics Private Limited, Registrar and Share Transfer Agent (RTA) within the stipulated period, at the details given below:

M/s. Maheshwari Datamatics Private Limited
23, R.N. Mukherjee Road, 5th Floor, Kolkata - 700001
Tel. No. 033-2248-2248, 2243-5029
Email ID: mdpldc@yahoo.com

Date : 17.09.2025
Place : Kolkata
For, Ashika Credit Capital Limited
Sd/-
(Anju Mundhra)
Company Secretary and Compliance Officer
FCS: 6686

JSW Infrastructure Limited
CIN: L45200MH2005PLC161268
Registered Office: JSW Centre, Bandra Kurla Complex, Bandra East, Mumbai 400 051
Phone: 022-4286 1000 Fax: 022-4286 3000 E-mail: jfra.secretarial@jsw.in Website: www.jsw.in

NOTICE TO SHAREHOLDERS REGARDING 100 DAYS CAMPAIGN - "SAKSHAM NIVESHAK"

Notice is hereby given to the shareholders of JSW Infrastructure Limited ("the Company") that the Investor Education and Protection Fund Authority (IEPPA), under the Ministry of Corporate Affairs (MCA), has launched a 1

...continued from previous page.

ASBA * Simple, Safe, Smart way of Application!!!

*Applications Supported by Blocked Amount ("ASBA") is a better way of applying to offers by simply blocking the fund in the bank account. For further details, check section on ASBA. **Mandatory in public issues. No cheque will be accepted.**

UPI
UNIFIED PAYMENTS INTERFACE

ASBA has to be availed by all the investors except Anchor Investors. UPI may be availed by (i) Retail Individual Investors in the Retail Category; (ii) Non-Institutional Investors with an application size of up to ₹ 0.50 million in the Non-Institutional Portion. For details on the ASBA and UPI process, please refer to the details given in the Bid Cum Application Form and abridged prospectus and also please refer to the section "Issue Procedure" on page 428 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("AIBI") and Stock Exchanges and in the General Information Document. The Bid Cum Application Form and the Abridged Prospectus can be downloaded from the websites of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE"), and together with BSE, the "Stock Exchanges" and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFp=yes&intmid=43 and <https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFp=yes&intmid=43>, respectively as updated from time to time. For the list of UPI apps and banks live on IPO, please refer to the link: www.sebi.gov.in. UPI Bidders Bidding using the UPI Mechanism may apply through the SCSSBs and mobile applications whose names appear on the website of SEBI, as updated from time to time. ICICI Bank Limited, HDFC Bank Limited and Axis Bank Limited have been appointed as the Sponsor Banks for the Issue, in accordance with the requirements of SEBI circular dated November 1, 2018 as amended. For Issue related queries, please contact the BRLMs from their respective email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and mail id: upi.ipoi@npci.org.in.

In case of any revision in the Price Band, the Bid/Issue Period will be extended by at least 3 additional Working Days after such revision in the Price Band, subject to the Bid/Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Issue Period for a minimum of 1 Working Day, subject to the Bid/Issue Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a press release, and also by indicating the change on the website of the BRLMs and at the terminals of the other members of the Syndicate and by intimation to the Designated Intermediaries and the Sponsor Banks, as applicable.

The Issue is being made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations and in accordance with the Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Net Issue shall be available for allocation on a proportionate basis to qualified institutional buyers (QIBs) (such portion referred as QIB Portion), provided that our Company, in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to the Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations (Anchor Investor Portion), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from the domestic Mutual Funds, at or above the price at which allotment is made to the Anchor Investors (Anchor Investor Allocation Price). Further, in the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (Net QIB Portion). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds (Mutual Fund Portion), and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders (other than Anchor Investors), including Mutual Funds, subject to valid Bids being received at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to all QIBs. Further, not less than 15% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Investors out of which (a) one-third of such portion shall be reserved for applicants with application size of more than ₹ 0.20 million and up to ₹ 1.00 million; and (b) two-third of such portion shall be reserved for applicants with application size of more than ₹ 1.00 million, provided that the unsubscribed portion in either of such sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Investors and not less than 35% of the Net Issue shall be available for allocation to Retail Individual Investors in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Issue Price. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids being received at or above the Issue Price. All potential Bidders (except Anchor Investors) are mandatorily required to participate in the Issue through the Application Supported by Blocked Amount (ASBA) process by providing details of their respective ASBA accounts, and UPI ID in case of UPI Bidders using UPI Mechanism, as applicable, pursuant to which their corresponding Bid Amount will be blocked by the Self Certified Syndicate Banks (SCSBs) or by the Sponsor Banks under the UPI Mechanism, as the case may be. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For further details, see "Issue Procedure" on page 428 of the RHP.

Bidders/Applicants should ensure that DP ID, PAN and the Client ID and UPI ID (for UPI Bidders bidding through UPI Mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN, Client ID and UPI ID available (for UPI Bidders bidding through the UPI Mechanism) in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID (for UPI Bidders bidding through the UPI mechanism) as provided in the Bid cum Application Form, the Bidder/Applicant may be deemed to have authorized the Depositories to provide to the Registrar to the Issue, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to the Issue. Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Bidders/Applicants' sole risk.

BOOK RUNNING LEAD MANAGERS	
<p>nuvama Nuvama Wealth Management Limited 801 - B04, Wing A, Building No. 3, Inspire BKC, G Block, Bandra Kurla Complex, Bandra East, Mumbai, 400051, Maharashtra, Tel: +91 22 40094400 E-mail: arssbi.lpo@nuvama.com Website: www.nuvama.com Investor grievance email: customerservice.mb@nuvama.com Contact Person: Pari Yaya/ Soumavo Sarkar SEBI Registration Number: INM000013004</p>	<p>DAM CAPITAL DAM Capital Advisors Limited Altimus 2202, Level 22, Pandurang Budhkar Marg Worli, Mumbai - 400018, Maharashtra, India; Tel: +91 22 4022 2500 E-mail: arssbi.lpo@damcapital.in Website: www.damcapital.in Investor grievance email: complaint@damcapital.in Contact person: Chandresh Sharma/Shital Shah SEBI Registration number: MB/INM000011336</p>
<p>ANANDRATHI INVESTMENT BANKING Anand Rathi Advisors Limited* 11th Floor, Times Tower, Kamala City, Senapati Bapat Marg, Lower Parel, Mumbai, 400013, Maharashtra, India Tel: +91 22 4047 7120; E-mail: ipo.arssbi@rathi.com Website: www.anandrathiib.com Investor Grievance email: grievance.ecm@rathi.com Contact Person: Nikita Jaju/ Shivani Tapadia SEBI Registration number: INM000010478</p>	<p>MUFUG MUFUG Intime MUFUG Intime India Private Limited (Formerly Link Intime India Private Limited) C-101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai 400 083, Maharashtra, India; Tel: +91 81081 14949 E-mail: anandrathibrokers.lpo@in.mpmf.com Website: www.in.mpmf.com Investor grievance e-mail: anandrathibrokers.lpo@in.mpmf.com Contact Person: Shanti GopalKrishnan SEBI Registration Number: INR000004058</p>

*In compliance with the proviso to Regulation 21A(1) of the Securities and Exchange Board of India (Merchant Bankers) Regulations, 1992, as amended, read with proviso to Regulation 23(3) of the SEBI ICDR Regulations, Anand Rathi Advisors Limited will be involved only in marketing of the Issue.

AVAILABILITY OF THE RHP: Investors are advised to refer to the RHP and the "Risk Factors" beginning on page 35 of the RHP before applying in the Issue. A copy of the RHP will be made available on the website of SEBI at www.sebi.gov.in and is available on the respective websites of the BRLMs, Nuvama Wealth Management Limited at www.nuvama.com, DAM Capital Advisors Limited at www.damcapital.in and Anand Rathi Advisors Limited at www.anandrathiib.com and at the website of the Company, Anand Rathi Share and Stock Brokers Limited at www.anandrathi.com and the websites of the Stock Exchanges, for BSE at www.bseindia.com and for NSE Limited at www.nseindia.com.

AVAILABILITY OF THE ABRIDGED PROSPECTUS: A copy of the Abridged Prospectus shall be available on the website of the Company, the BRLMs and the Registrar to the Issue at: www.anandrathi.com, www.nuvama.com, www.damcapital.in, www.anandrathiib.com and www.in.mpmf.com, respectively.

AVAILABILITY OF BID CUM APPLICATION FORM: Bid cum Application Form can be obtained from the Registered and Corporate Office of our Company, Anand Rathi Share and Stock Brokers Limited, Tel: +91 22 - 6281 7000; BRLMs: Nuvama Wealth Management Limited, Tel: +91 22 40094400, DAM Capital Advisors Limited, Tel: +91 22 4022 2500 and Anand Rathi Advisors Limited, Tel: +91 22 4047 7120. **Syndicate Member:** Nuvama Wealth Management Limited, Telephone: +91 22 40094400, JM Financial Services Limited, Tel: +91 22 6136 3400 and Sharekhan Limited, Telephone: +91 22 6750 2000. Registered Brokers, SCSSBs, Designated RTA Locations and Designated CDP Locations for participating in the Issue. Bid cum Application Forms will also be available on the websites of the Stock Exchanges at www.bseindia.com and www.nseindia.com and at all the Designated Branches of SCSSBs, the list of which is available on the websites of the Stock Exchanges and SEBI.

SUB-SYNDICATE MEMBERS: Almondz Global Securities Ltd; Asit C Mehta Investment Intermediaries; Axis Capital Ltd; Centrum Broking Ltd; Eureka Stock & Share Brokers Ltd; Globe Capital Markets Ltd; HDFC Securities Ltd; ICICI Securities Ltd; IDBI Capital Markets and Securities Ltd; IIFL Capital Services Ltd (Formerly known as IIFL Securities Ltd); Kantilal

Anand Rathi Share and Stock Brokers Limited is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed a red herring prospectus dated September 17, 2025 with the RoC. The RHP is made available on the website of the SEBI at www.sebi.gov.in as well as on the website of the BRLMs i.e., Nuvama Wealth Management Limited at www.nuvama.com, DAM Capital Advisors Limited at www.damcapital.in and Anand Rathi Advisors Limited at www.anandrathiib.com, the website of the NSE at www.nseindia.com and the website of the BSE at www.bseindia.com and the website of the Company at www.anandrathi.com. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section "Risk Factors" beginning on page 35 of the RHP. Potential investors should not rely on the DRHP for making any investment decision but should only rely on the information included in the RHP filed by the Company with the RoC. This announcement does not constitute an offer of the Equity Shares for sale in any jurisdiction, including the United States, and the Equity Shares may not be offered or sold in the United States absent registration under the US Securities Act of 1933 or an exemption from registration. Any public offering of the Equity Shares to be made in the United States will be made by means of a prospectus that may be obtained from the Company and that will contain detailed information about the Company and management, as well as financial statements. However, the Equity Shares are not being offered or sold in the United States.

Investors must ensure that their PAN is linked with Aadhaar and are in compliance with the notification issued by Central Board of Direct Taxes notification dated February 13, 2020 and read with press releases dated June 25, 2021, September 17, 2021 and March 28, 2023 and any subsequent press releases in this regard. **CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF OUR COMPANY AS REGARDS ITS OBJECTS:** For information on the main objects of our Company, investors are requested to see "History and Certain Corporate Matters" on page 239 of the RHP. The Memorandum of Association of our Company is a material document for inspection in relation to the Issue. For further details, see "Material Contracts and Documents for Inspection" on page 486 of the RHP.

LIABILITY OF THE MEMBERS OF OUR COMPANY: Limited by shares.
AMOUNT OF SHARE CAPITAL OF OUR COMPANY AND CAPITAL STRUCTURE: As on the date of the RHP, the authorised share capital of our Company is ₹ 327.50 million divided into 65,500,000 Equity Shares of face value of ₹ 5 and ₹ 2.50 million divided into 500,000 Redeemable Preference shares of face value of ₹ 5 each. The issued, subscribed and paid-up Equity share capital of our Company is ₹ 223.57 million divided into 44,714,558 Equity Shares of face value of ₹ 5 each. For details of the capital structure of the Company, see "Capital Structure" beginning on page 104 of the RHP.

NAMES OF THE INITIAL SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM: The initial signatories of the Memorandum of Association of the Company were Pradeep Gupta and Sushiladevi Gupta. For details of the share capital history and capital structure of our Company see "Capital Structure" beginning on page 104 of the RHP.

LISTING: The Equity Shares to be issued through the Red Herring Prospectus are proposed to be listed on the Stock Exchanges. Our Company has received "in-principle" approvals from BSE and NSE for listing of the Equity Shares pursuant to their letters both dated July 15, 2025. For the purposes of the Issue, the Designated Stock Exchange shall be NSE. A copy of the Red Herring Prospectus and the Prospectus shall be filed with the RoC in accordance with Sections 26(4) and 32 of the Companies Act. For details of the material contracts and documents available for inspection from the date of the Red Herring Prospectus until the Bid/Issue Closing Date, see "Material Contracts and Documents for Inspection" on page 486 of the RHP.

DISCLAIMER CLAUSE OF SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI"): SEBI only gives its observations on the Issue documents and this does not constitute approval of either the Issue or the specified securities stated in the Issue Document. The investors are advised to refer to page 404 of the RHP for the full text of the disclaimer clause of SEBI.

DISCLAIMER CLAUSE OF BSE: It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the RHP has been cleared or approved by BSE Limited nor does it certify the correctness or completeness of any of the contents of the RHP. The investors are advised to refer to the page 406 of the RHP for the full text of the disclaimer clause of BSE.

DISCLAIMER CLAUSE OF NSE (the Designated Stock Exchange): It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Issue Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Issue Document. The investors are advised to refer to page 406 of the RHP for the full text of the disclaimer clause of NSE.

GENERAL RISKS: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Issue unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue, including the risks involved. The Equity Shares in the Issue have not been recommended or approved by the SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" beginning on page 35 of the RHP.

REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
<p>MUFUG Intime India Private Limited (Formerly Link Intime India Private Limited) C-101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai 400 083, Maharashtra, India; Tel: +91 81081 14949 E-mail: anandrathibrokers.lpo@in.mpmf.com Website: www.in.mpmf.com Investor grievance e-mail: anandrathibrokers.lpo@in.mpmf.com Contact Person: Shanti GopalKrishnan SEBI Registration Number: INR000004058</p>	<p>Chetan Pravinbhai Prajapati Express Zone, A Wing, 10th Floor, Western Express Highway Goregaon (E), Mumbai - 400 063, Telephone: +91 22 - 6281 7000 E-mail: secretarial@rathi.com</p> <p>Bidders can contact our Company Secretary and Compliance Officer, or the Registrar to the Issue in case of any pre-Issue or post-Issue related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode, etc. For all Issue-related queries and for redressal of complaints, investors may also write to the Book Running Lead Managers.</p>

Chhaganlal Securities P. Ltd; KJMC Capital Markets Ltd; Kotak Securities Limited; Keynote Capital Limited; LKP Securities Ltd; Motilal Oswal Financial Services Limited; Prabhudas Laldhar P. Ltd; Pravin Ratilal Share & Stock Brokers Ltd; Religare Broking Ltd; RR Equity Brokers Pvt. Ltd; SBICAP Securities Ltd; Sharekhan Ltd; SMC Global Securities Ltd; Systemax Shares and Stock Brokers Ltd; Tradebull Securities Limited; YES Securities Ltd.

ESCRROW COLLECTION AND SPONSOR BANK: ICICI Bank Limited

REFUND AND SPONSOR BANK: HDFC Bank Limited

PUBLIC ISSUE AND SPONSOR BANK: Axis Bank Limited

UPI: UPI Bidders can also Bid through UPI Mechanism.

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For Anand Rathi Share and Stock Brokers Limited
On behalf of the Board of Directors
Sd/-
Chetan Pravinbhai Prajapati
Company Secretary and Compliance Officer

Place: Mumbai
Date: September 17, 2025

TATA POWER
(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 3rd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tender from eligible vendors for the following tender package (Two-part Bidding) in Mumbai.

(A) SITC of Air Handling Unit (AHU) at Tata Power Transmission RSS (Package Ref: CC26NK027).

(B) EPC of 220KV 1-Core 1200 Sqmm Copper XLPE Lead Sheath cable along with associated accessories for establishment of new 220/33KV GIS substation at Worli location. (Package Ref: CC26NP022)

Interested and eligible bidders to submit Tender Fee and Authorization Letter before 1500 Hrs. Friday, 26th September 2025.

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's (if any), to the said tender will be published on Tender section of above website (Tata Power → Business Associates → Tender Documents) only.

TATA POWER
(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L28920MH1919PLC000567

EXPRESSION OF INTEREST (EOI)

The Tata Power Company Limited invites Expression of Interest (EOI) for employment of Vendors for Pan-India services for:

(A) "Professional services for facilitating ROW (Pan India) for Construction of EHV Transmission Lines (220 kV to 765 kV)" for Tata Power Transmission. (EOI Reference No - CC25AA066).

(B) "Services for Pre-Bid Route Survey (Pan India) for Construction of EHV Transmission Lines (220 kV to 765 kV)" for Tata Power Transmission. (EOI Reference No - CC25AA066).

(C) "Services for Soil Investigation (Pan India) for Construction of EHV Transmission Lines (220 kV to 765 kV)" for Tata Power Transmission. (EOI Reference No - CC25AA066).

For details, please visit Tender section on website <https://www.tatapower.com>. Due date for interested vendor to participate in EOI by submitting Tender Fee and Authorization Letter is 1500 Hrs. Friday, 10th October 2025. Also, all future corrigendum's (if any), to the above EOI will be informed in Tender section on website <https://www.tatapower.com> only.

GIL
Enabling e-Governance

Gujarat Informatics Limited
Block No. : 2, 2nd Floor, Karmayogi Bhavan, Sector 10, Gandhinagar-382010 (Gujarat).

NOTICE INVITING BIDS

GIL invites Bids through E-tendering for Tender/RFP for Selection of an agency to develop and establish a website, mobile app and infrastructure for the SOU facility, enabling streamlined Ticket bookings on Design, Build, Finance, Operate and Transfer ("DBFOT") on behalf of SOU-ADTG Authority, Ektanagar (Tender No: GIL/HW/09112025). Tender ID: 223630. Interested parties may visit <http://www.gil.gujarat.gov.in> or <https://tender.nprocure.com> for eligibility criteria & more details about the bid.

- Managing Director

RASOYA PROTEINS LIMITED (In Liquidation) Liquidator: CA Anil Goel
Registered Office: Village Wanjari, Taluka Wani, District-Yavatmal, 445004 (MH), India
IBBI Address (IP: AAA House, 64, Okhla Estate, Phase III (Behind Mohi Mills), New Delhi-110020
Email ID: govindkumar@rasoyaproteinslimited.com; rasoyaproteins@aaainsolvency.com
Contact No. : +91 8800865284 (Mr. Wasim, Adv. Harsh Gupta, CA Parth Gang)

E-Auction- Sale of Corporate Debtor as a Going Concern per IBC, 2016
Date & Time of E-Auction for Sale of Company as a going concern: 17th Oct, 2025
Time: - 03:00PM to 05:00PM (With unlimited extension of 5 minutes each)
Last date of filing Pre-Qualification Document on Auction Platform- **14th Oct, 2025 till 5.00 P.M.**
Last Date of EMD Submission: 15th Oct, 2025 till 3.00 P.M.

Sale Of Corporate Debtor as a Going Concern excluding pending litigations (PUFE & MSEDCL) in view of Regulation 32(e) and 32A of IBB (Liquidation Process) Regulations 2016, forming part of Liquidation Estate by the liquidator appointed by the Hon'ble National Company Law Tribunal, Mumbai Bench vide order dated 30.10.2018. The sale will be done by the undersigned through E-auction platform <https://ibbi.baanknet.com/eauction-ibbi/home>

Description	Reserve Price (INR)	EMD	Incremental value
Sale Of Corporate Debtor as a Going Concern Excluding Pending Litigations (PUFE & MSEDCL) under section 32(e) read with Regulation 32A of IBB (Liquidation Process) Regulations 2016.	Rs. 2,80,00,000/- (Rupees Two Crores and Eighty lakhs only)	Rs. 28,00,000/- (Rupees Twenty-Eight Lakhs only)	Rs. 1,00,000/-

Corporate Debtor's Listing suspended vide NSE public notice dated 17th June 2020, & unabsorbed depreciation amounting to Rs. 47.66 crores as per ITR of A.Y. 2017-18.

Note-Please note that all the assets of the company have been sold as per law. Hence kindly refer to E-Auction Document bearing no. EAUCION/DCG/GC/2025/01 for clarification on Sale of Corporate Debtor as a going concern as per Regulation 32(e) of IBB (Liquidation Process) Regulation, 2016.

Terms & Conditions of the sale is as under:

- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS BASIS" AND "WITHOUT RECOURSE BASIS" as such sale is without any kind of warranties and indemnities through approved service provider at IBB E-Auction Portal by BAANKNET at (<https://ibbi.baanknet.com/eauction-ibbi/home>)
- As per Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, Schedule I "Mode of sale" Clause 1(5A), Bidders must declare they aren't disqualified under Section 29A; any EMD will be forfeited if ineligibility is later established.
- Identification of the highest bidder does not guarantee the status of a successful bidder. The Liquidator, in consultation with the Stakeholders' Consultation Committee (SCC), retains the sole authority to declare the successful bidder. The Liquidator and SCC also reserve the right to prioritize any single block and annual other bids or decide otherwise, with their decision being final and binding on all bidders.

All applicants are mandatorily requested to refer to the terms and conditions from the website of AAA Insolvency Professionals LLP i.e., <https://insolvencyandbankruptcy.in/rasoyaproteins-limited/> or from the portal of IBB or from the official site of Auction Service Provider, prior to submission of EMD and participation in the process.

Place: New Delhi **CA Anil Goel**
Date: 18/09/2025 **Liquidator of Rasoyas Proteins Limited**
Registration No. IBB/IPA-001/IP-P-02619/2021-2022/14043
E-mail: rasoyaproteins@aaainsolvency.com
Contact No. +91 11-46664623, 8800865284

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RELIANCE HOME FINANCE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Reliance Home Finance Limited
2. Date of incorporation of corporate debtor	05-06-2008
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited-Liability-Identification No. of corporate debtor	L67190MH2008PLC183216
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: Trade World, Kamala Mills Compound, 7th Floor, B Wing, Senapati Bapat Marg, Lower Parel (West), Dattela Road, Mumbai, Maharashtra, India, 400013. Email ID: corporate@rhhf.com
6. Insolvency commencement date in respect of corporate debtor	16-09-2025
7. Estimated date of closure of insolvency resolution process	15-03-2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Umesh Balaram Sonkar IBBI Reg. No. IBB/IPA-001/IP-P-02619/2021-2022/14043 Address: Flat No. 10, Om Share City, Plot No. 8/10/12, Sector 11, Road No. 4, New Parvli, Near Mumbai, Maharashtra - 410205. Email ID: corporate@rhhf.com
9. Address and e-mail of the interim resolution professional, as registered with the Board	Correspondence Address: Office No. 25, 3rd floor, at 146 - B, Chikhali House, Pinnax Street, Kalbodevi, Mumbai, Maharashtra - 400 002. Process Email ID: corp.rhhf@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Web link: www.rhhf.com Process Email ID: corp.rhhf@yahoo.com Physical Address: Not Applicable
11. Last date for submission of claims	30-09-2025
12. Classes of creditors, if any, under clause (b) of subsection (8A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.rhhf.com Process Email ID: corp.rhhf@yahoo.com Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Reliance Home Finance Limited on 16-09-2025**. The creditors of **Reliance Home Finance Limited** are hereby called upon to submit their claims with proof on or before **30-09-2025** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (specify class) in Form CA - Not Applicable.

Submission of false or misleading proof of claim shall attract penalties.

Date: 17th September 2025 **SD/-**
Place: Mumbai **Umesh Balaram Sonkar**
Appointed as Interim Resolution Professional
In the matter of Reliance Home Finance Limited
IBBI Reg. No. IBB/IPA-001/IP-P-02619/2021-2022/14043
AFA Valid upto: December 31, 2026
Email for Correspondence - corp.rhhf@yahoo.com

ashika
Growing and Sharing with you

ASHIKA CREDIT CAPITAL LIMITED
CIN: L67120WB1994PLC062159
Registered Office: Trinity, 226/1, A.J.C. Bose Road, 7th Floor, Kolkata-700020
Phone: +91 33 40102500, Website: www.ashikagroup.com
Email: investorservices@ashikagroup.com; secretarial@ashikagroup.com

NOTICE TO SHAREHOLDERS

The Investor Education and Protection Fund Authority (IEPF), Ministry of Corporate Affairs, vide its circular dated 16th July 2025 has launched a '100 days' campaign - "Saksham Niveshak" effective from 28th July, 2025 till 6th November, 2025, targeting all shareholders whose dividends have remained unpaid/unclaimed.

As per the directives of the IEPF Authority, We, ASHIKA CREDIT CAPITAL LIMITED, have initiated the 100 days campaign - "Saksham Niveshak", for all our shareholders whose dividends have remained unpaid/unclaimed. Pursuant to the aforesaid circular, you are requested to update your 'Know Your Customer' (KYC) details such as PAN, Email Address, Contact Number, Address, Bank Details and Nomination etc., in order to ensure timely receipt of the dividends declared by the Company directly to your bank accounts and preventing transfer of such dividends and shares to the IEPF.

In line with this initiative and even prior to the launch of this campaign, in addition to the mandatory requirements as required under various rules and regulations, the Company has been taking various proactive steps voluntarily to assist its' shareholders in claiming their unpaid/unclaimed dividends.

You may reach out with requisite documents or any queries to Updation of KYC or claim of unclaimed dividend to the company at Maheshwari Datamatics Private Limited, Registrar and Share Transfer Agent (RTA) within the stipulated period, at the details given below:

M/s. Maheshwari Datamatics Private Limited
23, R.N. Mukherjee Road, 5th Floor, Kolkata - 700001
Tel. No.: 033-2248-2248, 2243-5029
Email ID: [mdpdc](mailto:mdpdc@yahoo.com)

...continued from previous page.

ASBA * Simple, Safe, Smart way of Application!!!

*Applications Supported by Blocked Amount ("ASBA") is a better way of applying to offers by simply blocking the fund in the bank account. For further details, check section on ASBA.

Mandatory in public issues. No cheque will be accepted.

UPI
UNIFIED PAYMENTS INTERFACE

ASBA has to be availed by all the investors except Anchor Investors. UPI may be availed by (i) Retail Individual Investors in the Retail Category; (ii) Non-Institutional Investors with an application size of up to ₹ 0.50 million in the Non-Institutional Portion. For details on the ASBA and UPI process, please refer to the details given in the Bid Cum Application Form and the Abridged Prospectus and also please refer to the section "Issue Procedure" on page 428 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("AIBI") and Stock Exchanges and in the General Information Document. The Bid Cum Application Form and the Abridged Prospectus can be downloaded from the websites of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE"), and together with the "Stock Exchanges" and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFp=yes&intmid=43, respectively as updated from time to time. For the list of UPI apps and banks live on IPO, please refer to the link: www.sebi.gov.in. UPI Bidders Bidding using the UPI Mechanism may apply through the SCSSBs and mobile applications whose names appear on the website of SEBI, as updated from time to time. ICICI Bank Limited, HDFC Bank Limited and Axis Bank Limited have been appointed as the Sponsor Banks for the Issue, in accordance with the requirements of SEBI circular dated November 1, 2018 as amended. For Issue related queries, please contact the BRLMs from their respective email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and mail id: upi.ipoi@npci.org.in.

In case of any revision in the Price Band, the Bid/Issue Period will be extended by at least 3 additional Working Days after such revision in the Price Band, subject to the Bid/Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Issue Period for a minimum of 1 Working Day, subject to the Bid/Issue Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a press release, and also by indicating the change on the website of the BRLMs and at the terminals of the other members of the Syndicate and by intimation to the Designated Intermediaries and the Sponsor Banks, as applicable.

The Issue is being made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations and in accordance with the Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Net Issue shall be available for allocation on a proportionate basis to qualified institutional buyers (QIBs) (such portion referred as QIB Portion), provided that our Company, in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to the Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations (Anchor Investor Portion), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from the domestic Mutual Funds, at or above the price at which allotment is made to the Anchor Investors (Anchor Investor Allocation Price). Further, in the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (Net QIB Portion). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds (Mutual Fund Portion), and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders (other than Anchor Investors), including Mutual Funds, subject to valid Bids being received at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to all QIBs. Further, not less than 15% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Investors out of which (a) one-third of such portion shall be reserved for applicants with application size of more than ₹ 0.20 million and up to ₹ 1.00 million; and (b) two-third of such portion shall be reserved for applicants with application size of more than ₹ 1.00 million, provided that the unsubscribed portion in either of such sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Investors and not less than 35% of the Net Issue shall be available for allocation to Retail Individual Investors in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Issue Price. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids being received at or above the Issue Price. All potential Bidders (except Anchor Investors) are mandatorily required to participate in the Issue through the Application Supported by Blocked Amount (ASBA) process by providing details of their respective ASBA accounts, and UPI ID in case of UPI Bidders using UPI Mechanism, as applicable, pursuant to which their corresponding Bid Amount will be blocked by the Self Certified Syndicate Banks (SCSBs) or by the Sponsor Banks under the UPI Mechanism, as the case may be. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For further details, see "Issue Procedure" on page 428 of the RHP.

Bidders/Applicants should ensure that DP ID, PAN and the Client ID and UPI ID (for UPI Bidders bidding through UPI Mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN, Client ID and UPI ID available (for UPI Bidders bidding through the UPI Mechanism) in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID (for UPI Bidders bidding through the UPI mechanism) as provided in the Bid cum Application Form, the Bidder/Applicant may be deemed to have authorized the Depositories to provide to the Registrar to the Issue, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to the Issue. Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Bidders/Applicants' sole risk.

BOOK RUNNING LEAD MANAGERS	
<p>nuvama Nuvama Wealth Management Limited 801 - 804, Wing A, Building No. 3, Inspire BKC, G Block, Bandra Kurla Complex, Bandra East, Mumbai, 400051, Maharashtra, Tel: +91 22 40094400 E-mail: arssbl.ipoi@nuvama.com Website: www.nuvama.com Investor grievance email: customerservice.mb@nuvama.com Contact Person: Pari Yaya/ Soumavo Sarkar SEBI Registration Number: INM000013004</p>	<p>DAM Capital Advisors Limited Altimus 2202, Level 22, Pandurang Budhkar Marg Worli, Mumbai - 400018, Maharashtra, India; Tel: +91 22 4022 2500 E-mail: arssbl.ipoi@damcapital.in Website: www.damcapital.in Investor grievance email: complaint@damcapital.in Contact Person: Chandresh Sharma/Shital Shah SEBI Registration number: MB/INM000011336</p>
<p>Anand Rathi Advisors Limited* 11th Floor, Times Tower, Kamala City, Senapati Bapat Marg, Lower Parel, Mumbai, 400013, Maharashtra, India Tel: +91 22 4047 7120; E-mail: ipo.arssbl@rathi.com Website: www.anandratihb.com Investor Grievance email: grievance.ecm@rathi.com Contact Person: Nikita Jaju/ Shivani Tapadia SEBI Registration number: INM000010478</p>	<p>MUFUG Intime India Private Limited (Formerly Link Intime India Private Limited) C-101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai 400 083, Maharashtra, India; Tel: +91 81081 14949 E-mail: anandratihbros.ipoi@in.mpmis.mufug.com Website: www.in.mpmis.mufug.com Investor grievance e-mail: anandratihbros.ipoi@in.mpmis.mufug.com Contact Person: Shanti Gopalkrishnan SEBI Registration Number: INR000004058</p>

*In compliance with the proviso to Regulation 21A(1) of the Securities and Exchange Board of India (Merchant Bankers) Regulations, 1992, as amended, read with proviso to Regulation 23(3) of the SEBI ICDR Regulations, Anand Rathi Advisors Limited will be involved only in marketing of the Issue.

AVAILABILITY OF THE RHP: Investors are advised to refer to the RHP and the "Risk Factors" beginning on page 35 of the RHP before applying in the Issue. A copy of the RHP will be made available on the website of SEBI at www.sebi.gov.in and is available on the respective websites of the BRLMs, Nuvama Wealth Management Limited at www.nuvama.com, DAM Capital Advisors Limited at www.damcapital.in and Anand Rathi Advisors Limited at www.anandratihb.com and at the website of the Company, Anand Rathi Share and Stock Brokers Limited at www.anandratihb.com and the websites of the Stock Exchanges, for BSE at www.bseindia.com and for NSE Limited at www.nseindia.com.

AVAILABILITY OF THE ABRIDGED PROSPECTUS: A copy of the Abridged Prospectus shall be available on the website of the Company, the BRLMs and the Registrar to the Issue at www.anandratihb.com, www.nuvama.com, www.damcapital.in, www.anandratihb.com and www.in.mpmis.mufug.com, respectively.

AVAILABILITY OF BID CUM APPLICATION FORM: Bid cum Application Form can be obtained from the Registered and Corporate Office of our Company, Anand Rathi Share and Stock Brokers Limited, Tel: +91 22 - 6281 7000; BRLMs: Nuvama Wealth Management Limited, Tel: +91 22 40094400, DAM Capital Advisors Limited, Tel: +91 22 4022 2500 and Anand Rathi Advisors Limited, Tel: +91 22 4047 7120, **Syndicate Member:** Nuvama Wealth Management Limited, Telephone: +91 22 40094400, JM Financial Services Limited, Tel: +91 22 6136 3400 and Sharekhan Limited, Telephone: +91 22 6750 2000. Registered Brokers, SCSSBs, Designated RTA Locations and Designated CDP Locations for participating in the Issue. Bid cum Application Forms will also be available on the websites of the Stock Exchanges at www.bseindia.com and www.nseindia.com and at all the Designated Branches of SCSSBs, the list of which is available on the websites of the Stock Exchanges and SEBI.

SUB-SYNDICATE MEMBERS: Almond Global Securities Ltd; Asit C Mehta Investment Intermediaries; Axis Capital Ltd; Centrum Broking Ltd; Eureka Stock & Share Brokers Ltd; Globe Capital Markets Ltd; HDFC Securities Ltd; ICICI Securities Ltd; IDBI Capital Markets and Securities Ltd; IIFL Capital Services Ltd (Formerly known as IIFL Securities Ltd); Kantilal

Anand Rathi Share and Stock Brokers Limited is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed a red herring prospectus dated September 17, 2025 with the RoC. The RHP is made available on the website of the SEBI at www.sebi.gov.in as well as on the website of the BRLMs i.e., Nuvama Wealth Management Limited at www.nuvama.com, DAM Capital Advisors Limited at www.damcapital.in and Anand Rathi Advisors Limited at www.anandratihb.com, the website of the NSE at www.nseindia.com and the website of the BSE at www.bseindia.com and the website of the Company at www.anandratihb.com. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section "Risk Factors" beginning on page 35 of the RHP. Potential investors should not rely on the DRHP for making any investment decision but should only rely on the information included in the RHP filed by the Company with the RoC. This announcement does not constitute an offer of the Equity Shares for sale in any jurisdiction, including the United States, and the Equity Shares may not be offered or sold in the United States absent registration under the US Securities Act of 1933 or an exemption from registration. Any public offering of the Equity Shares to be made in the United States will be made by means of a prospectus that may be obtained from the Company and that will contain detailed information about the Company and management, as well as financial statements. However, the Equity Shares are not being offered or sold in the United States.

Investors must ensure that their PAN is linked with Aadhaar and are in compliance with the notification issued by Central Board of Direct Taxes notification dated February 13, 2020 and read with press releases dated June 25, 2021, September 17, 2021 and March 28, 2023 and any subsequent press releases in this regard.

CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF OUR COMPANY AS REGARDS ITS OBJECTS: For information on the main objects of our Company, investors are requested to see "History and Certain Corporate Matters" on page 239 of the RHP. The Memorandum of Association of our Company is a material document for inspection in relation to the Issue. For further details, see "Material Contracts and Documents for Inspection" on page 486 of the RHP.

LIABILITY OF THE MEMBERS OF OUR COMPANY: Limited by shares.

AMOUNT OF SHARE CAPITAL OF OUR COMPANY AND CAPITAL STRUCTURE: As on the date of the RHP, the authorised share capital of our Company is ₹ 27.50 million divided into 65,500,000 Equity Shares of face value of ₹ 5 and ₹ 2.50 million divided into 500,000 Redeemable Preference shares of face value of ₹ 5 each. The issued, subscribed and paid-up Equity share capital of our Company is ₹ 223.57 million divided into 44,714,558 Equity Shares of face value of ₹ 5 each. For details of the capital structure of the Company, see "Capital Structure" beginning on page 104 of the RHP.

NAMES OF THE INITIAL SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM: The initial signatories of the Memorandum of Association of the Company were Pradeep Gupta and Sushiladevi Gupta. For details of the share capital history and capital structure of our Company see "Capital Structure" beginning on page 104 of the RHP.

LISTING: The Equity Shares to be issued through the Red Herring Prospectus are proposed to be listed on the Stock Exchanges. Our Company has received "in-principle" approvals from BSE and NSE for listing of the Equity Shares pursuant to their letters both dated July 15, 2025. For the purposes of the Issue, the Designated Stock Exchange shall be NSE. A copy of the Red Herring Prospectus and the Prospectus shall be filed with the RoC in accordance with Sections 26(4) and 32 of the Companies Act. For details of the material contracts and documents available for inspection from the date of the Red Herring Prospectus until the Bid/Issue Closing Date, see "Material Contracts and Documents for Inspection" on page 486 of the RHP.

DISCLAIMER CLAUSE OF SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI"): SEBI only gives its observations on the Issue documents and this does not constitute approval of either the Issue or the specified securities stated in the Issue Document. The investors are advised to refer to page 404 of the RHP for the full text of the disclaimer clause of SEBI.

DISCLAIMER CLAUSE OF BSE: It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the RHP has been cleared or approved by BSE Limited nor does it certify the correctness or completeness of any of the contents of the RHP. The investors are advised to refer to the page 406 of the RHP for the full text of the disclaimer clause of BSE.

DISCLAIMER CLAUSE OF NSE (the Designated Stock Exchange): It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Issue Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Issue Document. The investors are advised to refer to page 406 of the RHP for the full text of the disclaimer clause of NSE.

GENERAL RISKS: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Issue unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue, including the risks involved. The Equity Shares in the Issue have not been recommended or approved by the SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" beginning on page 35 of the RHP.

REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
<p>MUFUG Intime India Private Limited (Formerly Link Intime India Private Limited) C-101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai 400 083, Maharashtra, India; Tel: +91 81081 14949 E-mail: anandratihbros.ipoi@in.mpmis.mufug.com Website: www.in.mpmis.mufug.com Investor grievance e-mail: anandratihbros.ipoi@in.mpmis.mufug.com Contact Person: Shanti Gopalkrishnan SEBI Registration Number: INR000004058</p>	<p>Chetan Pravinbhai Prajapati Express Zone, A Wing, 10th Floor, Western Express Highway Goregaon (E), Mumbai - 400 063, Telephone: +91 22 - 6281 7000 E-mail: secretarial@rathi.com</p> <p>Bidders can contact our Company Secretary and Compliance Officer, or the Registrar to the Issue in case of any pre-Issue or post-Issue related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode, etc. For all Issue-related queries and for redressal of complaints, investors may also write to the Book Running Lead Managers.</p>

Chhaganlal Securities P. Ltd; KJMC Capital Markets Ltd; Kotak Securities Limited; Keynote Capital Limited; LKP Securities Ltd; Motilal Oswal Financial Services Limited; Prabhudas Liladhar P. Ltd; Pravin Ratilal Share & Stock Brokers Ltd; Religare Broking Ltd; RR Equity Brokers Pvt. Ltd; SBICAP Securities Ltd; Sharekhan Ltd; SMC Global Securities Ltd; Systemax Shares and Stock Brokers Ltd; Tradebliss Securities Limited; YES Securities Ltd.

ESCRROW COLLECTION AND SPONSOR BANK: ICICI Bank Limited

REFUND AND SPONSOR BANK: HDFC Bank Limited

PUBLIC ISSUE AND SPONSOR BANK: Axis Bank Limited

UPI: UPI Bidders can also Bid through UPI Mechanism.

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For Anand Rathi Share and Stock Brokers Limited
On behalf of the Board of Directors
Sd/-
Chetan Pravinbhai Prajapati
Company Secretary and Compliance Officer

Place: Mumbai
Date: September 17, 2025

The RHP is made available on the website of the SEBI at www.sebi.gov.in as well as on the website of the BRLMs i.e., Nuvama Wealth Management Limited at www.nuvama.com, DAM Capital Advisors Limited at www.damcapital.in and Anand Rathi Advisors Limited at www.anandratihb.com, the website of the NSE at www.nseindia.com and the website of the BSE at www.bseindia.com and the website of the Company at www.anandratihb.com. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section "Risk Factors" beginning on page 35 of the RHP. Potential investors should not rely on the DRHP for making any investment decision but should only rely on the information included in the RHP filed by the Company with the RoC. This announcement does not constitute an offer of the Equity Shares for sale in any jurisdiction, including the United States, and the Equity Shares may not be offered or sold in the United States absent registration under the US Securities Act of 1933 or an exemption from registration. Any public offering of the Equity Shares to be made in the United States will be made by means of a prospectus that may be obtained from the Company and that will contain detailed information about the Company and management, as well as financial statements. However, the Equity Shares are not being offered or sold in the United States.

CONCEPT

TATA POWER
(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 3rd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tender from eligible vendors for the following tender package (Two-part Bidding) in Mumbai.

(A) SITC of Air Handling Unit (AHU) at Tata Power Transmission RSS (Package Ref: CC26NK027).

(B) EPC of 220KV 1-core 1200 Sqmm Copper XLPE Lead Sheath cable along with associated accessories for establishment of new 220/33KV GIS substation at Worli location. (Package Ref: CC26NP022)

Interested and eligible bidders to submit Tender Fee and Authorization Letter before 1500 Hrs. Friday, 26th September 2025.

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's (if any), to the said tender will be published on Tender section of above website (Tata Power → Business Associates → Tender Documents) only.

TATA POWER
(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L28920MH1919PLC000567

EXPRESSION OF INTEREST (EOI)

The Tata Power Company Limited invites Expression of Interest (EOI) for empanelment of Vendors for Pan-India services for:

(A) "Professional services for facilitating ROW (Pan India) for Construction of EHV Transmission Lines (220 kV to 765 kV)" for Tata Power Transmission. (EOI Reference No - CC25AA068).

(B) "Services for Pre-Bid Route Survey (Pan India) for Construction of EHV Transmission Lines (220 kV to 765 kV)" for Tata Power Transmission. (EOI Reference No - CC25AA068).

(C) "Services for Soil Investigation (Pan India) for Construction of EHV Transmission Lines (220 kV to 765 kV)" for Tata Power Transmission. (EOI Reference No - CC25AA069).

For details, please visit Tender section on website <https://www.tatapower.com>. Due date for interested vendor to participate in EOI by submitting Tender Fee and Authorization Letter is 1500 Hrs. Friday, 10th October 2025. Also, all future corrigendum's (if any), to the above EOI will be informed in Tender section on website <https://www.tatapower.com> only.

GIL Gujarat Informatics Limited
Block No. : 2, 2nd Floor, Karmayogi Bhavan, Sector 10, Gandhinagar-382010 (Gujarat).

NOTICE INVITING BIDS

GIL invites Bids through E-tendering for Tender/RFP for Selection of an agency to develop and establish a website, mobile app and infrastructure for the SOU facility, enabling streamlined Ticket bookings on Design, Build, Finance, Operate and Transfer ("DBFOT") on behalf of SOU-ADTG Authority, Ektanagar (Tender No: GIL/HW/09112025). Tender ID: 223630. Interested parties may visit <http://www.gil.gujarat.gov.in> or <https://tender.nprocure.com> for eligibility criteria & more details about the bid.

- Managing Director

RASOYA PROTEINS LIMITED (In Liquidation) Liquidator: CA Anil Goel
Registered Office: Village Wanjari, Taluka Wani, District-Yavatmal, 445004 (MH), India
IBBI Address (IP: AAA House, 64, Okhla Estate, Phase III (Behind Modi Mills), New Delhi-110020
Email: caanilgoel@rasoyaproteinslimited.com; rasoyaproteins@aaainsolvency.com
Contact No: +91 8800865284 (Mr. Wasim, Adv. Harsh Gupta, CA Parth Gang)

E-Auction- Sale of Corporate Debtor as a Going Concern on per IBC, 2016
Date & Time of E-Auction for Sale of Company as a going concern:
17th Oct, 2025
Time: - 03:00PM to 05:00PM (With unlimited extension of 5 minutes each)
Last date of filing Pre-Qualification Document on Auction Platform-
14th Oct, 2025 till 5.00 P.M.
Last Date of EMD Submission: 15th Oct, 2025 till 3.00 P.M.

Sale Of Corporate Debtor as a Going Concern excluding pending litigations (PUFE & MSEDCL) in view of Regulation 32(e) and 32A of IBBI (Liquidation Process) Regulations 2016, forming part of Liquidation Estate by the liquidator appointed by the Hon'ble National Company Law Tribunal, Mumbai Bench vide order dated 30.10.2018. The sale will be done by the undersigned through E-auction platform <https://ibbi.baanknet.com/eauction-ibbi/home>

Description	Reserve Price (INR)	EMD	Incremental value
Sale of Corporate Debtor as a Going Concern Excluding Pending Litigations (PUFE & MSEDCL) under section 32(e) read with Regulation 32A of IBBI (Liquidation Process) Regulations 2016.	Rs. 2,80,00,000/- (Rupees Two Crores and Eighty lakhs only)	Rs. 28,00,000/- (Rupees Twenty-Eight Lakhs only)	Rs. 1,00,000/-

Corporate Debtor's Listing suspended vide NSE public notice dated 17th June 2020, & unabsorbed depreciation amounting to Rs. 47.66 crores as per ITR of A.Y. 2017-18.

Note-Please note that all the assets of the company have been sold as per law. Hence kindly refer to E-Auction Document bearing no. EAUCION/DOC/GC/2025/01 for clarification on Sale of Corporate Debtor as a going concern as per Regulation 32(e) of IBBI (Liquidation Process) Regulation, 2016.

Terms & Conditions of the sale is as under:

1. E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS BASIS" AND "WITHOUT RECOURSE BASIS" as such sale is without any kind of warranties and indemnities through approved service provider at IBBI Auction Portal by BAANKNET at (<https://ibbi.baanknet.com/eauction-ibbi/home>)

2. As per Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, Schedule I "Mode of sale" Clause 1(5A), Bidders must declare they aren't disqualified under Section 29A; any EMD will be forfeited if ineligibility is later established.

3. Identification of the highest bidder does not guarantee the status of a successful bidder. The Liquidator, in consultation with the Stakeholders' Consultation Committee (SCC), retains the sole authority to declare the successful bidder. The Liquidator and SCC also reserve the right to prioritize any single block and annual other bids or decide otherwise, with their decision being final and binding on all bidders.

All applicants are mandatorily requested to refer to the terms and conditions from the website of AAA Insolvency Professionals LLP i.e., <https://insolvencyandbankruptcy.in/rasoya-proteins-limited/> or from the portal of IBBI or from the official site of Auction Service Provider, prior to submission of EMD and participation in the process.

Place: New Delhi
Date: 18/09/2025
Registration No. IBBI/IPA-001/IP-P00118/2017-2018/10253
E-mail: rasoyaproteins@aaainsolvency.com
Contact No. +91 11-46664623, 8800865284

CA Anil Goel
Liquidator of Rasoya Proteins Limited

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RELIANCE HOME FINANCE LIMITED

RELEVANT PARTICULARS

1. Name of corporate debtor	Reliance Home Finance Limited
2. Date of incorporation of corporate debtor	05-06-2008
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited-Liability-Identification No. of corporate debtor	L67190MH2008PLC183216
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: Trade World, Kamala Mills Compound, 7th Floor, B Wing, Senapati Bapat Marg, Lower Parel (West), Dattela Road, Mumbai, Maharashtra, India, 400013.
6. Insolvency commencement date in respect of corporate debtor	16-09-2025
7. Estimated date of closure of insolvency resolution process	15-03-2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Umesh Balaram Sonkar IBBI Reg. No. IBB/IN/PA-001/IP-P-02619/2021-2022/14043
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No. 10, Om Shanti CHS, Plot No. 8/10/12, Sector 11, Road No. 4, New Parvli, Nani Mumbai, Maharashtra - 410205. Email: umesh@rhhf.com Correspondence Address: Office No. 25, 3rd floor, at 146 - B, Chikhali House, Piroon Street, Kalbodevi, Mumbai, Maharashtra - 400 002. Process Email Id: crp.rhhf@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Web link: www.rhhf.com Process Email Id: crp.rhhf@yahoo.com Physical Address: Not Applicable
11. Last date for submission of claims	30-09-2025
12. Classes of creditors, if any, under clause (b) of subsection (8A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class. (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.rhhf.com Process Email Id: crp.rhhf@yahoo.com Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Reliance Home Finance Limited on 16-09-2025**. The creditors of **Reliance Home Finance Limited** are hereby called upon to submit their claims with proof on or before **30-09-2025** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (specify class) in Form CA - Not Applicable.

Submission of false or misleading proof of claim shall attract penalties.

Date: 17th September 2025
Place: Mumbai

Sd/-
Umesh Balaram Sonkar
Appointed as Interim Resolution Professional
In the matter of Reliance Home Finance Limited
IBBI Reg. No: IBB/IN/PA-001/IP-P-02619/2021-2022/14043
AFA Valid upto: December 31, 2026
Email for Correspondence - crp.rhhf@yahoo.com

ashika
Growing and Sharing with you

ASHIKA CREDIT CAPITAL LIMITED
CIN: L67120WB1994PLC062159
Registered Office: Trinity, 226/1, A.J.C. Bose Road, 7th Floor, Kolkata-700020
Phone: +91 33 40102500, Website: www.ashikagroup.com
Email: investorservices@ashikagroup.com;

...continued from previous page.

ASBA * Simple, Safe, Smart way of Application!!!

*Applications Supported by Blocked Amount ("ASBA") is a better way of applying to offers by simply blocking the fund in the bank account. For further details, check section on ASBA.

Mandatory in public issues. No cheque will be accepted.

UPI
UNIFIED PAYMENTS INTERFACE

ASBA has to be availed by all the investors except Anchor Investors. UPI may be availed by (i) Retail Individual Investors in the Retail Category; (ii) Non-Institutional Investors with an application size of up to ₹ 0.50 million in the Non-Institutional Portion. For details on the ASBA and UPI process, please refer to the details given in the Bid Cum Application Form and abridged prospectus and also please refer to the section "Issue Procedure" on page 428 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("AIBI") and Stock Exchanges and in the General Information Document. The Bid Cum Application Form and the Abridged Prospectus can be downloaded from the websites of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE"), and together with BSE, the "Stock Exchanges") and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFp=yes&intmid=43, respectively as updated from time to time. For the list of UPI apps and banks live on IPO, please refer to the link: www.sebi.gov.in. UPI Bidders Bidding using the UPI Mechanism may apply through the SCSSs and mobile applications whose names appear on the website of SEBI, as updated from time to time. ICICI Bank Limited, HDFC Bank Limited and Axis Bank Limited have been appointed as the Sponsor Banks for the Issue, in accordance with the requirements of SEBI circular dated November 1, 2018 as amended. For Issue related queries, please contact the BRLMs from their respective email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and mail id: upi.ipoi@npci.org.in.

In case of any revision in the Price Band, the Bid/Issue Period will be extended by at least 3 additional Working Days after such revision in the Price Band, subject to the Bid/Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Issue Period for a minimum of 1 Working Day, subject to the Bid/Issue Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a press release, and also by indicating the change on the website of the BRLMs and at the terminals of the other members of the Syndicate and by intimation to the Designated Intermediaries and the Sponsor Banks, as applicable.

The Issue is being made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations and in accordance with the Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Net Issue shall be available for allocation on a proportionate basis to qualified institutional buyers (QIBs) (such portion referred as QIB Portion), provided that our Company, in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to the Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations (Anchor Investor Portion), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from the domestic Mutual Funds, at or above the price at which allotment is made to the Anchor Investors (Anchor Investor Allocation Price). Further, in the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (Net QIB Portion). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds (Mutual Fund Portion), and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders (other than Anchor Investors), including Mutual Funds, subject to valid Bids being received at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to all QIBs. Further, not less than 15% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Investors out of which (a) one-third of such portion shall be reserved for applicants with application size of more than ₹ 0.20 million and up to ₹ 1.00 million; and (b) two-third of such portion shall be reserved for applicants with application size of more than ₹ 1.00 million, provided that the unsubscribed portion in either of such sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Investors and not less than 35% of the Net Issue shall be available for allocation to Retail Individual Investors in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Issue Price. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids being received at or above the Issue Price. All potential Bidders (except Anchor Investors) are mandatorily required to participate in the Issue through the Application Supported by Blocked Amount (ASBA) process by providing details of their respective ASBA accounts, and UPI ID in case of UPI Bidders using UPI Mechanism, as applicable, pursuant to which their corresponding Bid Amount will be blocked by the Self Certified Syndicate Banks (SCSBs) or by the Sponsor Banks under the UPI Mechanism, as the case may be. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For further details, see "Issue Procedure" on page 428 of the RHP.

Bidders/Applicants should ensure that DP ID, PAN and the Client ID and UPI ID (for UPI Bidders bidding through UPI Mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN, Client ID and UPI ID available (for UPI Bidders bidding through the UPI Mechanism) in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID (for UPI Bidders bidding through the UPI mechanism) as provided in the Bid cum Application Form, the Bidder/Applicant may be deemed to have authorized the Depositories to provide to the Registrar to the Issue, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to the Issue. Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Bidders/Applicants' sole risk.

BOOK RUNNING LEAD MANAGERS	
<p>nuvama Nuvama Wealth Management Limited 801 - 804, Wing A, Building No. 3, Inspire BKC, G Block, Bandra Kurla Complex, Bandra East, Mumbai, 400051, Maharashtra, Tel: +91 22 40094400 E-mail: arssbl.ipoi@nuvama.com Website: www.nuvama.com Investor grievance email: customerservice.mb@nuvama.com Contact Person: Pari Yaya/ Soumavo Sarkar SEBI Registration Number: INM000013004</p>	<p>DAM Capital Advisors Limited Altimus 2202, Level 22, Pandurang Budhkar Marg Worli, Mumbai - 400018, Maharashtra, India; Tel: +91 22 4022 2500 E-mail: arssbl.ipoi@damcapital.in Website: www.damcapital.in Investor grievance email: complaint@damcapital.in Contact Person: Chandresh Sharma/Shital Shah SEBI Registration number: MB/INM000011336</p>
<p>Anand Rathi Advisors Limited* 11th Floor, Times Tower, Kamala City, Senapati Bapat Marg, Lower Parel, Mumbai, 400013, Maharashtra, India Tel: +91 22 4047 7120; E-mail: ipo.arssbl@rathi.com Website: www.anandrathiib.com Investor Grievance email: grievance.ecm@rathi.com Contact Person: Nikita Jaju/ Shivani Tapadia SEBI Registration number: INM000010478</p>	<p>MUFUG Intime India Private Limited (Formerly Link Intime India Private Limited) C-101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai 400 083, Maharashtra, India; Tel: +91 81081 14949 E-mail: anandrathibrokers.ipoi@in.mpmis.mufug.com Website: www.in.mpmis.mufug.com Investor grievance e-mail: anandrathibrokers.ipoi@in.mpmis.mufug.com Contact Person: Shanti Gopalkrishnan SEBI Registration Number: INR000004058</p>

*In compliance with the proviso to Regulation 21A(1) of the Securities and Exchange Board of India (Merchant Bankers) Regulations, 1992, as amended, read with proviso to Regulation 23(3) of the SEBI ICDR Regulations, Anand Rathi Advisors Limited will be involved only in marketing of the Issue.

AVAILABILITY OF THE RHP: Investors are advised to refer to the RHP and the "Risk Factors" beginning on page 35 of the RHP before applying in the Issue. A copy of the RHP will be made available on the website of SEBI at www.sebi.gov.in and is available on the respective websites of the BRLMs, Nuvama Wealth Management Limited at www.nuvama.com, DAM Capital Advisors Limited at www.damcapital.in and Anand Rathi Advisors Limited at www.anandrathiib.com and at the website of the Company, Anand Rathi Share and Stock Brokers Limited at www.anandrathi.com and the websites of the Stock Exchanges, for BSE at www.bseindia.com and for NSE Limited at www.nseindia.com.

AVAILABILITY OF THE ABRIDGED PROSPECTUS: A copy of the Abridged Prospectus shall be available on the website of the Company, the BRLMs and the Registrar to the Issue at: www.anandrathi.com, www.nuvama.com, www.damcapital.in, www.anandrathiib.com and www.in.mpmis.mufug.com, respectively.

AVAILABILITY OF BID CUM APPLICATION FORM: Bid cum Application Form can be obtained from the Registered and Corporate Office of our Company, Anand Rathi Share and Stock Brokers Limited, Tel: +91 22 - 6281 7000; BRLMs: Nuvama Wealth Management Limited, Tel: +91 22 40094400, DAM Capital Advisors Limited, Tel: +91 22 4022 2500 and Anand Rathi Advisors Limited, Tel: +91 22 4047 7120, **Syndicate Member:** Nuvama Wealth Management Limited, Telephone: +91 22 40094400, JM Financial Services Limited, Tel: +91 22 6136 3400 and Sharekhan Limited, Telephone: +91 22 6750 2000. Registered Brokers, SCSSBs, Designated RTA Locations and Designated CDP Locations for participating in the Issue. Bid cum Application Forms will also be available on the websites of the Stock Exchanges at www.bseindia.com and www.nseindia.com and at all the Designated Branches of SCSSBs, the list of which is available on the websites of the Stock Exchanges and SEBI.

SUB-SYNDICATE MEMBERS: Almond Global Securities Ltd; Asit C Mehta Investment Intermediaries; Axis Capital Ltd; Centrum Broking Ltd; Eureka Stock & Share Brokers Ltd; Globe Capital Markets Ltd; HDFC Securities Ltd; ICICI Securities Ltd; IDBI Capital Markets and Securities Ltd; IIFL Capital Services Ltd (Formerly known as IIFL Securities Ltd); Kantilal

Anand Rathi Share and Stock Brokers Limited is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed a red herring prospectus dated September 17, 2025 with the RoC. The RHP is made available on the website of the SEBI at www.sebi.gov.in as well as on the website of the BRLMs i.e., Nuvama Wealth Management Limited at www.nuvama.com, DAM Capital Advisors Limited at www.damcapital.in and Anand Rathi Advisors Limited at www.anandrathiib.com, the website of the NSE at www.nseindia.com and the website of the BSE at www.bseindia.com and the website of the Company at www.anandrathi.com. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section "Risk Factors" beginning on page 35 of the RHP. Potential investors should not rely on the DRHP for making any investment decision but should only rely on the information included in the RHP filed by the Company with the RoC. This announcement does not constitute an offer of the Equity Shares for sale in any jurisdiction, including the United States, and the Equity Shares may not be offered or sold in the United States absent registration under the US Securities Act of 1933 or an exemption from registration. Any public offering of the Equity Shares to be made in the United States will be made by means of a prospectus that may be obtained from the Company and that will contain detailed information about the Company and management, as well as financial statements. However, the Equity Shares are not being offered or sold in the United States.

Investors must ensure that their PAN is linked with Aadhaar and are in compliance with the notification issued by Central Board of Direct Taxes notification dated February 13, 2020 and read with press releases dated June 25, 2021, September 17, 2021 and March 28, 2023 and any subsequent press releases in this regard.

CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF OUR COMPANY AS REGARDS ITS OBJECTS: For information on the main objects of our Company, investors are requested to see "History and Certain Corporate Matters" on page 239 of the RHP. The Memorandum of Association of our Company is a material document for inspection in relation to the Issue. For further details, see "Material Contracts and Documents for Inspection" on page 486 of the RHP.

LIABILITY OF THE MEMBERS OF OUR COMPANY: Limited by shares.

AMOUNT OF SHARE CAPITAL OF OUR COMPANY AND CAPITAL STRUCTURE: As on the date of the RHP, the authorised share capital of our Company is ₹ 27.50 million divided into 65,500,000 Equity Shares of face value of ₹ 5 and ₹ 2.50 million divided into 500,000 Redeemable Preference shares of face value of ₹ 5 each. The issued, subscribed and paid-up Equity share capital of our Company is ₹ 223.57 million divided into 44,714,558 Equity Shares of face value of ₹ 5 each. For details of the capital structure of the Company, see "Capital Structure" beginning on page 104 of the RHP.

NAMES OF THE INITIAL SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM: The initial signatories of the Memorandum of Association of the Company were Pradeep Gupta and Sushiladevi Gupta. For details of the share capital history and capital structure of our Company see "Capital Structure" beginning on page 104 of the RHP.

LISTING: The Equity Shares to be issued through the Red Herring Prospectus are proposed to be listed on the Stock Exchanges. Our Company has received "in-principle" approvals from BSE and NSE for listing of the Equity Shares pursuant to their letters both dated July 15, 2025. For the purposes of the Issue, the Designated Stock Exchange shall be NSE. A copy of the Red Herring Prospectus and the Prospectus shall be filed with the RoC in accordance with Sections 26(4) and 32 of the Companies Act. For details of the material contracts and documents available for inspection from the date of the Red Herring Prospectus until the Bid/Issue Closing Date, see "Material Contracts and Documents for Inspection" on page 486 of the RHP.

DISCLAIMER CLAUSE OF SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI"): SEBI only gives its observations on the Issue documents and this does not constitute approval of either the Issue or the specified securities stated in the Issue Document. The investors are advised to refer to page 404 of the RHP for the full text of the disclaimer clause of SEBI.

DISCLAIMER CLAUSE OF BSE: It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the RHP has been cleared or approved by BSE Limited nor does it certify the correctness or completeness of any of the contents of the RHP. The investors are advised to refer to the page 406 of the RHP for the full text of the disclaimer clause of BSE.

DISCLAIMER CLAUSE OF NSE (the Designated Stock Exchange): It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Issue Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Issue Document. The investors are advised to refer to page 406 of the RHP for the full text of the disclaimer clause of NSE.

GENERAL RISKS: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Issue unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue, including the risks involved. The Equity Shares in the Issue have not been recommended or approved by the SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" beginning on page 35 of the RHP.

REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
<p>MUFUG Intime India Private Limited (Formerly Link Intime India Private Limited) C-101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai 400 083, Maharashtra, India; Tel: +91 81081 14949 E-mail: anandrathibrokers.ipoi@in.mpmis.mufug.com Website: www.in.mpmis.mufug.com Investor grievance e-mail: anandrathibrokers.ipoi@in.mpmis.mufug.com Contact Person: Shanti Gopalkrishnan SEBI Registration Number: INR000004058</p>	<p>Chetan Pravinbhai Prajapati Express Zone, A Wing, 10th Floor, Western Express Highway Goregaon (E), Mumbai - 400 063, Telephone: +91 22 - 6281 7000 E-mail: secretarial@rathi.com</p> <p>Bidders can contact our Company Secretary and Compliance Officer, or the Registrar to the Issue in case of any pre-Issue or post-Issue related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode, etc. For all Issue-related queries and for redressal of complaints, investors may also write to the Book Running Lead Managers.</p>

Chhaganlal Securities P. Ltd; KJMC Capital Markets Ltd; Kotak Securities Limited; Keynote Capital Limited; LKP Securities Ltd; Motilal Oswal Financial Services Limited; Prabhudas Liladhar P. Ltd; Pravin Ratilal Share & Stock Brokers Ltd; Religare Broking Ltd; RR Equity Brokers Pvt. Ltd; SBICAP Securities Ltd; Sharekhan Ltd; SMC Global Securities Ltd; Systematix Shares and Stock Brokers Ltd; Tradebulls Securities Limited; YES Securities Ltd.

ESCRROW COLLECTION AND SPONSOR BANK: ICICI Bank Limited

REFUND AND SPONSOR BANK: HDFC Bank Limited

PUBLIC ISSUE AND SPONSOR BANK: Axis Bank Limited

UPI: UPI Bidders can also Bid through UPI Mechanism.

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For Anand Rathi Share and Stock Brokers Limited
On behalf of the Board of Directors
Sd/-
Chetan Pravinbhai Prajapati
Company Secretary and Compliance Officer

Place: Mumbai
Date: September 17, 2025

The RHP is made available on the website of the SEBI at www.sebi.gov.in as well as on the website of the BRLMs i.e., Nuvama Wealth Management Limited at www.nuvama.com, DAM Capital Advisors Limited at www.damcapital.in and Anand Rathi Advisors Limited at www.anandrathiib.com, the website of the NSE at www.nseindia.com and the website of the BSE at www.bseindia.com and the website of the Company at www.anandrathi.com. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section "Risk Factors" beginning on page 35 of the RHP. Potential investors should not rely on the DRHP for making any investment decision but should only rely on the information included in the RHP filed by the Company with the RoC. This announcement does not constitute an offer of the Equity Shares for sale in any jurisdiction, including the United States, and the Equity Shares may not be offered or sold in the United States absent registration under the US Securities Act of 1933 or an exemption from registration. Any public offering of the Equity Shares to be made in the United States will be made by means of a prospectus that may be obtained from the Company and that will contain detailed information about the Company and management, as well as financial statements. However, the Equity Shares are not being offered or sold in the United States.

CONCEPT

TATA POWER
(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 3rd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tender from eligible vendors for the following tender package (Two-part Bidding) in Mumbai.

(A) SITC of Air Handling Unit (AHU) at Tata Power Transmission RSS (Package Ref: CC26NK027).

(B) EPC of 220KV 1-Core 1200 Sqmm Copper XLPE Lead Sheath cable along with associated accessories for establishment of new 220/33KV GIS substation at Worli location. (Package Ref: CC26NP022)

Interested and eligible bidders to submit Tender Fee and Authorization Letter before 1500 Hrs. Friday, 26th September 2025.

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's (if any), to the said tender will be published on Tender section of above website (Tata Power → Business Associates → Tender Documents) only.

TATA POWER
(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L28920MH1919PLC000567

EXPRESSION OF INTEREST (EOI)

The Tata Power Company Limited invites Expression of Interest (EOI) for employment of Vendors for Pan-India services for:

(A) "Professional services for facilitating ROW (Pan India) for Construction of EHV Transmission Line (220 kV to 765 kV)" for Tata Power Transmission. (EOI Reference No - CC25AA065).

(B) "Services for Pre-Bid Route Survey (Pan India) for Construction of EHV Transmission Lines (220 kV to 765 kV)" for Tata Power Transmission. (EOI Reference No - CC25AA068).

(C) "Services for Soil Investigation (Pan India) for Construction of EHV Transmission Lines (220 kV to 765 kV)" for Tata Power Transmission. (EOI Reference No - CC25AA069).

For details, please visit Tender section on website <https://www.tatapower.com>. Due date for interested vendor to participate in EOI by submitting Tender Fee and Authorization Letter is 1500 Hrs. Friday, 10th October 2025. Also, all future corrigendum's (if any), to the above EOI will be informed in Tender section on website <https://www.tatapower.com> only.

GIL Gujarat Informatics Limited
Block No. : 2, 2nd Floor, Karmayogi Bhavan, Sector 10, Gandhinagar-382010 (Gujarat).

NOTICE INVITING BIDS

GIL invites Bids through E-tendering for Tender/RFP for Selection of an agency to develop and establish a website, mobile app and infrastructure for the SOU facility, enabling streamlined Ticket bookings on Design, Build, Finance, Operate and Transfer ("DBFOT") on behalf of SOU-ADTG Authority, Ektanagar (Tender No: GIL/HW/09112025). Tender ID: 223630. Interested parties may visit <http://www.gil.gujarat.gov.in> or <https://tender.nprocure.com> for eligibility criteria & more details about the bid.

- Managing Director

RASOYA PROTEINS LIMITED (In Liquidation) Liquidator: CA Anil Goel
Registered Office: Village Wanjari, Taluka Wani, District-Yavatmal, 445004 (MH), India
IBBI Address (IP: AAA House, 64, Okhla Estate, Phase III (Behind Modi Mills), New Delhi-110020
Email: caanilgoel@rasoyaproteinslimited.com; rasoyaproteins@aaainsolvency.com
Contact No: +91 8800865284 (Mr. Wasim, Adv. Harsh Gupta, CA Parth Gang)

E-Auction- Sale of Corporate Debtor as a Going Concern as per IBC, 2016
Date & Time of E-Auction for Sale of Company as a going concern: **17th Oct, 2025**
Time: - 03:00PM to 05:00PM (With unlimited extension of 5 minutes each)
Last date of filing Pre-Qualification Document on Auction Platform: **14th Oct, 2025 till 5.00 P.M.**
Last Date of EMD Submission: **15th Oct, 2025 till 3.00 P.M.**

Sale Of Corporate Debtor as a Going Concern excluding pending litigations (PUFE & MSEDCL) in view of Regulation 32(e) and 32A of IBB (Liquidation Process) Regulations 2016, forming part of Liquidation Estate by the liquidator appointed by the Hon'ble National Company Law Tribunal, Mumbai Bench vide order dated 30.10.2018. The sale will be done by the undersigned through E-auction platform <https://ibbi.baanknet.com/eauction-ibbi/home>

Description	Reserve Price (INR)	EMD	Incremental value
Sale of Corporate Debtor as a Going Concern Excluding Pending Litigations (PUFE & MSEDCL) under section 32(e) read with Regulation 32A of IBB (Liquidation Process) Regulations 2016.	Rs. 2,80,00,000/- (Rupees Two Crores and Eighty lakhs only)	Rs. 28,00,000/- (Rupees Twenty-Eight Lakhs only)	Rs. 1,00,000/-

Corporate Debtor's Listing suspended vide NSE public notice dated 17th June 2020, & unabsorbed depreciation amounting to Rs. 47.66 crores as per ITR of A.Y. 2017-18.

Note-Please note that all the assets of the company have been sold as per law. Hence kindly refer to E-Auction Document bearing no. EAUCION/DOC/GC/2025/01 for clarification on Sale of Corporate Debtor as a going concern as per Regulation 32(e) of IBB (Liquidation Process) Regulation, 2016.

Terms & Conditions of the sale is as under:

- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS BASIS" AND "WITHOUT RECOURSE BASIS" as such sale is without any kind of warranties and indemnities through approved service provider at IBBI Auction Portal by BAANKNET at (<https://ibbi.baanknet.com/eauction-ibbi/home>)
- As per Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, Schedule I "Mode of sale" Clause 1(5A), Bidders must declare they aren't disqualified under Section 29A; any EMD will be forfeited if ineligibility is later established.
- Identification of the highest bidder does not guarantee the status of a successful bidder. The Liquidator, in consultation with the Stakeholders' Consultation Committee (SCC), retains the sole authority to declare the successful bidder. The Liquidator and SCC also reserve the right to prioritize any single block and annual other bids or decide otherwise, with their decision being final and binding on all bidders.

All applicants are mandatorily requested to refer to the terms and conditions from the website of AAA Insolvency Professionals LLP i.e., <https://insolvencyandbankruptcy.in/rasoya-proteins-limited/> or from the portal of IBBI or from the official site of Auction Service Provider, prior to submission of EMD and participation in the process.

Place: New Delhi
Date: 18/09/2025
Liquidator of Rasoya Proteins Limited
Registration No. IBB/IPA-001/IP-P00118/2017-2018/10253
E-mail: rasoyaproteins@aaainsolvency.com
Contact No. +91 11-46664623, 8800865284

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RELIANCE HOME FINANCE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Reliance Home Finance Limited
2. Date of incorporation of corporate debtor	05-06-2008
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited-Liability-Identification No. of corporate debtor	L67190MH2008PLC183216
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: Trade World, Kamala Mills Compound, 7th Floor, B Wing, Senapati Bapat Marg, Lower Parel (West), Dattela Road, Mumbai, Maharashtra, India, 400013.
6. Insolvency commencement date in respect of corporate debtor	16-09-2025
7. Estimated date of closure of insolvency resolution process	15-03-2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Umesh Balaram Sonkar IBBI Reg. No. IBB/IPA-001/IP-P-02619/2021-2022/14043
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No. 10, Om Shanti CHS, Plot No. 8/10/12, Sector 11, Road No. 4, New Parvli, Nani Mumbai, Maharashtra - 410205. Email: umesh@rhhf.com Correspondence Address: Office No. 25, 3rd floor, at 146 - B, Chikhali House, Piroon Street, Kalbodevi, Mumbai, Maharashtra - 400 002. Process Email Id: crp.rhhf@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Web link: www.rhhf.com Process Email Id: crp.rhhf@yahoo.com Physical Address: Not Applicable
11. Last date for submission of claims	30-09-2025
12. Classes of creditors, if any, under clause (b) of subsection (8A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class. (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.rhhf.com Process Email Id: crp.rhhf@yahoo.com Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Reliance Home Finance Limited on 16-09-2025**. The creditors of **Reliance Home Finance Limited** are hereby called upon to submit their claims with proof on or before **30-09-2025** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class (specify class) in Form CA - Not Applicable.

Submission of false or misleading proof of claim shall attract penalties.

Date: 17th September 2025
Place: Mumbai

Sd/-
Umesh Balaram Sonkar
Appointed as Interim Resolution Professional
In the matter of Reliance Home Finance Limited
IBBI Reg. No: IBB/IPA-001/IP-P-02619/2021-2022/14043
AFA Valid upto: December 31, 2026
Email for Correspondence - crp.rhhf@yahoo.com

ashika
Growing and Sharing with you

ASHIKA CREDIT CAPITAL LIMITED
CIN: L67120WB1994PLC062159
Registered Office: Trinity, 226/1, A.J.C. Bose Road, 7th Floor, Kolkatta-700020
Phone: +91 33 40102500, Website: www.ashikagroup.com
Email: investorservices@ashikagroup.com; secretarial@ashikagroup.com

NOTICE TO SHAREHOLDERS

The Investor Education and Protection Fund Authority (IEPF), Ministry of Corporate Affairs, vide its circular dated 16th July 2025 has launched a '100 days' campaign - "Saksham Niveshak" effective from 28th July, 2025 till 6th November, 2025, targeting all shareholders whose dividends have remained unpaid/unclaimed.

As per the directives of the IEPF Authority, We, ASHIKA CREDIT CAPITAL LIMITED, have initiated the 100 days campaign - "Saksham Niveshak", for all our shareholders whose dividends have remained unpaid/unclaimed. Pursuant to the aforesaid circular, you are requested to update your 'Know Your Customer' (KYC) details such as PAN, Email Address, Contact Number, Address, Bank Details and Nomination etc., in order to ensure timely receipt of the dividends declared by the Company directly to your bank accounts and preventing transfer of such dividends and shares to the IEPF.

In line with this initiative and even prior to the launch of this campaign, in addition to the mandatory requirements as required under various rules and regulations, the Company has been taking various proactive steps voluntarily to assist its' shareholders in claiming their unpaid/unclaimed dividends.

You may reach out with requisite documents or any queries to Updation of KYC or claim of unclaimed dividend to the company at Maheshwari Datamatics Private Limited, Registrar and Share Transfer Agent (RTA) within the stipulated period, at the details given below:

M/s. Maheshwari Datamatics Private Limited
23, R.N.

...continued from previous page.

ASBA* Simple, Safe, Smart way of Application!!!

*Applications Supported by Blocked Amount ("ASBA") is a better way of applying to offers by simply blocking the fund in the bank account. For further details, check section on ASBA. **Mandatory in public issues. No cheque will be accepted.**



UPI Now available in ASBA for Retail Individual Investors and Non Institutional Investor applying in public issues where the application amount is up to ₹ 0.50 million, applying through Registered Brokers, Syndicate, CDPs & RTAs. Retail Individual Investors and Non-Institutional Investors also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CBDT notification dated February 13, 2020 and press release dated June 25, 2021 read with press release dated September 17, 2021, CBDT Circular No. 3 of 2023, dated March 30, 2022 read with press release dated March 28, 2023 and any subsequent press releases in this regard.

ASBA has to be availed by all the investors except Anchor Investors. UPI may be availed by (i) Retail Individual Investors in the Retail Category; (ii) Non-Institutional Investors with an application size of up to ₹ 0.50 million in the Non-Institutional Portion. For details on the ASBA and UPI process, please refer to the details given in the Bid Cum Application Form and also refer to the section "Issue Procedure" on page 428 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("AIBI") and Stock Exchanges and in the General Information Document, The Bid Cum Application Form and the Abridged Prospectus can be downloaded from the websites of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE"), and together with BSE, the "Stock Exchanges" and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=43, respectively as updated from time to time. For the list of UPI apps and banks live on IPO, please refer to the link: www.sebi.gov.in. UPI Bidders Bidding using the UPI Mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI, as updated from time to time. IICI Bank Limited, HDFC Bank Limited and Axis Bank Limited have been appointed as the Sponsor Banks for the issue, in accordance with the requirements of SEBI circular dated November 1, 2018 as amended. For Issue related queries, please contact the BRLMs on their respective email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and mail id: ipo.upi@npci.org.in.

In case of any revision in the Price Band, the Bid/Issue Period will be extended by at least 3 additional Working Days after such revision in the Price Band, subject to the Bid/Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Issue Period for a minimum of 1 Working Day, subject to the Bid/Issue Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a press release, and also by indicating the change on the website of the BRLMs and at the terminals of the other members of the Syndicate and by intimation to the Designated Intermediaries and the Sponsor Banks, as applicable.

The Issue is being made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations and in accordance with the Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Net Issue shall be available for allocation on a proportionate basis to qualified institutional buyers (QIBs) (such portion referred as QIB Portion), provided that our Company, in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to the Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations (Anchor Investor Portion), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from the domestic Mutual Funds, at or above the price at which allotment is made to the Anchor Investors (Anchor Investor Allocation Price). Further, in the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (Net QIB Portion). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds (Mutual Fund Portion), and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders (other than Anchor Investors), including Mutual Funds, subject to valid Bids being received at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to all QIBs. Further, not less than 15% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Investors out of which (a) one-third of such portion shall be reserved for applicants with application size of more than ₹ 0.20 million and up to ₹ 1.00 million; and (b) two-third of such portion shall be reserved for applicants with application size of more than ₹ 1.00 million, provided that the unsubscribed portion in either of such sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Investors and not less than 35% of the Net Issue shall be available for allocation to Retail Individual Investors in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Issue Price. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids being received at or above the Issue Price. All potential Bidders (except Anchor Investors) are mandatorily required to participate in the Issue through the Application Supported by Blocked Amount (ASBA) process by providing details of their respective ASBA accounts, and UPI ID in case of UPI Bidders using UPI Mechanism, as applicable, pursuant to which their corresponding Bid Amount will be blocked by the Self Certified Syndicate Banks (SCSBs) or by the Sponsor Banks under the UPI Mechanism, as the case may be. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For further details, see "Issue Procedure" on page 428 of the RHP.

Bidders/Applicants should ensure that DP ID, PAN and the Client ID and UPI ID (for UPI Bidders bidding through UPI Mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN, Client ID and UPI ID available (for UPI Bidders bidding through the UPI Mechanism) in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID (for UPI Bidders bidding through the UPI Mechanism) as provided in the Bid cum Application Form, the Bidder/Applicant may be deemed to have authorized the Depositories to provide to the Registrar to the Issue, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to the Issue. Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Bidders/Applicants' sole risk.

NUVAMA
Nuvama Wealth Management Limited
801 - 804, Wing A, Building No. 3, Inspire BKC, G Block, Bandra Kurla Complex, Bandra East, Mumbai, 400015, Maharashtra,
Tel: +91 22 40094400
E-mail: arssbi ipo@nuvama.com
Website: www.nuvama.com
Investor grievance email: customerservice.mb@nuvama.com
Contact Person: Pari Vayal/ Soumavo Sarkar
SEBI Registration Number: INM000013004

DAM CAPITAL
DAM Capital Advisors Limited
Altium 2202, Level 22, Pandurang Budhkar Marg Worli, Mumbai - 400018, Maharashtra, India,
Tel: +91 22 4022 2500
E-mail: arssbi ipo@damcapital.in
Website: www.damcapital.in
Investor grievance email: complaint@damcapital.in
Contact Person: Chandresh Sharma/Shital Shah
SEBI Registration number: MB/INM000011336

ANANDRATHI INVESTMENT BANKING
Anand Rathi Advisors Limited*
11th Floor, Times Tower, Kamala City, Senapati Bapat Marg, Lower Panel, Mumbai, 400013, Maharashtra, India
Tel: +91 22 4047 7120;
E-mail: ipo.arssbi@rathi.com
Website: www.anandrathiib.com
Investor Grievance email: grievance.ecm@rathi.com
Contact Person: Nikita Jaju/ Shivani Tapadia
SEBI Registration number: INM000010478

MUFG Intime
MUFG Intime India Private Limited
(Formerly Link Intime India Private Limited)
C-101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai 400 083, Maharashtra, India; Tel: +91 81081 14949
E-mail: anandratibrokers.ipo@in.mpmg.mufg.com
Website: www.in.mpmg.mufg.com
Investor grievance e-mail: anandratibrokers.ipo@in.mpmg.mufg.com
Contact Person: Shanti Gopalakrishnan
SEBI Registration Number: INR000004058

CHAGALANAL SECURITIES P. LTD.
Chagalalanal Securities P. Ltd; KJMC Capital Markets Ltd; Kotak Securities Limited; Keynote Capital Limited; LKP Securities Ltd; Motilal Oswal Financial Services Limited; Prabhudas Liladhar P. Ltd; Pravin Ratilal Share & Stock Brokers Ltd; Religare Broking Ltd; RR Equity Brokers Pvt. Ltd; SBICAP Securities Ltd; Sharekhan Ltd; SMC Global Securities Ltd; Synchronic Shares and Stock Brokers Ltd; Tradebulls Securities Limited; YES Securities Ltd.

ESCROW COLLECTION AND SPONSOR BANK: ICICI Bank Limited
REFUND AND SPONSOR BANK: HDFC Bank Limited
PUBLIC ISSUE AND SPONSOR BANK: Axis Bank Limited
UPI: UPI Bidders can also Bid through UPI Mechanism.
All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

Place: Mumbai
Date: September 17, 2025

For Anand Rathi Share and Stock Brokers Limited
On behalf of the Board of Directors
Sd/-
Chetan Pravinbhai Prajapati
Company Secretary and Compliance Officer

REGISTRAR TO THE ISSUE

COMPANY SECRETARY AND COMPLIANCE OFFICER

BOOK RUNNING LEAD MANAGERS

NUVAMA
Nuvama Wealth Management Limited
801 - 804, Wing A, Building No. 3, Inspire BKC, G Block, Bandra Kurla Complex, Bandra East, Mumbai, 400015, Maharashtra,
Tel: +91 22 40094400
E-mail: arssbi ipo@nuvama.com
Website: www.nuvama.com
Investor grievance email: customerservice.mb@nuvama.com
Contact Person: Pari Vayal/ Soumavo Sarkar
SEBI Registration Number: INM000013004

DAM CAPITAL
DAM Capital Advisors Limited
Altium 2202, Level 22, Pandurang Budhkar Marg Worli, Mumbai - 400018, Maharashtra, India,
Tel: +91 22 4022 2500
E-mail: arssbi ipo@damcapital.in
Website: www.damcapital.in
Investor grievance email: complaint@damcapital.in
Contact Person: Chandresh Sharma/Shital Shah
SEBI Registration number: MB/INM000011336

ANANDRATHI INVESTMENT BANKING
Anand Rathi Advisors Limited*
11th Floor, Times Tower, Kamala City, Senapati Bapat Marg, Lower Panel, Mumbai, 400013, Maharashtra, India
Tel: +91 22 4047 7120;
E-mail: ipo.arssbi@rathi.com
Website: www.anandrathiib.com
Investor Grievance email: grievance.ecm@rathi.com
Contact Person: Nikita Jaju/ Shivani Tapadia
SEBI Registration number: INM000010478

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MUFG Intime India Private Limited
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C-101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai 400 083, Maharashtra, India; Tel: +91 81081 14949
E-mail: anandratibrokers.ipo@in.mpmg.mufg.com
Website: www.in.mpmg.mufg.com
Investor grievance e-mail: anandratibrokers.ipo@in.mpmg.mufg.com
Contact Person: Shanti Gopalakrishnan
SEBI Registration Number: INR000004058

Investors must ensure that their PAN is linked with Aadhaar and are in compliance with the notification issued by Central Board of Direct Taxes notification dated February 13, 2020 and read with press releases dated June 25, 2021, September 17, 2021 and March 28, 2023 and any subsequent press releases in this regard.

CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF OUR COMPANY AS REGARDS ITS OBJECTS: For information on the main objects of our Company, investors are requested to see "History and Certain Corporate Matters" on page 239 of the RHP. The Memorandum of Association of our Company is a material document for inspection in relation to the Issue. For further details, see "Material Contracts and Documents for Inspection" on page 486 of the RHP.

LIABILITY OF THE MEMBERS OF OUR COMPANY: Limited by shares.
AMOUNT OF SHARE CAPITAL OF OUR COMPANY AND CAPITAL STRUCTURE: As on the date of the RHP, the authorised share capital of our Company is ₹ 327.50 million divided into 65,500,000 Equity Shares of face value of ₹ 5 and ₹ 2.50 million divided into 500,000 Redeemable Preference shares of face value of ₹ 5 each. The issued, subscribed and paid-up Equity share capital of our Company is ₹ 223.57 million divided into 44,714,558 Equity Shares of face value of ₹ 5 each. For details of the capital structure of the Company, see "Capital Structure" beginning on page 104 of the RHP.

NAMES OF THE INITIAL SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM: The initial signatories of the Memorandum of Association of the Company were Pradeep Gupta and Sushiladevi Gupta. For details of the share capital history and capital structure of our Company see "Capital Structure" beginning on page 104 of the RHP.

LISTING: The Equity Shares to be issued through the Red Herring Prospectus are proposed to be listed on the Stock Exchanges. Our Company has received "in-principle" approvals from BSE and NSE for listing of the Equity Shares pursuant to their letters both dated July 15, 2025. For the purposes of the Issue, the Designated Stock Exchange shall be NSE. A copy of the Red Herring Prospectus and the Prospectus shall be filed with the RoC in accordance with Sections 26(4) and 32 of the Companies Act. For details of the material contracts and documents available for inspection from the date of the Red Herring Prospectus until the Bid/Issue Closing Date, see "Material Contracts and Documents for Inspection" on page 486 of the RHP.

DISCLAIMER CLAUSE OF SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI"): SEBI only gives its observations on the Issue documents and this does not constitute approval of either the Issue or the specified securities stated in the Issue Document. The investors are advised to refer to page 404 of the RHP for the full text of the disclaimer clause of SEBI.

DISCLAIMER CLAUSE OF BSE: It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the RHP has been cleared or approved by BSE Limited nor does it certify the correctness or completeness of any of the contents of the RHP. The investors are advised to refer to the page 406 of the RHP for the full text of the disclaimer clause of BSE.

DISCLAIMER CLAUSE OF NSE (the Designated Stock Exchange): It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Issue Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Issue Document. The investors are advised to refer to page 406 of the RHP for the full text of the disclaimer clause of NSE.

GENERAL RISKS: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Issue unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue, including the risks involved. The Equity Shares in the Issue have not been recommended or approved by the SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" beginning on page 35 of the RHP.

NUVAMA
Nuvama Wealth Management Limited
801 - 804, Wing A, Building No. 3, Inspire BKC, G Block, Bandra Kurla Complex, Bandra East, Mumbai, 400015, Maharashtra,
Tel: +91 22 40094400
E-mail: arssbi ipo@nuvama.com
Website: www.nuvama.com
Investor grievance email: customerservice.mb@nuvama.com
Contact Person: Pari Vayal/ Soumavo Sarkar
SEBI Registration Number: INM000013004

DAM CAPITAL
DAM Capital Advisors Limited
Altium 2202, Level 22, Pandurang Budhkar Marg Worli, Mumbai - 400018, Maharashtra, India,
Tel: +91 22 4022 2500
E-mail: arssbi ipo@damcapital.in
Website: www.damcapital.in
Investor grievance email: complaint@damcapital.in
Contact Person: Chandresh Sharma/Shital Shah
SEBI Registration number: MB/INM000011336

ANANDRATHI INVESTMENT BANKING
Anand Rathi Advisors Limited*
11th Floor, Times Tower, Kamala City, Senapati Bapat Marg, Lower Panel, Mumbai, 400013, Maharashtra, India
Tel: +91 22 4047 7120;
E-mail: ipo.arssbi@rathi.com
Website: www.anandrathiib.com
Investor Grievance email: grievance.ecm@rathi.com
Contact Person: Nikita Jaju/ Shivani Tapadia
SEBI Registration number: INM000010478

MUFG Intime
MUFG Intime India Private Limited
(Formerly Link Intime India Private Limited)
C-101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai 400 083, Maharashtra, India; Tel: +91 81081 14949
E-mail: anandratibrokers.ipo@in.mpmg.mufg.com
Website: www.in.mpmg.mufg.com
Investor grievance e-mail: anandratibrokers.ipo@in.mpmg.mufg.com
Contact Person: Shanti Gopalakrishnan
SEBI Registration Number: INR000004058

CHAGALANAL SECURITIES P. LTD.
Chagalalanal Securities P. Ltd; KJMC Capital Markets Ltd; Kotak Securities Limited; Keynote Capital Limited; LKP Securities Ltd; Motilal Oswal Financial Services Limited; Prabhudas Liladhar P. Ltd; Pravin Ratilal Share & Stock Brokers Ltd; Religare Broking Ltd; RR Equity Brokers Pvt. Ltd; SBICAP Securities Ltd; Sharekhan Ltd; SMC Global Securities Ltd; Synchronic Shares and Stock Brokers Ltd; Tradebulls Securities Limited; YES Securities Ltd.

ESCROW COLLECTION AND SPONSOR BANK: ICICI Bank Limited
REFUND AND SPONSOR BANK: HDFC Bank Limited
PUBLIC ISSUE AND SPONSOR BANK: Axis Bank Limited
UPI: UPI Bidders can also Bid through UPI Mechanism.
All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

Place: Mumbai
Date: September 17, 2025

For Anand Rathi Share and Stock Brokers Limited
On behalf of the Board of Directors
Sd/-
Chetan Pravinbhai Prajapati
Company Secretary and Compliance Officer

REGISTRAR TO THE ISSUE

COMPANY SECRETARY AND COMPLIANCE OFFICER

BOOK RUNNING LEAD MANAGERS

NUVAMA
Nuvama Wealth Management Limited
801 - 804, Wing A, Building No. 3, Inspire BKC, G Block, Bandra Kurla Complex, Bandra East, Mumbai, 400015, Maharashtra,
Tel: +91 22 40094400
E-mail: arssbi ipo@nuvama.com
Website: www.nuvama.com
Investor grievance email: customerservice.mb@nuvama.com
Contact Person: Pari Vayal/ Soumavo Sarkar
SEBI Registration Number: INM000013004

DAM CAPITAL
DAM Capital Advisors Limited
Altium 2202, Level 22, Pandurang Budhkar Marg Worli, Mumbai - 400018, Maharashtra, India,
Tel: +91 22 4022 2500
E-mail: arssbi ipo@damcapital.in
Website: www.damcapital.in
Investor grievance email: complaint@damcapital.in
Contact Person: Chandresh Sharma/Shital Shah
SEBI Registration number: MB/INM000011336

ANANDRATHI INVESTMENT BANKING
Anand Rathi Advisors Limited*
11th Floor, Times Tower, Kamala City, Senapati Bapat Marg, Lower Panel, Mumbai, 400013, Maharashtra, India
Tel: +91 22 4047 7120;
E-mail: ipo.arssbi@rathi.com
Website: www.anandrathiib.com
Investor Grievance email: grievance.ecm@rathi.com
Contact Person: Nikita Jaju/ Shivani Tapadia
SEBI Registration number: INM000010478

MUFG Intime
MUFG Intime India Private Limited
(Formerly Link Intime India Private Limited)
C-101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai 400 083, Maharashtra, India; Tel: +91 81081 14949
E-mail: anandratibrokers.ipo@in.mpmg.mufg.com
Website: www.in.mpmg.mufg.com
Investor grievance e-mail: anandratibrokers.ipo@in.mpmg.mufg.com
Contact Person: Shanti Gopalakrishnan
SEBI Registration Number: INR000004058

Investors must ensure that their PAN is linked with Aadhaar and are in compliance with the notification issued by Central Board of Direct Taxes notification dated February 13, 2020 and read with press releases dated June 25, 2021, September 17, 2021 and March 28, 2023 and any subsequent press releases in this regard.

CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF OUR COMPANY AS REGARDS ITS OBJECTS: For information on the main objects of our Company, investors are requested to see "History and Certain Corporate Matters" on page 239 of the RHP. The Memorandum of Association of our Company is a material document for inspection in relation to the Issue. For further details, see "Material Contracts and Documents for Inspection" on page 486 of the RHP.

LIABILITY OF THE MEMBERS OF OUR COMPANY: Limited by shares.
AMOUNT OF SHARE CAPITAL OF OUR COMPANY AND CAPITAL STRUCTURE: As on the date of the RHP, the authorised share capital of our Company is ₹ 327.50 million divided into 65,500,000 Equity Shares of face value of ₹ 5 and ₹ 2.50 million divided into 500,000 Redeemable Preference shares of face value of ₹ 5 each. The issued, subscribed and paid-up Equity share capital of our Company is ₹ 223.57 million divided into 44,714,558 Equity Shares of face value of ₹ 5 each. For details of the capital structure of the Company, see "Capital Structure" beginning on page 104 of the RHP.

NAMES OF THE INITIAL SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM: The initial signatories of the Memorandum of Association of the Company were Pradeep Gupta and Sushiladevi Gupta. For details of the share capital history and capital structure of our Company see "Capital Structure" beginning on page 104 of the RHP.

LISTING: The Equity Shares to be issued through the Red Herring Prospectus are proposed to be listed on the Stock Exchanges. Our Company has received "in-principle" approvals from BSE and NSE for listing of the Equity Shares pursuant to their letters both dated July 15, 2025. For the purposes of the Issue, the Designated Stock Exchange shall be NSE. A copy of the Red Herring Prospectus and the Prospectus shall be filed with the RoC in accordance with Sections 26(4) and 32 of the Companies Act. For details of the material contracts and documents available for inspection from the date of the Red Herring Prospectus until the Bid/Issue Closing Date, see "Material Contracts and Documents for Inspection" on page 486 of the RHP.

DISCLAIMER CLAUSE OF SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI"): SEBI only gives its observations on the Issue documents and this does not constitute approval of either the Issue or the specified securities stated in the Issue Document. The investors are advised to refer to page 404 of the RHP for the full text of the disclaimer clause of SEBI.

DISCLAIMER CLAUSE OF BSE: It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the RHP has been cleared or approved by BSE Limited nor does it certify the correctness or completeness of any of the contents of the RHP. The investors are advised to refer to the page 406 of the RHP for the full text of the disclaimer clause of BSE.

DISCLAIMER CLAUSE OF NSE (the Designated Stock Exchange): It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Issue Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Issue Document. The investors are advised to refer to page 406 of the RHP for the full text of the disclaimer clause of NSE.

GENERAL RISKS: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Issue unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue, including the risks involved. The Equity Shares in the Issue have not been recommended or approved by the SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" beginning on page 35 of the RHP.

NUVAMA
Nuvama Wealth Management Limited
801 - 804, Wing A, Building No. 3, Inspire BKC, G Block, Bandra Kurla Complex, Bandra East, Mumbai, 400015, Maharashtra,
Tel: +91 22 40094400
E-mail: arssbi ipo@nuvama.com
Website: www.nuvama.com
Investor grievance email: customerservice.mb@nuvama.com
Contact Person: Pari Vayal/ Soumavo Sarkar
SEBI Registration Number: INM000013004

DAM CAPITAL
DAM Capital Advisors Limited
Altium 2202, Level 22, Pandurang Budhkar Marg Worli, Mumbai - 400018, Maharashtra, India,
Tel: +91 22 4022 2500
E-mail: arssbi ipo@damcapital.in
Website: www.damcapital.in
Investor grievance email: complaint@damcapital.in
Contact Person: Chandresh Sharma/Shital Shah
SEBI Registration number: MB/INM000011336

ANANDRATHI INVESTMENT BANKING
Anand Rathi Advisors Limited*
11th Floor, Times Tower, Kamala City, Senapati Bapat Marg, Lower Panel, Mumbai, 400013, Maharashtra, India
Tel: +91 22 4047 7120;
E-mail: ipo.arssbi@rathi.com
Website: www.anandrathiib.com
Investor Grievance email: grievance.ecm@rathi.com
Contact Person: Nikita Jaju/ Shivani Tapadia
SEBI Registration number: INM000010478

MUFG Intime
MUFG Intime India Private Limited
(Formerly Link Intime India Private Limited)
C-101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai 400 083, Maharashtra, India; Tel: +91 81081 14949
E-mail: anandratibrokers.ipo@in.mpmg.mufg.com
Website: www.in.mpmg.mufg.com
Investor grievance e-mail: anandratibrokers.ipo@in.mpmg.mufg.com
Contact Person: Shanti Gopalakrishnan
SEBI Registration Number: INR000004058

CHAGALANAL SECURITIES P. LTD.
Chagalalanal Securities P. Ltd; KJMC Capital Markets Ltd; Kotak Securities Limited; Keynote Capital Limited; LKP Securities Ltd; Motilal Oswal Financial Services Limited; Prabhudas Liladhar P. Ltd; Pravin Ratilal Share & Stock Brokers Ltd; Religare Broking Ltd; RR Equity Brokers Pvt. Ltd; SBICAP Securities Ltd; Sharekhan Ltd; SMC Global Securities Ltd; Synchronic Shares and Stock Brokers Ltd; Tradebulls Securities Limited; YES Securities Ltd.

ESCROW COLLECTION AND SPONSOR BANK: ICICI Bank Limited
REFUND AND SPONSOR BANK: HDFC Bank Limited
PUBLIC ISSUE AND SPONSOR BANK: Axis Bank Limited
UPI: UPI Bidders can also Bid through UPI Mechanism.
All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

Place: Mumbai
Date: September 17, 2025

For Anand Rathi Share and Stock Brokers Limited
On behalf of the Board of Directors
Sd/-
Chetan Pravinbhai Prajapati
Company Secretary and Compliance Officer

REGISTRAR TO THE ISSUE

COMPANY SECRETARY AND COMPLIANCE OFFICER

BOOK RUNNING LEAD MANAGERS

NUVAMA
Nuvama Wealth Management Limited
801 - 804, Wing A, Building No. 3, Inspire BKC, G Block, Bandra Kurla Complex, Bandra East, Mumbai, 400015, Maharashtra,
Tel: +91 22 40094400
E-mail: arssbi ipo@nuvama.com
Website: www.nuvama.com
Investor grievance email: customerservice.mb@nuvama.com
Contact Person: Pari Vayal/ Soumavo Sarkar
SEBI Registration Number: INM000013004

DAM CAPITAL

...continued from previous page.

ASBA* Simple, Safe, Smart way of Application!!!

*Applications Supported by Blocked Amount ("ASBA") is a better way of applying to offers by simply blocking the fund in the bank account. For further details, check section on ASBA. **Mandatory in public issues. No cheque will be accepted.**



UPI Now available in ASBA for Retail Individual Investors and Non Institutional Investor applying in public issues where the application amount is up to ₹ 0.50 million, applying through Registered Brokers, Syndicate, CDPs & RTAs. Retail Individual Investors and Non-Institutional Investors also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CBDT notification dated February 13, 2020 and press release dated June 25, 2021 read with press release dated September 17, 2021, CBDT Circular No. 3 of 2023, dated March 30, 2022 read with press release dated March 28, 2023 and any subsequent press releases in this regard.

ASBA has to be availed by all the investors except Anchor Investors. UPI may be availed by (i) Retail Individual Investors in the Retail Category; (ii) Non-Institutional Investors with an application size of up to ₹ 0.50 million in the Non-Institutional Portion. For details on the ASBA and UPI process, please refer to the details given in the Bid Cum Application Form and also please refer to the section "Issue Procedure" on page 428 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("AIBI") and Stock Exchanges and in the General Information Document. The Bid Cum Application Form and the Abridged Prospectus can be downloaded from the websites of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE"), and together with BSE, the "Stock Exchanges" will be available on the website of SEBI at www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=43 and <https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&intmid=43>, respectively, as updated from time to time. For the list of UPI apps and banks live on IPO, please refer to the link: www.sebi.gov.in. UPI Bidders Bidding using the UPI Mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI, as updated from time to time. IICI Bank Limited, HDFC Bank Limited and Axis Bank Limited have been appointed as the Sponsor Banks for the issue, in accordance with the requirements of SEBI circular dated November 1, 2018 as amended. For Issue related queries, please contact the BRLMs on their respective email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and mail id: ipo.upi@npci.org.in.

In case of any revision in the Price Band, the Bid/Issue Period will be extended by at least 3 additional Working Days after such revision in the Price Band, subject to the Bid/Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Issue Period for a minimum of 1 Working Day, subject to the Bid/Issue Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a press release, and also by indicating the change on the website of the BRLMs and at the terminals of the other members of the Syndicate and by intimation to the Designated Intermediaries and the Sponsor Banks, as applicable.

The Issue is being made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations and in accordance with the Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Net Issue shall be available for allocation on a proportionate basis to qualified institutional buyers (QIBs) (such portion referred as QIB Portion), provided that our Company, in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to the Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations (Anchor Investor Portion), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from the domestic Mutual Funds, at or above the price at which allotment is made to the Anchor Investors (Anchor Investor Allocation Price). Further, in the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (Net QIB Portion). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds (Mutual Fund Portion), and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders (other than Anchor Investors), including Mutual Funds, subject to valid Bids being received at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to all QIBs. Further, not less than 15% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Investors out of which (a) one-third of such portion shall be reserved for applicants with application size of more than ₹ 0.20 million and up to ₹ 1.00 million; and (b) two-third of such portion shall be reserved for applicants with application size of more than ₹ 1.00 million, provided that the unsubscribed portion in either of such sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Investors and not less than 35% of the Net Issue shall be available for allocation to Retail Individual Investors in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Issue Price. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids being received at or above the Issue Price. All potential Bidders (except Anchor Investors) are mandatorily required to participate in the Issue through the Application Supported by Blocked Amount (ASBA) process by providing details of their respective ASBA accounts, and UPI ID in case of UPI Bidders using UPI Mechanism, as applicable, pursuant to which their corresponding Bid Amount will be blocked by the Self Certified Syndicate Banks (SCSBs) or by the Sponsor Banks under the UPI Mechanism, as the case may be. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For further details, see "Issue Procedure" on page 428 of the RHP.

Bidders/Applicants should ensure that DP ID, PAN and the Client ID and UPI ID (for UPI Bidders bidding through UPI Mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN, Client ID and UPI ID available (for UPI Bidders bidding through the UPI Mechanism) in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID (for UPI Bidders bidding through the UPI Mechanism) as provided in the Bid cum Application Form, the Bidder/Applicant may be deemed to have authorized the Depositories to provide to the Registrar to the Issue, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to the Issue. Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Bidders/Applicants' sole risk.

Investors must ensure that their PAN is linked with Aadhaar and are in compliance with the notification issued by Central Board of Direct Taxes notification dated February 13, 2020 and read with press releases dated June 25, 2021, September 17, 2021 and March 28, 2023 and any subsequent press releases in this regard.

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LISTING: The Equity Shares to be issued through the Red Herring Prospectus are proposed to be listed on the Stock Exchanges. Our Company has received "in-principle" approvals from BSE and NSE for listing of the Equity Shares pursuant to their letters both dated July 15, 2025. For the purposes of the Issue, the Designated Stock Exchange shall be NSE. A copy of the Red Herring Prospectus and the Prospectus shall be filed with the RoC in accordance with Sections 26(4) and 32 of the Companies Act. For details of the material contracts and documents available for inspection from the date of the Red Herring Prospectus until the Bid/Issue Closing Date, see "Material Contracts and Documents for Inspection" on page 486 of the RHP.

DISCLAIMER CLAUSE OF SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI"): SEBI only gives its observations on the Issue documents and this does not constitute approval of either the Issue or the specified securities stated in the Issue Document. The investors are advised to refer to page 404 of the RHP for the full text of the disclaimer clause of SEBI.

DISCLAIMER CLAUSE OF BSE: It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the RHP has been cleared or approved by BSE Limited nor does it certify the correctness or completeness of any of the contents of the RHP. The investors are advised to refer to the page 406 of the RHP for the full text of the disclaimer clause of BSE.

DISCLAIMER CLAUSE OF NSE (the Designated Stock Exchange): It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Issue Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Issue Document. The investors are advised to refer to page 406 of the RHP for the full text of the disclaimer clause of NSE.

GENERAL RISKS: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Issue unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue, including the risks involved. The Equity Shares in the Issue have not been recommended or approved by the SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" beginning on page 35 of the RHP.

BOOK RUNNING LEAD MANAGERS		REGISTRAR TO THE ISSUE		COMPANY SECRETARY AND COMPLIANCE OFFICER	
<p>nuvama Nuvama Wealth Management Limited 801 - 804, Wing A, Building No. 3, Inspire BKC, G Block, Bandra Kurla Complex, Bandra East, Mumbai, 400011, Maharashtra, Tel: +91 22 40094400 E-mail: arssbi ipo@nuvama.com Website: www.nuvama.com Investor grievance email: customerservice.mb@nuvama.com Contact Person: Pari Vayal/ Soumavo Sarkar SEBI Registration Number: INM000013004</p>	<p>DAM Capital Advisors Limited Altimus 2202, Level 22, Pandurang Budhkar Marg Worli, Mumbai - 400018, Maharashtra, India, Tel: +91 22 4202 2500 E-mail: arssbi ipo@damcapital.in Website: www.damcapital.in Investor grievance email: complaint@damcapital.in Contact Person: Chandresh Sharma/Shital Shah SEBI Registration number: MB/INM000011336</p>	<p>Anand Rathi Advisors Limited* 11th Floor, Times Tower, Kamala City, Senapati Bapat Marg, Lower Panel, Mumbai, 400013, Maharashtra, India Tel: +91 22 4047 7120; E-mail: ipo.arssbi@rathi.com Website: www.anandrathiib.com Investor Grievance email: grievance.ecm@rathi.com Contact Person: Nikita Jaju/ Shivani Tapadia SEBI Registration number: INM000010478</p>	<p>MUFG Intime India Private Limited (Formerly Link Intime India Private Limited) C-101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai 400 083, Maharashtra, India; Tel: +91 81081 14949 E-mail: anandrathibrokers.ipo@in.mpmis.mufg.com Website: www.in.mpmis.mufg.com Investor grievance e-mail: anandrathibrokers.ipo@in.mpmis.mufg.com Contact Person: Shanti Gopalakrishnan SEBI Registration Number: INR000004058</p>	<p>Chetan Pravinbhai Prajapati Express Zone, A Wing, 10th Floor, Western Express Highway Goregaon (E), Mumbai - 400 063, Telephone: +91 22 - 6281 7000 E-mail: secretarial@rathi.com</p> <p>Bidders can contact our Company Secretary and Compliance Officer, or the Registrar to the Issue in case of any pre-issue or post-issue related problems; such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode, etc. For all Issue-related queries and for redressal of complaints, investors may also write to the Book Running Lead Managers.</p>	

*In compliance with the proviso to Regulation 21A(1) of the Securities and Exchange Board of India (Merchant Bankers) Regulations, 1992, as amended, read with proviso to Regulation 23(3) of the SEBI ICDR Regulations, Anand Rathi Advisors Limited will be involved only in marketing of the Issue.

AVAILABILITY OF THE RHP: Investors are advised to refer to the RHP and the "Risk Factors" beginning on page 35 of the RHP before applying in the Issue. A copy of the RHP will be made available on the website of SEBI at www.sebi.gov.in and is available on the respective websites of the BRLMs, Nuvama Wealth Management Limited at www.nuvama.com, DAM Capital Advisors Limited at www.damcapital.in and Anand Rathi Advisors Limited at www.anandrathiib.com and at the website of the Company, Anand Rathi Share and Stock Brokers Limited at www.anandrathi.com and the websites of the Stock Exchanges, for BSE at www.bseindia.com and for NSE Limited at www.nseindia.com.

AVAILABILITY OF THE ABRIDGED PROSPECTUS: A copy of the Abridged Prospectus shall be available on the website of the Company, the BRLMs and the Registrar to the Issue at: www.anandrathi.com, www.nuvama.com, www.damcapital.in, www.anandrathiib.com and www.in.mpmis.mufg.com, respectively.

AVAILABILITY OF BID CUM APPLICATION FORM: Bid cum Application Form can be obtained from the Registered and Corporate Office of our Company, Anand Rathi Share and Stock Brokers Limited, Tel: +91 22 - 6281 7000; BRLMs: Nuvama Wealth Management Limited, Tel: +91 22 40094400, DAM Capital Advisors Limited, Tel: +91 22 4202 2500 and Anand Rathi Advisors Limited, Tel: +91 22 4047 7120. **Syndicate Member:** Nuvama Wealth Management Limited, Telephone: +91 22 40094400. JM Financial Services Limited, Tel: +91 22 6136 3400 and Sharekhan Limited, Telephone: +91 22 6750 2000. Registered Brokers, SCSBs, Designated RTA Locations and Designated CDP Locations for participating in the Issue. Bid cum Application Forms will also be available on the websites of the Stock Exchanges at www.bseindia.com and www.nseindia.com and at all the Designated Branches of SCSBs, the list of which is available on the websites of the Stock Exchanges and SEBI.

SUB-SYNDICATE MEMBERS: Almond Global Securities Ltd; Asit C Mehta Investment Intermediaries; Axis Capital Ltd; Centrum Broking Ltd; Eureka Stock & Share Brokers Ltd; Globe Capital Markets Ltd; HDFC Securities Ltd; ICICI Securities Ltd; IIFL Capital Markets and Securities Ltd; IIFL Capital Services Ltd (Formerly known as IIFL Securities Ltd); Kantilal

Chhaganlal Securities P. Ltd; KJMC Capital Markets Ltd; Kotak Securities Limited; Keynote Capital Limited; LKP Securities Ltd; Motilal Oswal Financial Services Limited; Prabhudas Liladhar P. Ltd; Pravin Ratilal Share & Stock Brokers Ltd; Religare Broking Ltd; RR Equity Brokers Pvt. Ltd; SBCIPAC Securities Ltd; Sharekhan Ltd; SMC Global Securities Ltd; Synchronic Shares and Stock Brokers Ltd; Tradebulls Securities Limited; YES Securities Ltd.

ESCRROW COLLECTION AND SPONSOR BANK: ICICI Bank Limited

REFUND AND SPONSOR BANK: HDFC Bank Limited

PUBLIC ISSUE AND SPONSOR BANK: Axis Bank Limited

UPI: UPI Bidders can also Bid through UPI Mechanism.

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For Anand Rathi Share and Stock Brokers Limited
On behalf of the Board of Directors
Sd/-
Chetan Pravinbhai Prajapati
Company Secretary and Compliance Officer

Place: Mumbai
Date: September 17, 2025

Anand Rathi Share and Stock Brokers Limited is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed a red herring prospectus dated September 17, 2025 with the RoC. The RHP is made available on the website of the SEBI at www.sebi.gov.in as well as on the website of the BRLMs i.e., Nuvama Wealth Management Limited at www.nuvama.com, DAM Capital Advisors Limited at www.damcapital.in and Anand Rathi Advisors Limited at www.anandrathiib.com, the website of the NSE at www.nseindia.com and the website of the BSE at www.bseindia.com and the website of the Company at www.anandrathi.com. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section "Risk Factors" beginning on page 35 of the RHP. Potential investors should not rely on the DRHP for making any investment decision but should only rely on the information included in the RHP filed by the Company with the RoC. This announcement does not constitute an offer of the Equity Shares for sale in any jurisdiction, including the United States, and the Equity Shares may not be offered or sold in the United States absent registration under the US Securities Act of 1933 or an exemption from registration. Any public offering of the Equity Shares to be made in the United States will be made by means of a prospectus that may be obtained from the Company and that will contain detailed information about the Company and management, as well as financial statements. However, the Equity Shares are not being offered or sold in the United States.

CONCEPT

TATA POWER
(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 3rd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tender from eligible vendors for the following tender package (Two-part Bidding) in Mumbai.

(A) SITC of Air Handling Unit (AHU) at Tata Power Transmission RSS (Package Ref: CC26N027).

(B) EPC of 220KV I-Core 1200 Sqmm Copper XLPE Lead Sheath cable along with associated accessories for establishment of new 220/33KV GIS substation at Worli location. (Package Ref: CC26N022)

Interested and eligible bidders to submit Tender Fee and Authorization Letter before 1500 hrs. Friday, 26th September 2025.

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's (if any), to the said tender will be published on Tender section of above website [Tata Power - Business Associates - Tender Documents](https://www.tatapower.com) only.

TATA POWER
(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L28920MH1919PLC000567

EXPRESSION OF INTEREST (EOI)

The Tata Power Company Limited invites Expression of Interest (EOI) for empanelment of Vendors for Pan-India services for:

(A) "Professional services for facilitating ROW (Pan India) for Construction of EHV Transmission Lines (220 kV to 765 kV) for Tata Power Transmission. (EOI Reference No - CC25AA066).

(B) "Services for Pre-Bid Route Survey (Pan India) for Construction of EHV Transmission Lines (220 kV to 765 kV) for Tata Power Transmission. (EOI Reference No - CC25AA066).

(C) "Services for Soil Investigation (Pan India) for Construction of EHV Transmission Lines (220 kV to 765 kV) for Tata Power Transmission. (EOI Reference No - CC25AA066).

For details, please visit Tender section on website <https://www.tatapower.com>. Due date for interested vendor to participate in EOI by submitting Tender Fee and Authorization Letter is 1500 Hrs. Friday, 10th October 2025. Also, all future corrigendum's (if any), to the above EOI will be informed in Tender section on website <https://www.tatapower.com> only.

GIL Gujarat Informatics Limited
Block No. : 2, 2nd Floor, Karmayogi Bhavan, Sector 10, Gandhinagar-382010 (Gujarat).

NOTICE INVITING BIDS

GIL invites Bids through E-tendering for Tender/RFP for Selection of an agency to develop and establish a website, mobile app and infrastructure for the SOU facility, enabling streamlined Ticket bookings on Design, Build, Finance, Operate and Transfer ("DBFOT") on behalf of SOU-ADTG Authority, Ektanagar (Tender No: GIL/HW/09112025). Tender ID: 223630. Interested parties may visit <http://www.gil.gujarat.gov.in> or <https://tender.nprocure.com> for eligibility criteria & more details about the bid.

- Managing Director

RASOYA PROTEINS LIMITED (In Liquidation) Liquidator: CA Anil Goel
Registered Office: Village Wanjari, Taluka Wani, District Vavhatol, 445004 (MH), India
IBBI Address (P): AAA House, 64, Okhla Estate, Phase III (Behind Mid Mills), New Delhi-110020
Email ID: raasoyaproteins@caanilgoel.com / raasoyaproteins@baainvol.com
Contact No: +91 8800865284 (Mr. Wasim, Adv. Harsh Gupta, CA Parth Garg)

E-Auction- Sale of Corporate Debtor as a Going Concern as per IBC, 2016
Date & Time of E-Auction for Sale of Company as a going concern:
17th Oct, 2025
Time: - 03:00PM to 05:00PM (With unlimited extension of 5 minutes each)
Last date of filing Pre-Qualification Document on Auction Platform - **14th Oct, 2025 till 5.00 PM.**
Last Date of EMD Submission: 15th Oct, 2025 till 3.00 P.M.

Sale Of Corporate Debtor as a Going Concern excluding pending litigations (PUFE & MSEDCL) in view of Regulation 32(e) and 32A of IBBI (Liquidation Process) Regulations 2016, forming part of Liquidation Estate by the liquidator appointed by the Hon'ble National Company Law Tribunal, Mumbai Bench vide order dated 30.10.2018. The sale will be done by the undersigned through E-auction platform <https://ibbi.baanknet.com/eaction-ibbi/home>

Description	Reserve Price (INR)	EMD	Incremental value
Sale Of Corporate Debtor as a Going Concern Excluding Pending Litigations (PUFE & MSEDCL) under section 32(e) read with Regulation 32A of IBBI (Liquidation Process) Regulations 2016. (CIN: L35143MH1992PLC06662)	Rs. 2,80,00,000/- (Rupees Two Crores and Eighty lakhs only)	Rs. 28,00,000/- (Rupees Twenty-Eight Lakhs only)	Rs. 1,00,000/-

Corporate Debtor's Listing suspended vide NSE public notice dated 17th June 2020, & unabsorbed depreciation amounting to Rs. 47.66 crores as per ITR of A.Y. 2017-18

Note-Please note that all the assets of the company have been sold as per law. Hence kindly refer to E-Auction Document bearing no. EAUCION/DOC/GC/2025/01 for clarification on Sale of Corporate Debtor as a going concern as per Regulation 32(e) of IBBI (Liquidation Process) Regulation, 2016.

Terms & Conditions of the sale is as under:

- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS BASIS" AND "WITHOUT RECOURSE BASIS" as such sale is without any kind of warranties and indemnities through approved service provider at IBBI eAuction Portal by BAANKNET at (<https://ibbi.baanknet.com/eaction-ibbi/home>)
- As per Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, Schedule I "Mode of sale" Clause 1(5A), Bidders must declare they aren't disqualified under Section 29A; any EMD will be forfeited if ineligibility is later established.
- Identification of the highest bidder does not guarantee the status of a successful bidder. The Liquidator, in consultation with the Stakeholders' Consultation Committee (SCC), retains the sole authority to declare the successful bidder. The Liquidator and SCC also reserve the right to prioritize any single block and/or other bids or decide otherwise, with their decision being final and binding on all bidders.

All applicants are mandatorily requested to refer to the terms and conditions from the website of AAA Insolvency Professionals LLP i.e., <https://insolvencyandbankruptcy.in/raasoya-proteins/limited/> or from the portal of IBBI or from the official site of Auction Service Provider, prior to submission of EMD and participation in the process.

Place: New Delhi **CA Anil Goel**
Date: 18/09/2025 **Liquidator of Rasoya Proteins Limited**
Registration No. IBBI/IPA-001/IP-P00118/2017-2018/10253
E-mail: raasoyaproteins@aaainsolvency.com
Contact No. +91 11 46664623, 8800865284

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RELIANCE HOME FINANCE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Reliance Home Finance Limited
2. Date of incorporation of corporate debtor	05-06-2008
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L67190WH2008PLC183216
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: Trade World, Kamala Mills Compound, 7th Floor, B Wing, Senapati Bapat Marg, Lower Panel (West), Deltase Road, Mumbai, Maharashtra, India, 400013.
6. Insolvency commencement date in respect of corporate debtor	16-09-2025
7. Estimated date of closure of insolvency resolution process	15-03-2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Umesh Balaram Sonkar IBBI Reg. No. IBI/IPA-001/IP-P02619/2021-2022/14043
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No. 10, Om Shanti CHS, Plot No. 8/10/12, Sector 11, Road No. 4, New Parvati, New Mumbai, Maharashtra - 410200. Email Id: sonkar1603@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: Office No. 25, 3rd floor, at 146 - B, Chival House, Princess Street, Kharbadevi, Mumbai, Maharashtra - 400 002 Process Email Id: crp.rhfi@yahoo.com 30-09-2025
11. Last date for submission of claims	Not Applicable
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in Process Email Id: crp.rhfi@yahoo.com Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Reliance Home Finance Limited on 16-09-2025**.
The creditors of **Reliance Home Finance Limited** are hereby called upon to submit their claims with proof on or before **30-09-2025** to the Interim Resolution Professional at the address mentioned against entry No. 10.
The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. - Not Applicable
Submission of false or misleading proofs of claim shall attract penalties.

Date: 17th September 2025 **Umesh Balaram Sonkar** **Sd/-**
Place: Mumbai **Appointed as Interim Resolution Professional**
IBBI Reg. No: IBI/IPA-001/IP-P-02619/2021-2022/14043
AFA Valid upto: December 31, 2026
Email for Correspondence - crp.rhfi@yahoo.com

ashika
Growing and Sharing with you

ASHIKA CREDIT CAPITAL LIMITED
CIN: L67120WB1994PLC062159
Registered Office: Trinity, 226/1, A.J.C. Bose Road, 7th Floor, Kolkata-700020
Phone: +91 33 40102500, Website: www.ashikagroup.com
Email: investorservices@ashikagroup.com/secretarial@ashikagroup.com

NOTICE TO SHAREHOLDERS

The Investor Education and Protection Fund Authority (IEPF), Ministry of Corporate Affairs, vide its circular dated 16th July 2025 has launched a "100 days' campaign - "Saksham Niveshak" effective from 28th July, 2025 till 6th November, 2025, targeting all shareholders whose dividends have remained unpaid/unclaimed.

As per the directives of the IEPF Authority, We, ASHIKA CREDIT CAPITAL LIMITED, have initiated the 100 days campaign - "Saksham Niveshak", for all our shareholders whose dividends have remained unpaid/unclaimed. Pursuant to the aforesaid circular, you are requested to update your "Know Your Customer" (KYC) details such as PAN, Email Address, Contact Number, Address, Bank Details and Nomination etc., in order to ensure timely receipt of the dividends declared by the Company directly to your bank accounts and preventing transfer of such dividends and shares to the IEPF.

In line with this initiative and even prior to the launch of this campaign, in addition to the mandatory requirements as required under various rules and regulations, the Company has been taking various proactive steps voluntarily to assist its' shareholders in claiming their unpaid/unclaimed dividends.

You may reach out with requisite documents or any queries to Update of KYC or claim of unclaimed dividend to the company at Maheshwari Datamatics Private Limited, Registrar and Share Transfer Agent (RTA) within the stipulated period, at the details given below:

M/s. Maheshwari Datamatics Private Limited
23, R.N. Mukherjee Road, 5th Floor, Kolkata - 700001
Tel. No.: 033-2248-2248, 2243-5029
Email ID: mdpdc@yahoo.com

Dated : 17.09.2025 **For, Ashika Credit Capital Limited**
Place : Kolkata **Sd/-**
(Anju Mundhra)
Company Secretary and Compliance Officer
FCS: 6686

...continued from previous page.

ASBA * Simple, Safe, Smart way of Application!!!

*Applications Supported by Blocked Amount ("ASBA") is a better way of applying to offers by simply blocking the fund in the bank account. For further details, check section on ASBA. **Mandatory in public issues. No cheque will be accepted.**

UPI
UNIFIED PAYMENTS INTERFACE

ASBA has to be availed by all the investors except Anchor Investors. UPI may be availed by (i) Retail Individual Investors in the Retail Category; (ii) Non-Institutional Investors with an application size of up to ₹ 0.50 million in the Non-Institutional Portion. For details on the ASBA and UPI process, please refer to the details given in the Bid Cum Application Form and abridged prospectus and also please refer to the section "Issue Procedure" on page 428 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("AIBI") and Stock Exchanges and in the General Information Document. The Bid Cum Application Form and the Abridged Prospectus can be downloaded from the websites of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE"), and together with BSE, the "Stock Exchanges" and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFp=yes&intmid=43 and <https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFp=yes&intmid=43>, respectively as updated from time to time. For the list of UPI apps and banks live on IPO, please refer to the link: www.sebi.gov.in. UPI Bidders Bidding using the UPI Mechanism may apply through the SCSSBs and mobile applications whose names appear on the website of SEBI, as updated from time to time. ICICI Bank Limited, HDFC Bank Limited and Axis Bank Limited have been appointed as the Sponsor Banks for the Issue, in accordance with the requirements of SEBI circular dated November 1, 2018 as amended. For Issue related queries, please contact the BRLMs from their respective email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and mail id: upi.ipoi@npci.org.in.

In case of any revision in the Price Band, the Bid/Issue Period will be extended by at least 3 additional Working Days after such revision in the Price Band, subject to the Bid/Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Issue Period for a minimum of 1 Working Day, subject to the Bid/Issue Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a press release, and also by indicating the change on the website of the BRLMs and at the terminals of the other members of the Syndicate and by intimation to the Designated Intermediaries and the Sponsor Banks, as applicable.

The Issue is being made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations and in accordance with the Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Net Issue shall be available for allocation on a proportionate basis to qualified institutional buyers (QIBs) (such portion referred as QIB Portion), provided that our Company, in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to the Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations (Anchor Investor Portion), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from the domestic Mutual Funds, at or above the price at which allotment is made to the Anchor Investors (Anchor Investor Allocation Price). Further, in the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (Net QIB Portion). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds (Mutual Fund Portion), and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders (other than Anchor Investors), including Mutual Funds, subject to valid Bids being received at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to all QIBs. Further, not less than 15% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Investors out of which (a) one-third of such portion shall be reserved for applicants with application size of more than ₹ 0.20 million and up to ₹ 1.00 million; and (b) two-third of such portion shall be reserved for applicants with application size of more than ₹ 1.00 million, provided that the unsubscribed portion in either of such sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Investors and not less than 50% of the Net Issue shall be available for allocation to Retail Individual Investors in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Issue Price. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids being received at or above the Issue Price. All potential Bidders (except Anchor Investors) are mandatorily required to participate in the Issue through the Application Supported by Blocked Amount (ASBA) process by providing details of their respective ASBA accounts, and UPI ID in case of UPI Bidders using UPI Mechanism, as applicable, pursuant to which their corresponding Bid Amount will be blocked by the Self Certified Syndicate Banks (SCSBs) or by the Sponsor Banks under the UPI Mechanism, as the case may be. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For further details, see "Issue Procedure" on page 428 of the RHP.

Bidders/Applicants should ensure that DP ID, PAN and the Client ID and UPI ID (for UPI Bidders bidding through UPI Mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN, Client ID and UPI ID available (for UPI Bidders bidding through the UPI Mechanism) in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID (for UPI Bidders bidding through the UPI mechanism) as provided in the Bid cum Application Form, the Bidder/Applicant may be deemed to have authorized the Depositories to provide to the Registrar to the Issue, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to the Issue. Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Bidders/Applicants' sole risk.

BOOK RUNNING LEAD MANAGERS		
<p>nuvama Nuvama Wealth Management Limited 801 - 804, Wing A, Building No. 3, Inspire BKC, G Block, Bandra Kurla Complex, Bandra East, Mumbai, 400051, Maharashtra, Tel: +91 22 40094400 E-mail: arssbl ipo@nuvama.com Website: www.nuvama.com Investor grievance email: customerservice.mb@nuvama.com Contact Person: Pari Yaya/ Soumavo Sarkar SEBI Registration Number: INM000013004</p>	<p>DAM CAPITAL DAM Capital Advisors Limited Altimus 2202, Level 22, Pandurang Budhkar Marg Worli, Mumbai - 400018, Maharashtra, India; Tel: +91 22 4027 2500 E-mail: arssbl ipo@damcapital.in Website: www.damcapital.in Investor grievance email: complaint@damcapital.in Contact Person: Chandresh Sharma/Shital Shah SEBI Registration number: MB/INM000011336</p>	<p>ANANDRATHI INVESTMENT BANKING Anand Rathi Advisors Limited* 11th Floor, Times Tower, Kamala City, Senapati Bapat Marg, Lower Parel, Mumbai, 400013, Maharashtra, India Tel: +91 22 4047 7120; E-mail: ipo.arssbl@rathi.com Website: www.anandrathiib.com Investor Grievance email: grievance.ecm@rathi.com Contact Person: Nikita Jaju/ Shivani Tapadia SEBI Registration number: INM000010478</p>
<p>MUFUG MUFUG Intime MUFUG Intime India Private Limited (Formerly Link Intime India Private Limited) C-101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai 400 083, Maharashtra, India; Tel: +91 81081 14949 E-mail: anandrathibrokers.ipo@in.mpm.mufug.com Website: www.in.mpm.mufug.com Investor grievance e-mail: anandrathibrokers.ipo@in.mpm.mufug.com Contact Person: Shanti Gopalkrishnan SEBI Registration Number: INR000004058</p>	<p>REGISTRAR TO THE ISSUE</p> <p>COMPANY SECRETARY AND COMPLIANCE OFFICER Chetan Pravinbhai Prajapati Express Zone, A Wing, 10th Floor, Western Express Highway Goregaon (E), Mumbai - 400 063, Telephone: +91 22 - 6281 7000 E-mail: secretarial@rathi.com</p> <p>Bidders can contact our Company Secretary and Compliance Officer, or the Registrar to the Issue in case of any pre-Issue or post-Issue related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode, etc. For all issue-related queries and for redressal of complaints, investors may also write to the Book Running Lead Managers.</p>	

*In compliance with the proviso to Regulation 21A(1) of the Securities and Exchange Board of India (Merchant Bankers) Regulations, 1992, as amended, read with proviso to Regulation 23(3) of the SEBI ICDR Regulations, Anand Rathi Advisors Limited will be involved only in marketing of the Issue.

AVAILABILITY OF THE RHP: Investors are advised to refer to the RHP and the "Risk Factors" beginning on page 35 of the RHP before applying in the Issue. A copy of the RHP will be made available on the website of SEBI at www.sebi.gov.in and is available on the respective websites of the BRLMs, Nuvama Wealth Management Limited at www.nuvama.com, DAM Capital Advisors Limited at www.damcapital.in and Anand Rathi Advisors Limited at www.anandrathiib.com and at the website of the Company, Anand Rathi Share and Stock Brokers Limited at www.anandrathi.com and the websites of the Stock Exchanges, for BSE at www.bseindia.com and for NSE Limited at www.nseindia.com.

AVAILABILITY OF THE ABRIDGED PROSPECTUS: A copy of the Abridged Prospectus shall be available on the website of the Company, the BRLMs and the Registrar to the Issue at: www.anandrathi.com, www.nuvama.com, www.damcapital.in, www.anandrathiib.com and www.in.mpm.mufug.com, respectively.

AVAILABILITY OF BID CUM APPLICATION FORM: Bid cum Application Form can be obtained from the Registered and Corporate Office of our Company, Anand Rathi Share and Stock Brokers Limited, Tel: +91 22 - 6281 7000; BRLMs: Nuvama Wealth Management Limited, Tel: +91 22 40094400, DAM Capital Advisors Limited, Tel: +91 22 4027 2500 and Anand Rathi Advisors Limited, Tel: +91 22 4047 7120, **Syndicate Member:** Nuvama Wealth Management Limited, Telephone: +91 22 40094400, JM Financial Services Limited, Tel: +91 22 6136 3400 and Sharekhan Limited, Telephone: +91 22 6750 2000. Registered Brokers, SCSSBs, Designated RTA Locations and Designated CDP Locations for participating in the Issue. Bid cum Application Forms will also be available on the websites of the Stock Exchanges at www.bseindia.com and www.nseindia.com and at all the Designated Branches of SCSSBs, the list of which is available on the websites of the Stock Exchanges and SEBI.

SUB-SYNDICATE MEMBERS: Almond Global Securities Ltd; Asit C Mehta Investment Intermediaries; Axis Capital Ltd; Centrum Broking Ltd; Eureka Stock & Share Brokers Ltd; Globe Capital Markets Ltd; HDFC Securities Ltd; ICICI Securities Ltd; IDBI Capital Markets and Securities Ltd; IIFL Capital Services Ltd (Formerly known as IIFL Securities Ltd); Kantilal

Anand Rathi Share and Stock Brokers Limited is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed a red herring prospectus dated September 17, 2025 with the RoC. The RHP is made available on the website of the SEBI at www.sebi.gov.in as well as on the website of the BRLMs i.e., Nuvama Wealth Management Limited at www.nuvama.com, DAM Capital Advisors Limited at www.damcapital.in and Anand Rathi Advisors Limited at www.anandrathiib.com, the website of the NSE at www.nseindia.com and the website of the BSE at www.bseindia.com and the website of the Company at www.anandrathi.com. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section "Risk Factors" beginning on page 35 of the RHP. Potential investors should not rely on the DRHP for making any investment decision but should only rely on the information included in the RHP filed by the Company with the RoC. This announcement does not constitute an offer of the Equity Shares for sale in any jurisdiction, including the United States, and the Equity Shares may not be offered or sold in the United States absent registration under the US Securities Act of 1933 or an exemption from registration. Any public offering of the Equity Shares to be made in the United States will be made by means of a prospectus that may be obtained from the Company and that will contain detailed information about the Company and management, as well as financial statements. However, the Equity Shares are not being offered or sold in the United States.

Investors must ensure that their PAN is linked with Aadhaar and are in compliance with the notification issued by Central Board of Direct Taxes notification dated February 13, 2020 and read with press releases dated June 25, 2021, September 17, 2021 and March 28, 2023 and any subsequent press releases in this regard. **CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF OUR COMPANY AS REGARDS ITS OBJECTS:** For information on the main objects of our Company, investors are requested to see "History and Certain Corporate Matters" on page 239 of the RHP. The Memorandum of Association of our Company is a material document for inspection in relation to the Issue. For further details, see "Material Contracts and Documents for Inspection" on page 486 of the RHP.

LIABILITY OF THE MEMBERS OF OUR COMPANY: Limited by shares.
AMOUNT OF SHARE CAPITAL OF OUR COMPANY AND CAPITAL STRUCTURE: As on the date of the RHP, the authorised share capital of our Company is ₹ 22.50 million divided into 65,500,000 Equity Shares of face value of ₹ 5 and ₹ 2.50 million divided into 500,000 Redeemable Preference shares of face value of ₹ 5 each. The issued, subscribed and paid-up Equity share capital of our Company is ₹ 223.57 million divided into 44,714,558 Equity Shares of face value of ₹ 5 each. For details of the capital structure of the Company, see "Capital Structure" beginning on page 104 of the RHP.

NAMES OF THE INITIAL SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM: The initial signatories of the Memorandum of Association of the Company were Pradeep Gupta and Sushiladevi Gupta. For details of the share capital history and capital structure of our Company see "Capital Structure" beginning on page 104 of the RHP.

LISTING: The Equity Shares to be issued through the Red Herring Prospectus are proposed to be listed on the Stock Exchanges. Our Company has received "in-principle" approvals from BSE and NSE for listing of the Equity Shares pursuant to their letters both dated July 15, 2025. For the purposes of the Issue, the Designated Stock Exchange shall be NSE. A copy of the Red Herring Prospectus and the Prospectus shall be filed with the RoC in accordance with Sections 26(4) and 32 of the Companies Act. For details of the material contracts and documents available for inspection from the date of the Red Herring Prospectus until the Bid/Issue Closing Date, see "Material Contracts and Documents for Inspection" on page 486 of the RHP.

DISCLAIMER CLAUSE OF SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI"): SEBI only gives its observations on the Issue documents and this does not constitute approval of either the Issue or the specified securities stated in the Issue Document. The investors are advised to refer to page 404 of the RHP for the full text of the disclaimer clause of SEBI.

DISCLAIMER CLAUSE OF BSE: It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the RHP has been cleared or approved by BSE Limited nor does it certify the correctness or completeness of any of the contents of the RHP. The investors are advised to refer to the page 406 of the RHP for the full text of the disclaimer clause of BSE.

DISCLAIMER CLAUSE OF NSE (the Designated Stock Exchange): It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Issue Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Issue Document. The investors are advised to refer to page 406 of the RHP for the full text of the disclaimer clause of NSE.

GENERAL RISKS: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Issue unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue, including the risks involved. The Equity Shares in the Issue have not been recommended or approved by the SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" beginning on page 35 of the RHP.

REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
<p>MUFUG Intime India Private Limited (Formerly Link Intime India Private Limited) C-101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai 400 083, Maharashtra, India; Tel: +91 81081 14949 E-mail: anandrathibrokers.ipo@in.mpm.mufug.com Website: www.in.mpm.mufug.com Investor grievance e-mail: anandrathibrokers.ipo@in.mpm.mufug.com Contact Person: Shanti Gopalkrishnan SEBI Registration Number: INR000004058</p>	<p>Chetan Pravinbhai Prajapati Express Zone, A Wing, 10th Floor, Western Express Highway Goregaon (E), Mumbai - 400 063, Telephone: +91 22 - 6281 7000 E-mail: secretarial@rathi.com</p> <p>Bidders can contact our Company Secretary and Compliance Officer, or the Registrar to the Issue in case of any pre-Issue or post-Issue related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-receipt of funds by electronic mode, etc. For all issue-related queries and for redressal of complaints, investors may also write to the Book Running Lead Managers.</p>

Chhaganlal Securities P. Ltd; KJMC Capital Markets Ltd; Kotak Securities Limited; Keynote Capital Limited; LKP Securities Ltd; Motilal Oswal Financial Services Limited; Prabhudas Lbadhar P. Ltd; Pravin Ratilal Share & Stock Brokers Ltd; Religare Broking Ltd; RR Equity Brokers Pvt. Ltd; SBICAP Securities Ltd; Sharekhan Ltd; SMC Global Securities Ltd; Systemax Shares and Stock Brokers Ltd; Tradebliss Securities Limited; YES Securities Ltd.

ESCRROW COLLECTION AND SPONSOR BANK: ICICI Bank Limited

REFUND AND SPONSOR BANK: HDFC Bank Limited

PUBLIC ISSUE AND SPONSOR BANK: Axis Bank Limited

UPI: UPI Bidders can also Bid through UPI Mechanism.

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

For Anand Rathi Share and Stock Brokers Limited
On behalf of the Board of Directors
Sd/-
Chetan Pravinbhai Prajapati
Company Secretary and Compliance Officer

Place: Mumbai
Date: September 17, 2025

TATA POWER
(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 3rd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L28920MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tender from eligible vendors for the following tender package (Two-part Bidding) in Mumbai.

(A) SITC of Air Handling Unit (AHU) at Tata Power Transmission RSS (Package Ref: CC26NK027).

(B) EPC of 220KV 1-Core 1200 Sqmm Copper XLPE Lead Sheath cable along with associated accessories for establishment of new 220/33KV GIS substation at Worli location. (Package Ref: CC26NP022)

Interested and eligible bidders to submit Tender Fee and Authorization Letter before 1500 Hrs. Friday, 26th September 2025.

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's (if any), to the said tender will be published on Tender section of above website (Tata Power → Business Associates → Tender Documents) only.

TATA POWER
(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 2nd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-67173917) CIN: L28920MH1919PLC000567

EXPRESSION OF INTEREST (EOI)

The Tata Power Company Limited invites Expression of Interest (EOI) for employment of Vendors for Pan-India services for:

(A) "Professional services for facilitating ROW (Pan India) for Construction of EHV Transmission Lines (220 kV to 765 kV)" for Tata Power Transmission. (EOI Reference No - CC25AA068).

(B) "Services for Pre-Bid Route Survey (Pan India) for Construction of EHV Transmission Lines (220 kV to 765 kV)" for Tata Power Transmission. (EOI Reference No - CC25AA068).

(C) "Services for Soil Investigation (Pan India) for Construction of EHV Transmission Lines (220 kV to 765 kV)" for Tata Power Transmission. (EOI Reference No - CC25AA069).

For details, please visit Tender section on website <https://www.tatapower.com>. Due date for interested vendor to participate in EOI by submitting Tender Fee and Authorization Letter is 1500 Hrs. Friday, 10th October 2025. Also, all future corrigendum's (if any), to the above EOI will be informed in Tender section on website <https://www.tatapower.com> only.

GIL
Enabling e-Governance

Gujarat Informatics Limited
Block No. : 2, 2nd Floor, Karmayogi Bhavan, Sector 10, Gandhinagar-382010 (Gujarat).

NOTICE INVITING BIDS

GIL invites Bids through E-tendering for Tender/RFP for Selection of an agency to develop and establish a website, mobile app and infrastructure for the SOU facility, enabling streamlined Ticket bookings on Design, Build, Finance, Operate and Transfer ("DBFOT") on behalf of SOU-ADTG Authority, Ektanagar (Tender No: GIL/HW/09112025). Tender ID: 223630. Interested parties may visit <http://www.gil.gujarat.gov.in> or <https://tender.nprocure.com> for eligibility criteria & more details about the bid.

- Managing Director

RASOYA PROTEINS LIMITED (In Liquidation) Liquidator: CA Anil Goel
Registered Office: Village Wanjari, Taluka Wani, District-Yavatmal, 445004 (MH), India
IBBI Address (IP: AAA House, 64, Okhla Estate, Phase III (Behind Modi Mills), New Delhi-110020
Email ID: caanilgoel@rasoyaproteins.com; rasoyaproteins@anandinsolvency.com
Contact No: +91 8800865284 (Mr. Wasim, Adv. Harsh Gupta, CA Parth Gang)

E-Auction- Sale of Corporate Debtor as a Going Concern as per IBC, 2016
Date & Time of E-Auction for Sale of Company as a going concern:
17th Oct, 2025
Time: - 03:00PM to 05:00PM (With unlimited extension of 5 minutes each)
Last date of filing Pre-Qualification Document on Auction Platform-
14th Oct, 2025 till 5.00 P.M.
Last Date of EMD Submission: 15th Oct, 2025 till 3.00 P.M.

Sale Of Corporate Debtor as a Going Concern excluding pending litigations (PUFE & MSEDCL) in view of Regulation 32(e) and 32A of IBB (Liquidation Process) Regulations 2016, forming part of Liquidation Estate by the liquidator appointed by the Hon'ble National Company Law Tribunal, Mumbai Bench vide order dated 30.10.2018. The sale will be done by the undersigned through E-auction platform <https://ibbi.baanknet.com/eauction-ibbi/home>

Description	Reserve Price (INR)	EMD	Incremental value
Sale Of Corporate Debtor as a Going Concern Excluding Pending Litigations (PUFE & MSEDCL) under section 32(e) read with Regulation 32A of IBB (Liquidation Process) Regulations 2016.	Rs. 2,80,00,000/- (Rupees Two Crores and Eighty lakhs only)	Rs. 28,00,000/- (Rupees Twenty-Eight Lakhs only)	Rs. 1,00,000/-

Corporate Debtor's Listing suspended vide NSE public notice dated 17th June 2020, & unabsorbed depreciation amounting to Rs. 47.66 crores as per ITR of A.Y. 2017-18.

Note-Please note that all the assets of the company have been sold as per law. Hence kindly refer to E-Auction Document bearing no. EAUCION/DOC/GC/2025/01 for clarification on Sale of Corporate Debtor as a going concern as per Regulation 32(e) of IBB (Liquidation Process) Regulation, 2016.

Terms & Conditions of the sale is as under:

- E-Auction will be conducted on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER THERE IS BASIS" AND "WITHOUT RECOURSE BASIS" as such sale is without any kind of warranties and indemnities through approved service provider at IBBI Auction Portal by BAANKNET at (<https://ibbi.baanknet.com/eauction-ibbi/home>)
- As per Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016, Schedule I "Mode of sale" Clause 1(5A), Bidders must declare they aren't disqualified under Section 29A; any EMD will be forfeited if ineligibility is later established.
- Identification of the highest bidder does not guarantee the status of a successful bidder. The Liquidator, in consultation with the Stakeholders' Consultation Committee (SCC), retains the sole authority to declare the successful bidder. The Liquidator and SCC also reserve the right to prioritize any single block and annual other bids or decide otherwise, with their decision being final and binding on all bidders.

All applicants are mandatorily requested to refer to the terms and conditions from the website of AAA Insolvency Professionals LLP i.e., <https://insolvencyandbankruptcy.in/rasoya-proteins-limited/> or from the portal of IBBI or from the official site of Auction Service Provider, prior to submission of EMD and participation in the process.

Place: New Delhi **CA Anil Goel**
Date: 18/09/2025 **Liquidator of Rasoya Proteins Limited**
Registration No. IBBI/IPA-001/IP-P00118/2017-2018/10253
E-mail: rasoyaproteins@anandinsolvency.com
Contact No. +91 11-46664623, 8800865284

FORM A PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RELIANCE HOME FINANCE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Reliance Home Finance Limited
2. Date of incorporation of corporate debtor	05-06-2008
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited-Liability-Identification No. of corporate debtor	L67190MH2008PLC183216
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: Trade World, Kamala Mills Compound, 7th Floor, B Wing, Senapati Bapat Marg, Lower Parel (West), Dattela Road, Mumbai, Maharashtra, India, 400013. Email ID: investor@rhhf.com
6. Insolvency commencement date in respect of corporate debtor	16-09-2025
7. Estimated date of closure of insolvency resolution process	15-03-2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Umesh Balaram Sonkar IBBI Reg. No: IBS/PA-001/IP-P-02619/2021-2022/14043 Address: Flat No. 10, Om Shanti ACS, Plot No. 8/10/12, Sector 11, Road No. 4, New Parvli, Nani Mumbai, Maharashtra - 410205. Email ID: investor@rhhf.com
9. Address and e-mail of the interim resolution professional, as registered with the Board	Correspondence Address: Office No. 25, 3rd floor, at 146 - B, Chikhali House, Princess Street, Kalbodevi, Mumbai, Maharashtra - 400 002. Process Email ID: crp.rhhf@yahoo.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Web link: www.rhhf.com Process Email ID: crp.rhhf@yahoo.com Physical Address: Not Applicable
11. Last date for submission of claims	30-09-2025
12. Classes of creditors, if any, under clause (b) of subsection (8A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class. (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.rhhf.com Process Email ID: crp.rhhf@yahoo.com Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Reliance Home Finance Limited on 16-09-2025**. The creditors of **Reliance Home Finance Limited** are hereby called upon to submit their claims with proof on or before **30-09-2025** to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class (specify class) in Form CA - Not Applicable.

Submission of false or misleading proof of claim shall attract penalties.

Date: 17th September 2025 **SD/-**
Place: Mumbai **Umesh Balaram Sonkar**
Appointed as Interim Resolution Professional
In the matter of Reliance Home Finance Limited
IBBI Reg. No: IBS/PA-001/IP-P-02619/2021-2022/14043
AFA Valid upto: December 31, 2026
Email for Correspondence - crp.rhhf@yahoo.com

ashika
Growing and Sharing with you

ASHIKA CREDIT CAPITAL LIMITED
CIN: L67120WB1994PLC062159
Registered Office: Trinity, 226/1, A.J.C. Bose Road, 7th Floor, Kolkata-700020
Phone: +91 33 40102500, Website: www.ashikagroup.com
Email: investorservices@ashikagroup.com; secretarial@ashikagroup.com

NOTICE TO SHAREHOLDERS

The Investor Education and Protection Fund Authority (IEPF), Ministry of Corporate Affairs, vide its circular dated 16th July 2025 has launched a '100 days' campaign - "Saksham Niveshak" effective from 28th July, 2025 till 6th November, 2025, targeting all shareholders whose dividends have remained unpaid/unclaimed.

As per the directives of the IEPF Authority, We, ASHIKA CREDIT CAPITAL LIMITED, have initiated the 100 days campaign - "Saksham Niveshak", for all our shareholders whose dividends have remained unpaid/unclaimed. Pursuant to the aforesaid circular, you are requested to update your 'Know Your Customer' (KYC) details such as PAN,

...continued from previous page.

ASBA* Simple, Safe, Smart way of Application!!!

*Applications Supported by Blocked Amount ("ASBA") is a better way of applying to offers by simply blocking the fund in the bank account. For further details, check section on ASBA.

Mandatory in public issues. No cheque will be accepted.



UNIFIED PAYMENTS INTERFACE

UPI-Now available in ASBA for Retail Individual Investors and Non Institutional Investor applying in public issues where the application amount is up to ₹ 0.50 million, applying through Registered Brokers, Syndicate, CDPs & RTAs. Retail Individual Investors and Non-Institutional Investors also have the option to submit the application directly to the ASBA Bank (SCSBs) or to use the facility of linked online trading, demat and bank account. Investors are required to ensure that the bank account used for bidding is linked to their PAN. Bidders must ensure that their PAN is linked with Aadhaar and are in compliance with CDDT notification dated February 13, 2020 and press release dated June 25, 2021 read with press release dated September 17, 2021, CDDT Circular No. 3 of 2023, dated March 30, 2022 read with press release dated March 28, 2023 and any subsequent press releases in this regard.

ASBA has to be availed by all the investors except Anchor Investors. UPI may be availed by (i) Retail Individual Investors in the Retail Category; (ii) Non-Institutional Investors with an application size of up to ₹ 0.50 million in the Non-Institutional Portion. For details on the ASBA and UPI process, please refer to the details given in the Bid Cum Application Form and abridged prospectus and also please refer to the section "Issue Procedure" on page 428 of the RHP. The process is also available on the website of Association of Investment Bankers of India ("AIBI") and Stock Exchanges and in the General Information Document. The Bid Cum Application Form and the Abridged Prospectus can be downloaded from the websites of BSE Limited ("BSE") and National Stock Exchange of India Limited ("NSE") and together with BSE, the "Stock Exchanges" and can be obtained from the list of banks that is displayed on the website of SEBI at www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&ntmid=35 and <https://www.sebi.gov.in/sebiweb/other/OtherAction.do?doRecognisedFpi=yes&ntmid=43>, respectively as updated from time to time. For the list of UPI apps and banks live on IPO, please refer to the link: www.sebi.gov.in. UPI Bidders Bidding using the UPI Mechanism may apply through the SCSBs and mobile applications whose names appear on the website of SEBI, as updated from time to time. ICICI Bank Limited, HDFC Bank Limited and Axis Bank Limited have been appointed as the Sponsor Banks for the Issue, in accordance with the requirements of SEBI circular dated November 1, 2018 as amended. For issue related queries, please contact the BRLMs on their respective email IDs as mentioned below. For UPI related queries, investors can contact NPCI at the toll free number: 18001201740 and mail id: ipo.upi@npci.org.in.

In case of any revision in the Price Band, the Bid/Issue Period will be extended by at least 3 additional Working Days after such revision in the Price Band, subject to the Bid/Issue Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Company in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/Issue Period for a minimum of 1 Working Day, subject to the Bid/Issue Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/Issue Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a press release, and also by indicating the change on the website of the BRLMs and at the terminals of the other members of the Syndicate and by intimation to the Designated Intermediaries and the Sponsor Banks, as applicable.

The Issue is being made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations and in accordance with the Regulation 6(1) of the SEBI ICDR Regulations wherein not more than 50% of the Net Issue shall be available for allocation on a proportionate basis to qualified institutional buyers (QIBs) (such portion referred as QIB Portion), provided that our Company, in consultation with the BRLMs, may allocate up to 60% of the QIB Portion to the Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations (Anchor Investor Portion), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from the domestic Mutual Funds, at or above the price at which allotment is made to the Anchor Investors (Anchor Investor Allocation Price). Further, in the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the QIB Portion (other than the Anchor Investor Portion) (Net QIB Portion). Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds (Mutual Fund Portion), and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIB Bidders (other than Anchor Investors), including Mutual Funds, subject to valid Bids being received at or above the Issue Price. However, if the aggregate demand from Mutual Funds is less than 5% of the Net QIB Portion, the balance Equity Shares available for allocation in the Mutual Fund Portion will be added to the remaining Net QIB Portion for proportionate allocation to all QIBs. Further, not less than 15% of the Net Issue shall be available for allocation on a proportionate basis to Non-Institutional Investors out of which (a) one-third of such portion shall be reserved for applicants with application size of more than ₹ 0.20 million and up to ₹ 1.00 million; and (b) two-third of such portion shall be reserved for applicants with application size of more than ₹ 1.00 million, provided that the unsubscribed portion in either of such sub-categories may be allocated to applicants in the other sub-category of Non-Institutional Investors and not less than 35% of the Net Issue shall be available for allocation to Retail Individual Investors in accordance with the SEBI ICDR Regulations, subject to valid Bids being received from them at or above the Issue Price. Further, Equity Shares will be allocated on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids being received at or above the Issue Price. All potential Bidders (except Anchor Investors) are mandatorily required to participate in the Issue through the Application Supported by Blocked Amount (ASBA) process by providing details of their respective ASBA accounts, and UPI ID in case of UPI Bidders using UPI Mechanism, as applicable, pursuant to which their corresponding Bid Amount will be blocked by the Self Certified Syndicate Banks (SCSBs) or by the Sponsor Banks under the UPI Mechanism, as the case may be. Anchor Investors are not permitted to participate in the Anchor Investor Portion through the ASBA process. For further details, see "Issue Procedure" on page 428 of the RHP.

Bidders/Applicants should ensure that DP ID, PAN and the Client ID and UPI ID (for UPI Bidders bidding through UPI Mechanism) are correctly filled in the Bid cum Application Form. The DP ID, PAN and Client ID provided in the Bid cum Application Form should match with the DP ID, PAN, Client ID and UPI ID available (for UPI Bidders bidding through the UPI Mechanism) in the Depository database, otherwise, the Bid cum Application Form is liable to be rejected. Bidders/Applicants should ensure that the beneficiary account provided in the Bid cum Application Form is active. Bidders/Applicants should note that on the basis of the PAN, DP ID, Client ID and UPI ID (for UPI Bidders bidding through the UPI mechanism) as provided in the Bid cum Application Form, the Bidder/Applicant may be deemed to have authorized the Depositories to provide to the Registrar to the Issue, any requested Demographic Details of the Bidder/Applicant as available on the records of the depositories. These Demographic Details may be used, among other things, for giving Allotment Advice or unblocking of ASBA Account or for other correspondence(s) related to the Issue. Bidders/Applicants are advised to update any changes to their Demographic Details as available in the records of the Depository Participant to ensure accuracy of records. Any delay resulting from failure to update the Demographic Details would be at the Bidders/Applicants' sole risk.

BOOK RUNNING LEAD MANAGERS		REGISTRAR TO THE ISSUE		COMPANY SECRETARY AND COMPLIANCE OFFICER
<p>Nuvama Wealth Management Limited 801-804, Wing A, Building No. 3, Inspire BKC, G Block, Bandra Kurla Complex, Bandra East, Mumbai, 400051, Maharashtra, Tel: +91 22 40094400 E-mail: arssbi ipo@nuvama.com Website: www.nuvama.com Investor grievance email: customerservice.mb@nuvama.com Contact Person: Pari Vayal/ Soumavo Sarkar SEBI Registration Number: INM00013004</p>	<p>DAM Capital Advisors Limited Altimus 2202, Level 22, Pandurang Budhkar Marg Worli, Mumbai - 400018, Maharashtra, India; Tel: +91 22 4202 2500 E-mail: arssbi ipo@damcapital.in Website: www.damcapital.in Investor grievance email: complaint@damcapital.in Contact person: Chandresh Sharma/Shital Shah SEBI Registration number: INM000011336</p>	<p>Anand Rathi Advisors Limited* 11th Floor, Times Tower, Kamala City, Senapati Bapat Marg, Lower Parel, Mumbai, 400013, Maharashtra, India Tel: +91 22 4047 7120; E-mail: ipo.arssbi@rathi.com Website: www.anandrathiib.com Investor Grievance email: grievance.ecm@rathi.com Contact Person: Nikita Jajul Shivani Tapadia SEBI Registration number: MB/INM0000110478</p>	<p>MUFUG Intime India Private Limited (Formerly Link Intime India Private Limited) C-101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai 400 083, Maharashtra, India; Tel: +91 81081 14949 E-mail: anandrathibrokers.ipo@in.mpps.mufug.com Website: www.in.mpps.mufug.com Investor grievance e-mail: anandrathibrokers.ipo@in.mpps.mufug.com Contact Person: Shanti Gopalkrishnan SEBI Registration Number: INR000004058</p>	<p>Chetan Pravinbhai Prajapati Express Zone, A Wing, 10th Floor, Western Express Highway Goregaon (E), Mumbai - 400 063, Telephone: +91 22 - 6281 7000 E-mail: secretarial@rathi.com</p> <p>Bidders can contact our Company Secretary and Compliance Officer, or the Registrar to the Issue in case of any pre-Issue or post-Issue related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-credit of funds by electronic mode, etc. For all Issue-related queries and for redressal of complaints, investors may also write to the Book Running Lead Managers.</p>

*In compliance with the proviso to Regulation 21A(1) of the Securities and Exchange Board of India (Merchant Bankers) Regulations, 1992, as amended, read with proviso to Regulation 23(3) of the SEBI ICDR Regulations, Anand Rathi Advisors Limited will be involved only in marketing of the Issue.

AVAILABILITY OF THE RHP: Investors are advised to refer to the RHP and the "Risk Factors" beginning on page 35 of the RHP before applying in the Issue. A copy of the RHP will be made available on the website of SEBI at www.sebi.gov.in and is available on the respective websites of the BRLMs, Nuvama Wealth Management Limited at www.nuvama.com, DAM Capital Advisors Limited at www.damcapital.in and Anand Rathi Advisors Limited at www.anandrathi.com and at the website of the Company, Anand Rathi Share and Stock Brokers Limited at www.anandrathi.com and the websites of the Stock Exchanges, for BSE at www.bseindia.com and for NSE Limited at www.nseindia.com.

AVAILABILITY OF THE ABRIDGED PROSPECTUS: A copy of the Abridged Prospectus shall be available on the website of the Company, the BRLMs and the Registrar to the Issue at: www.anandrathi.com, www.nuvama.com, www.damcapital.in, www.anandrathiib.com and www.in.mpps.mufug.com, respectively.

AVAILABILITY OF BID CUM APPLICATION FORM: Bid cum Application Form can be obtained from the Registered and Corporate Office of our Company, Anand Rathi Share and Stock Brokers Limited, Tel: +91 22 - 6281 7000; BRLMs: Nuvama Wealth Management Limited, Tel: +91 22 40094400, DAM Capital Advisors Limited, Tel: +91 22 4202 2500 and Anand Rathi Advisors Limited, Tel: +91 22 4047 7120, Syndicate Member: Nuvama Wealth Management Limited, Telephone: +91 22 40094400, JM Financial Services Limited, Tel: +91 22 136 3400 and Sharekhan Limited, Telephone: +91 22 6750 2000. Registered Brokers, SCSBs, Designated RTA Locations and Designated CDP Locations for participating in the Issue. Bid cum Application Forms will also be available on the websites of the Stock Exchanges at www.bseindia.com and www.nseindia.com and at the Designated Branches of SCSBs, the list of which is available on the websites of the Stock Exchanges and SEBI.

SUB-SYNDICATE MEMBERS: Almond Global Securities Ltd; Asit C Mehta Investment Intermediaries; Axis Capital Ltd; Centrum Broking Ltd; Eureka Stock & Share Brokers Ltd; Globe Capital Markets Ltd; HDFC Securities Ltd; ICICI Securities Ltd; IDBI Capital Markets and Securities Ltd; IFL Capital Services Ltd (Formerly known as IFL Securities Ltd); Kantilal

Anand Rathi Share and Stock Brokers Limited is proposing, subject to receipt of requisite approvals, market conditions and other considerations, to make an initial public offer of its Equity Shares and has filed a red herring prospectus dated September 17, 2025 with the RoC. The RHP is made available on the website of the SEBI at www.sebi.gov.in as well as on the website of the BRLMs i.e., Nuvama Wealth Management Limited at www.nuvama.com, DAM Capital Advisors Limited at www.damcapital.in and Anand Rathi Advisors Limited at www.anandrathi.com, the website of the NSE at www.nseindia.com and the website of the BSE at www.bseindia.com and the website of the Company at www.anandrathi.com. Any potential investor should note that investment in equity shares involves a high degree of risk and for details relating to such risks, please see the section "Risk Factors" beginning on page 35 of the RHP. Potential investors should not rely on the DRHP for making any investment decision but should only rely on the information included in the RHP filed by the Company with the RoC. This announcement does not constitute an offer of the Equity Shares for sale in any jurisdiction, including the United States, and the Equity Shares may not be offered or sold in the United States absent registration under the US Securities Act of 1933 or an exemption from registration. Any public offering of the Equity Shares to be made in the United States will be made by means of a prospectus that may be obtained from the Company and that will contain detailed information about the Company and management, as well as financial statements. However, the Equity Shares are not being offered or sold in the United States.

Investors must ensure that their PAN is linked with Aadhaar and are in compliance with the notification issued by Central Board of Direct Taxes notification dated February 13, 2020 and read with press releases dated June 25, 2021, September 17, 2021 and any subsequent press releases in this regard.

CONTENTS OF THE MEMORANDUM OF ASSOCIATION OF OUR COMPANY AS REGARDS ITS OBJECTS: For information on the main objects of our Company, investors are requested to see "History and Certain Corporate Matters" on page 239 of the RHP. The Memorandum of Association of our Company is a material document for inspection in relation to the Issue. For further details, see "Material Contracts and Documents for Inspection" on page 486 of the RHP.

LIABILITY OF THE MEMBERS OF OUR COMPANY: Limited by shares.

AMOUNT OF SHARE CAPITAL OF OUR COMPANY AND CAPITAL STRUCTURE: As on the date of the RHP, the authorised share capital of our Company is ₹ 327.50 million divided into 65,500,000 Equity Shares of face value of ₹ 5 and ₹ 2.50 million divided into 500,000 Redeemable Preference shares of face value of ₹ 5 each. The issued, subscribed and paid-up Equity share capital of our Company is ₹ 223.57 million divided into 44,714,558 Equity Shares of face value of ₹ 5 each. For details of the capital structure of the Company, see "Capital Structure" beginning on page 104 of the RHP.

NAMES OF THE INITIAL SIGNATORIES TO THE MEMORANDUM OF ASSOCIATION OF THE COMPANY AND THE NUMBER OF EQUITY SHARES SUBSCRIBED BY THEM: The initial signatories of the Memorandum of Association of the Company were Pradeep Gupta and Sushiladevi Gupta. For details of the share capital history and capital structure of our Company see "Capital Structure" beginning on page 104 of the RHP.

LISTING: The Equity Shares to be issued through the Red Herring Prospectus are proposed to be listed on the Stock Exchanges. Our Company has received 'in-principle' approvals from BSE and NSE for listing of the Equity Shares pursuant to their letters both dated July 15, 2025. For the purposes of the Issue, the Designated Stock Exchange shall be NSE. A copy of the Red Herring Prospectus and the Prospectus shall be filed with the RoC in accordance with Sections 26(4) and 32 of the Companies Act. For details of the material contracts and documents available for inspection from the date of the Red Herring Prospectus until the Bid/Issue Closing Date, see "Material Contracts and Documents for Inspection" on page 486 of the RHP.

DISCLAIMER CLAUSE OF SECURITIES AND EXCHANGE BOARD OF INDIA ("SEBI"): SEBI only gives its observations on the Issue documents and this does not constitute approval of either the Issue or the specified securities stated in the Issue Document. The investors are advised to refer to page 404 of the RHP for the full text of the disclaimer clause of SEBI.

DISCLAIMER CLAUSE OF BSE: It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the RHP has been cleared or approved by BSE Limited nor does it certify the correctness or completeness of any of the contents of the RHP. The investors are advised to refer to the page 406 of the RHP for the full text of the disclaimer clause of BSE.

DISCLAIMER CLAUSE OF NSE (the Designated Stock Exchange): It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Issue Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Issue Document. The investors are advised to refer to page 406 of the RHP for the full text of the disclaimer clause of NSE.

GENERAL RISKS: Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Issue unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors carefully before taking an investment decision in the Issue. For taking an investment decision, investors must rely on their own examination of our Company and the Issue, including the risks involved. The Equity Shares in the Issue have not been recommended or approved by the SEBI, nor does SEBI guarantee the accuracy or adequacy of the contents of the Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" beginning on page 35 of the RHP.

REGISTRAR TO THE ISSUE	COMPANY SECRETARY AND COMPLIANCE OFFICER
<p>MUFUG Intime India Private Limited (Formerly Link Intime India Private Limited) C-101, 1st Floor, 247 Park, L.B.S. Marg, Vikhroli West, Mumbai 400 083, Maharashtra, India; Tel: +91 81081 14949 E-mail: anandrathibrokers.ipo@in.mpps.mufug.com Website: www.in.mpps.mufug.com Investor grievance e-mail: anandrathibrokers.ipo@in.mpps.mufug.com Contact Person: Shanti Gopalkrishnan SEBI Registration Number: INR000004058</p>	<p>Chetan Pravinbhai Prajapati Express Zone, A Wing, 10th Floor, Western Express Highway Goregaon (E), Mumbai - 400 063, Telephone: +91 22 - 6281 7000 E-mail: secretarial@rathi.com</p> <p>Bidders can contact our Company Secretary and Compliance Officer, or the Registrar to the Issue in case of any pre-Issue or post-Issue related problems, such as non-receipt of letters of Allotment, non-credit of Allotted Equity Shares in the respective beneficiary account, non-receipt of refund orders or non-credit of funds by electronic mode, etc. For all Issue-related queries and for redressal of complaints, investors may also write to the Book Running Lead Managers.</p>

Chhaganlal Securities P. Ltd; KJMC Capital Markets Ltd; Kotak Securities Limited; Keynote Capital Limited; LKP Securities Ltd; Motilal Oswal Financial Services Limited; Prabhudas Liladhar P. Ltd; Pravin Rathi Share & Stock Brokers Ltd; Religare Broking Ltd; RR Equity Brokers Pvt. Ltd; SBICAP Securities Ltd; Sharekhan Ltd; SMC Global Securities Ltd; Systematic Shares and Stock Brokers Ltd; Tradebulls Securities Limited; YES Securities Ltd.

ESCROW COLLECTION AND SPONSOR BANK: ICICI Bank Limited

REFUND AND SPONSOR BANK: HDFC Bank Limited

PUBLIC ISSUE AND SPONSOR BANK: Axis Bank Limited

UPI: UPI Bidders can also Bid through UPI Mechanism.

All capitalised terms used herein and not specifically defined shall have the same meaning as ascribed to them in the RHP.

Place: Mumbai

Date: September 17, 2025

For Anand Rathi Share and Stock Brokers Limited

On behalf of the Board of Directors

Sd/-

Chetan Pravinbhai Prajapati

Company Secretary and Compliance Officer

Gujarat Informatics Limited

Block No. : 2, 2nd Floor, Karmayogi Bhavan, Sector 10, Gandhinagar-382010 (Gujarat).

NOTICE INVITING BIDS

GIL invites Bids through E-tendering for Tender/RFP for Selection of an agency to develop and establish a website, mobile app and infrastructure for the SOU facility, enabling streamlined Ticket bookings on Design, Build, Finance, Operate and Transfer ("DBFOT") on behalf of SOU-ADTG Authority, Ektanagar (Tender No: GIL/HW/09112025). Tender ID: 223630. Interested parties may visit <http://www.gil.gujarat.gov.in> or <https://tender.nprocure.com> for eligibility criteria & more details about the bid.

- Managing Director

JSW Infrastructure Limited

CIN: L45200MH2006PLC161268
Registered Office: JSW Centre, Bandra Kurla Complex, Bandra East, Mumbai 400 051
Phone: 022-4286 1000 Fax: 022-4286 3000 E-mail: info.secretarial@jsw.in Website: www.jsw.in

NOTICE TO SHAREHOLDERS REGARDING 100 DAYS CAMPAIGN - "SAKSHAM NIVESHAK"

Notice is hereby given to the shareholders of JSW Infrastructure Limited ("the Company") that the Investor Education and Protection Fund Authority (IEPFA), under the Ministry of Corporate Affairs (MCA), has launched a 100 days nationwide campaign titled "Saksham Niveshak", starting from 28th July, 2025.

The campaign aims to create awareness as well as encourage the shareholders to update their KYC details, bank mandates, contact information and to claim unclaimed dividends. If any lying with the company, before the same is transferred to the Investor Education and Protection Fund ("IEPF") as per the provisions of the Companies Act, 2013.

As per IEPF Rules, shares on which dividend remains unpaid / undivided for a period of 7 (seven) consecutive years, are liable to be transferred to the IEPF.

As a part of the campaign and to avoid such transfer of shares to IEPF, the Company requests all its Shareholders, who have yet not claimed their dividend, to claim the same by updating their KYC details at the earliest.

KYC Update Process:

Shares held in Dematerialized mode	Shares held in Physical mode
<p>Update KYC details (PAN, Email Address, Contact Number, Address, Bank details such as account number, IFSC code, MICR as well as Nomination details etc. with your Depository Participant</p>	<p>Submit the following documents to KFin Technologies Limited (KFin), the Registrar and Transfer Agent (RTA) of the Company:</p> <ul style="list-style-type: none"> Form ISR-1: Filled and signed, with self-attested KYC documents Form ISR-2: Filled and signed, with banker's attestation of the shareholders signature plus original cancelled cheque (with the shareholder's name printed) or self-attested bank passbook / statement Form SH-13: For adding a nominee Form ISR-3: For opting out of nomination

Since dividend on shares is payable only in electronic mode, dividend will be credited in shareholders bank account only AFTER updating the above information / documents.

Shareholders can download these forms from <https://iris.kfintech.com/clientservices/isc/forms.aspx> or from the Company's website at <https://www.jsw.in/infrastructure/jsw-infrastructure-downloads>.

The details of unpaid / unclaimed dividend are available on the website of the Company at <https://www.jsw.in/infrastructure/unpaid-unclaimed-dividend>.

Shareholders may reach out to RTA of the Company for any queries related to updation of KYC or claim of unpaid / unclaimed dividend, at the details given below:

KFin Technologies Limited
Unit: JSW Infrastructure Limited
Selenium Building, Tower-B, Plot Nos. 31 & 32
Financial District, Nanakrampada, Serlingampally
Hyderabad - 500032, Telangana
Email: enward.rs@kfintech.com
Tel: 1800-309-4001 / 040-67162222

Shareholders may also reach out to the Company at info.secretarial@jsw.in for any clarification. Shareholders of the Company are requested to take advantage of this initiative.

For JSW Infrastructure Limited
Sd/-
Hitesh Kanani
Company Secretary and Compliance Officer
Membership No. F618

Place: Mumbai

Date: 18th September, 2025

TATA POWER

(Corporate Contracts Department)
The Tata Power Company Limited, Smart Center of Procurement Excellence, 3rd Floor, Sahar Receiving Station, Near Hotel Leela, Sahar Airport Road Andheri (E), Mumbai 400 059, Maharashtra, India
(Board Line: 022-47173971) CIN: L28290MH1919PLC000567

NOTICE INVITING TENDER (NIT)

The Tata Power Company Limited invites tender from eligible vendors for the following tender package (Two-part Bidding) in Mumbai.

- (A) SITE of Air Handling Unit (AHU) at Tata Power Transmission RSS (Package Ref: CC26NK02V).
- (B) EPC of 220KV 1-Core 1200 Sqmm Copper XLPE Lead Sheath cable along with associated accessories for establishment of new 220/33KV GIS substation at Worli location. (Package Ref: CC26NP022)

Interested and eligible bidders to submit Tender Fee and Authorization Letter before 1500 hrs. Friday, 26th September 2025.

For detailed NIT, please visit Tender section on website <https://www.tatapower.com>. Also, all future corrigendum's (if any), to the said tender will be published on Tender section of above website (Tata Power → Business Associates → Tender Documents) only.

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF RELIANCE HOME FINANCE LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	Reliance Home Finance Limited
2. Date of incorporation of corporate debtor	05-06-2008
3. Authority under which corporate debtor is incorporated / registered	Registrar of Companies, Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	L67190MH2008PLC183216
5. Address of the registered office and principal office (if any) of corporate debtor	Regd. Office: Trade World, Kamala Mills Compound, 7th Floor, B Wing, Senapati Bapat Marg, Lower Parel (West), Deltis Road, Mumbai, Maharashtra, India, 400013.
6. Insolvency commencement date in respect of corporate debtor	15-09-2025
7. Estimated date of closure of insolvency resolution process	15-03-2026
8. Name and registration number of the insolvency professional acting as interim resolution professional	Umesh Balaram Sonkar IBBI Reg. No. IBBI/IPA-001/IP-P-02613/2021-2022/14043
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Flat No. 10, Om Shanti CHS, Plot No. 8/10/12, Sector 11, Road No. 4, New Parvli, Navi Mumbai, Maharashtra - 410206. Email ID: umeshb03@rediffmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address: Office No. 25, 3rd floor, at 146 - B, Chikhli House, Princess Street, Kalkanda, Mumbai, Maharashtra - 400 002. Process Email ID: crfp.rhfl@yahoo.com
11. Last date for submission of claims	30-09-2025
12. Classes of creditors, if any, under clause (b) of sub-section (8A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class. (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: www.ibbi.gov.in Process Email at: crfp.rhfl@yahoo.com Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **Reliance Home Finance Limited** on 15-09-2025.

The creditors of **Reliance Home Finance Limited** are hereby called upon to submit their claims with proof on or before 30-09-2025 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit their claims with proof in person, by post or by electronic means. A financial creditor belonging to a

